Vol. 258 No. 5



Tuesday,

13<sup>th</sup> December, 2022

22 Agrahayana, 1944 (Saka)

### PARLIAMENTARY DEBATES

## **RAJYA SABHA**

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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#### RAJYA SABHA

Tuesday, the 13th December, 2022 / 22 Agrahayana, 1944 (Saka)

The House met at two minutes past eleven of the clock, MR. DEPUTY CHAIRMAN in the Chair.

#### REFERENCE BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, ...(Interruptions)... Hon. Members, 13<sup>th</sup> December will always be remembered ...(Interruptions)... Please. ...(Interruptions)... Hon. Members, 13<sup>th</sup> December will always be remembered as the grimmest day in the history of Independent India. Twenty one years ago, on this day in 2001, terrorists attacked this sacred temple of our democracy. But intrepid security personnel displayed death defying courage and valour to defend and protect the Parliament and foiled the audacious attempt of the terrorists to strike at the very soul of our nation.

The attack took toll of ten precious lives - two Parliament Security Service staff, five Delhi Police personnel, a woman Central Reserve Police Force Constable, a gardener of CPWD and a Cameraperson from ANI. Since then, on this day, we not only remember and express our deepest sympathies for lives lost and disrupted by this dastardly act but also reiterate our unequivocal condemnation of terrorism in all its forms and manifestations.

Hon. Members, terrorism threatens all people everywhere and undermines peace, stability and security. All acts of terrorism are criminal, inhumane and unjustifiable. This has been rightly highlighted in the country's international stand on terrorism, calling for putting a stop to classify terrorists as 'bad' or 'good'. Though the country remains the eighth most highly impacted country from terrorism globally, according to Global Terrorism Index 2020, the adherence to the policy of zero tolerance has led to substantial decline in terrorist attacks.

Hon. Members, the spectre of terrorism still haunts the humanity. Over the years, the terrorist threats have assumed a lethal character, making it difficult for the nations around the globe to tackle the menace. Radicalization of youth through internet and social media, terror financing and trafficking in drugs and arms are some of the formidable terror risks that nations face today. India is not immune from it.

Hon. Members, India has been a victim of terror for a long time. As Members, you have a key role in strengthening the anti-terror legislative framework. As public representatives, you can articulate the issues and interests of vulnerable and sensitive

groups of the society that are prone to radicalization and engage them through confidence building measures. Let us all resolve to fight collectively against all forms of terrorism and rededicate ourselves to protect the unity and integrity of our nation.

I request hon. Members to rise in their places and observe a moment of silence as a mark of respect to the memory of those who laid their lives in that dastardly attack.

(Hon. Members then stood in silence for one minute)

#### **REGARDING NOTICE UNDER RULE 267**

MR. DEPUTY CHAIRMAN: Papers to be Laid on the Table. ... (Interruptions)...

श्री सैयद नासिर हुसैन (कर्नाटक) : सर, माननीय एलओपी कुछ बोलना चाहते हैं। ...(व्यवधान)...

श्री उपसभापति : माननीय एलओपी, आप बोलिए।

THE LEADER OF THE OPPOSITON (SHRI MALLIKARJUN KHARGE): Sir, I have given notice under Rule 267 of the Rules of Procedure and Conduct of Business in the Council of States.

I hereby give notice under Rule 267 of the Rules of Procedure and Conduct of Business in the Council of States of my intention to move the following motion for the suspension of Business listed for 13<sup>th</sup> December, 2022.

Our national security and territorial integrity is being impinged upon by brazen Chinese transgressions as the Government remains a mute spectator. The valour of our armed forces in Galwan Valley, Ladakh is well known. But China has brazenly transgressed into our territory since April, 2020. The illegal and unprovoked Chinese transgressions up to Y junction in Depsang Plains continue till date. Similar is the state of Chinese transgressions into Gogra and Hot Springs area in Eastern Ladakh. Not only this, Chinese build-up next to Pangong Tso Lake area, including building of PLA's divisional headquarters, army garrison, weapon shelters for artillery, anti-aircraft guns and armoured carriers is being continuously ignored by our Government. The Government also remains oblivious to the Chinese construction of a new radome and two high frequency microwave towers and other ongoing construction in the

area. Construction of the Pangong Tso bridge along with decks on both sides facilitating easy movements of Chinese troupes has also been brushed aside.

Despite demand to ensure *status quo ante* as of April, 2020, China has refused to vacate our territory. ...(Interruptions)...

श्री उपसभापति : आपका नोटिस माननीय चेयरमैन साहब के संज्ञान में है। ...(व्यवधान)... आपने पढ़ लिया है। ...(व्यवधान)... धन्यवाद, माननीय एलओपी आप बोल चुके हैं। ...(व्यवधान)...

SHRI MALLIKARJUN KHARGE: China has been deliberately taking shelter behind the statement of our Prime Minister dated 20<sup>th</sup> June, 2020, saying that no one has entered into our territory. Even the ongoing talks with the Chinese ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Hon. LoP, the notice is with the hon. Chairman. He will decide it. ...(Interruptions)...

SHRI MALLIKARJUN KHARGE: No; this is the notice. ...(Interruptions)... I am reading the content of the notice. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You have already read that. ... (Interruptions)...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): I am reading the content of the notice so that it should go in the record. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You have already read that. ... (Interruptions)...

SHRI MALLIKARJUN KHARGE: I want the reply according to that.

श्री उपसभापति : माननीय एलओपी, आपने पूरा नोटिस पढ़ लिया है। ...(व्यवधान)... The notice is under the consideration of the hon. Chairman. ...(Interruptions)... He will decide. ...(Interruptions)...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Mr. Deputy Chairman, Sir, the hon. Defence Minister, Shri Raj Nath Singh, is slated to make a statement regarding the Yangtze incident. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Hon. Leader of the Opposition, you have already explained it. माननीय एलओपी, आपने अपनी पूरी बात रख दी है। ...(व्यवधान)... माननीय एलओपी, आपने अपने नोटिस का कंटेंट बता दिया है। ...(व्यवधान)... प्लीज़, मैंने माननीय एलओपी को बोलने का पूरा मौका दिया है और उन्होंने अपने नोटिस के बारे में बता दिया है।

...(व्यवधान)... प्लीज़, अपनी सीट्स पर बैठें। माननीय लीडर ऑफ द हाउस, आप बोलें। केवल आपकी बात ही रिकॉर्ड में जा रही है। ...(व्यवधान)...

SHRI PIYUSH GOYAL: Mr. Deputy Chairman, Sir, the hon. Defence Minister, Shri Raj Nath Singh, is slated to make a statement regarding the Yangtze incident in Tawang sector in Arunachal Pradesh on 9<sup>th</sup> December at 2.00 p.m. today. ... (Interruptions)... Looking at the gravity of the situation and the request made by the Opposition also, I would urge the Chair to allow the hon. Defence Minister to make a statement at 12.30 p.m. instead of 2.00 p.m. so that the issue can be placed before the House in the middle of Question Hour. ... (Interruptions)... Kindly allow the hon. Defence Minister to make a statement. .... (Interruptions)... He will give all the information that is sought by the Opposition. ... (Interruptions)...

श्री उपसभापति : प्लीज़, एक मिनट नासिर साहब, आप बैठ जाएं। ...(व्यवधान)... माननीय प्रमोद जी, प्लीज़ बैठ जाएं। ...(व्यवधान)... माननीय लीडर ऑफ द हाउस ने कहा है कि इस विषय पर 12.30 बजे माननीय रक्षा मंत्री जी बयान देंगे। माननीय एलओपी साहब ने अपना नोटिस पढ़ लिया है। ...(व्यवधान)... आप 12.30 बजे क्वेश्चन ऑवर के बीच में माननीय रक्षा मंत्री का बयान सुनें। यह संवेदनशील मामला है और देश के हित से जुड़ा हुआ है। आप सभी लोग उसी की बात कर रहे हैं। ...(व्यवधान)... आप माननीय रक्षा मंत्री जी को सुन लें। माननीय एलओपी साहब की जो चिंता है और जो सवाल उठा है, उस पर ही माननीय रक्षा मंत्री जी बोलने के लिए आ रहे हैं। ...(व्यवधान)... आप 12.30 बजे उनके बयान को सुनने का धैर्य रखिए। ...(व्यवधान)...12.30 बजे माननीय रक्षा मंत्री जी इस विषय पर बयान देंगे।

श्रीमती रंजीत रंजन (छत्तीसगढ़): सर, हमें इस पर चर्चा चाहिए। ...(व्यवधान)...

श्री सैयद नासिर हुसैन: सर, हम चर्चा की बात कर रहे हैं। ...(व्यवधान)...

श्री उपसभापति : प्लीज़, 12.30 बजे रक्षा मंत्री जी का बयान होगा। ...(व्यवधान)... Now Papers to be laid on the Table.

#### PAPERS LAID ON THE TABLE

### Notifications of the Ministry of Corporate Affairs

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): Sir, I lay on the Table -

(i) A copy each (in English and Hindi) of the following Notifications of the

Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (1) No. IBBI/2022-23/GN/REG091, dated the 13<sup>th</sup> September, 2022, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2022.
- (2) No. IBBI/2022-23/GN/REG092, dated the 13<sup>th</sup> September, 2022, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2022.
- (3) No. IBBI/2022-23/GN/REG093, dated the 16<sup>th</sup> September, 2022, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fourth Amendment) Regulations, 2022.
- (4) No. IBBI/2022-23/GN/REG094, dated the 16<sup>th</sup> September, 2022, publishing the Insolvency and Bankruptcy Board of India (Liquidation Process) (Second Amendment) Regulations, 2022.
- (5) No. IBBI/2022-23/GN/REG095, dated the 16<sup>th</sup> September, 2022, publishing the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Second Amendment) Regulations, 2022.
- (6) No. IBBI/2022-23/GN/REG096, dated the 20<sup>th</sup> September, 2022, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fifth Amendment) Regulations, 2022.
- (7) No. IBBI/2022-23/GN/REG097, dated the 20<sup>th</sup> September, 2022, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Third Amendment) Regulations, 2022.
- (8) No. IBBI/2022-23/GN/REG/098, dated the 20<sup>th</sup> September, 2022, publishing the Insolvency and Bankruptcy Board of India (Information Utilities) (Second Amendment) Regulations, 2022.
- (9) No. IBBI/2022-23/GN/REG099, dated the 28<sup>th</sup> September, 2022, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Fourth Amendment) Regulations, 2022.
- (10) No. IBBI/2022-23/GN/REG100, dated the 3<sup>rd</sup> October, 2022, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2022.

(11) No. IBBI/2022-23/GN/REG101, dated the 31<sup>st</sup> October, 2022, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Second Amendment) Regulations, 2022.

[Placed in Library. For (1) to (11) See No. L.T.7647/17/22]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980:-
  - (1) No. 104/42/ Accts. 1 (A), dated the 27<sup>th</sup> September, 2022, publishing the 42<sup>nd</sup> Annual Report and Audited Statements of Consolidated Accounts along with the Auditors' Report thereon for the year ended 31<sup>st</sup> March, 2022.

[Placed in Library. See No. L.T.7648/17/22]

(2) G.S.R. 819 (E), dated the 15<sup>th</sup> November, 2022, amending the Principal Notification No. G.S.R. 490 (E), dated the 13<sup>th</sup> July, 2007 by substituting certain entries in that Notification.

[Placed in Library. See No. L.T.7649/17/22]

(iii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R.668 (E), dated the 30<sup>th</sup> August, 2022, amending the Principal Notification No. G.S.R. 835 (E), dated the 3<sup>rd</sup> November, 2015 by substituting certain entries in that Notification, under Section 30B of the Chartered Accountants Act, 1949; Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980.

[Placed in Library. See No. L.T.7650/17/22]

- (iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:-
  - (1) No. 1-CA (5)/73/2022, dated the 29<sup>th</sup> September, 2022, publishing the Audited Accounts and the Report of Council of the Institute of Chartered Accountants of India (ICAI) for the year ended 31<sup>st</sup> March, 2022.

[Placed in Library. See No. L.T.7651/17/22]

(2) G.S.R. 748 (E), dated the 30<sup>th</sup> September, 2022, amending the Principal

- Notification No. G.S.R. 38 (E), dated the 19<sup>th</sup> January, 2011 by substituting certain entries in that Notification.
- (3) G.S.R. 856 (E), dated the 29<sup>th</sup> November, 2022, amending the Principal Notification No. G.S.R. 38 (E), dated the 19<sup>th</sup> January, 2011 by substituting certain entries in that Notification.

[Placed in Library. For (2) and (3) See No. L.T.7652/17/22]

(v) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G/20-CWA/9/2022, dated the 28<sup>th</sup> September, 2022, publishing the Annual Report of the Council of the Institute of Cost Accountants of India and the Audited Accounts for the year ended 31<sup>st</sup> March, 2022, under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library. See No. L.T.7653/17/22]

- I. Notifications of the Ministry of Power
- II. Reports and Accounts (2021-22) of various Corporations, Company and Commissions and related papers
- III. Report and Accounts (2021-22) and Budget (2022-23) of DVC, Kolkata and related papers
- IV. Report and Accounts (2021-22) of FOR, New Delhi and related papers
- V. MoU between the Government of India and POSOCO

विद्युत मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under sub-section (1) of Section 59 of the Energy Conservation Act, 2001 along with Extracts of the Regulations:-
  - (1) G.S.R. 669 (E), dated the 30<sup>th</sup> August, 2022, publishing the Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue or purchase of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Amendment Rules, 2022.
  - (2) No. BEE/S&L/Ref/70/2021-22, dated the 30<sup>th</sup> September, 2022, publishing the Bureau of Energy Efficiency (Particulars and Manner of

- their Display on Labels of Refrigerators) Regulations, 2022.
- (3) No. 18/1/BEE/DISCOM/2021, dated the 31<sup>st</sup> October, 2022, publishing the Bureau of Energy Efficiency (Manner and Intervals for Conduct of Energy Audit in Electricity Distribution Companies)(Amendment) Regulations, 2022.

[Placed in Library. For (1) to (3) See No. L.T.7863/17/22]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-
  - (1) No. L-1/261/2021/CERC, dated the 14<sup>th</sup> October, 2022, notifying the dates of commencement of certain provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulation, 2022.
  - (2) No. L-1/260/2021/CERC, dated the 9<sup>th</sup> November, 2022, notifying the commencement of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022 with effect from 05.12.2022.
  - (3) No. RA-14026(11)/3/2019-CERC, dated the 9<sup>th</sup> November, 2022, notifying the commencement of certain provisions of the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022.
  - (4) No. RA-14026(11)/1/2022-CERC, dated the 9<sup>th</sup> November, 2022, notifying the commencement of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 with effect from 05.12.2022.
  - (5) No. CEA-TH-17-17/5/2021-TETD Division, dated the 16<sup>th</sup> November, 2022, publishing the Central Electricity Authority (Safety Requirements for Construction, Operation and Maintenance of Electrical Plants and Electric Lines) (Amendment) Regulations, 2022, under Section 179 of the Electricity Act, 2003.

[Placed in Library. For (1) to (5) See No. L.T.7862/17/22]

- II. (A) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
  - (i) (a) Tenth Annual Report and Accounts of the DNH and DD Power Corporation

- Limited, Silvassa, Dadra and Nagar Haveli, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

  [Placed in Library. See No. L.T.7617/17/22]
- (ii) (a) Thirty-sixth Annual Report and Accounts of the Power Finance Corporation Limited (PFC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

    [Placed in Library. See No. L.T.7618/17/22]
- (iii) (a) Annual Report and Accounts of the Power System Operation Corporation Limited (POSOCO), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company. [Placed in Library. See No. L.T.7856/17/22]
- (iv) (a) Fifty-third Annual Report and Accounts of REC Limited (Formerly Rural Electrification Corporation Limited), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

    [Placed in Library. See No. L.T.7616/17/22]
- (B) A copy each (in English and Hindi) of the following papers, under subsection (2) of Section 105 of the Electricity Act, 2003:-
  - (i) (a) Annual Report and Accounts of the Joint Electricity Regulatory Commission (JERC), for the State of Goa and Union Territories, for the year 2021-22, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Commission.
- (ii) (a) Annual Report of the Joint Electricity Regulatory Commission (JERC), for the UT of J&K and UT of Ladakh, Jammu, for the year 2021-22.
  - (b) Review by Government on the working of the above Commission.

    [Placed in Library. For (i) and (ii) See No. L.T.7859/17/22]
  - III.(1) A copy each (in English and Hindi) of the following papers, under sub-

- section (5) of Section 45 and under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948:—
  - (i) (a) Annual Report and Accounts of the Damodar Valley Corporation Limited (DVC), Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T.7614/17/22]

- (ii) Annual Budget of the Damodar Valley Corporation, Kolkata, for the year 2022-23.
  - (2) Statement (in English and Hindi) giving reasons for delay in laying the papers mentioned at (1) (i) (a) above.

[Placed in Library. See No. L.T.7613/17/22]

- IV. A copy each (in English and Hindi) of the following papers:-
- (a) Annual Report and Accounts of the Forum of Regulators (FOR), Janpath, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Forum.

[Placed in Library. See No. L.T.7615/17/22]

V. A copy (in English and Hindi) of Memorandum of Understanding between the Government of India (Ministry of Power) and the Power System Operation Corporation Limited (POSOCO), for the year 2022-23.

[Placed in Library. See No. L.T.8266/17/22]

- I. Notifications of the Ministry of Finance
- II. Report and Accounts (2021-22) of SPMCIL, New Delhi and related papers
- III. Report (2020-21) of IFSCA

वित्त मंत्रालय में राज्य मंत्री (डा. भागवत किशनराव कराड) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(i) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 1802 (E), dated the 12<sup>th</sup> April, 2022,

publishing the Foreign Exchange Management (Non-debt Instruments) (Amendment) Rules, 2022, under Section 48 of the Foreign Exchange Management Act, 1999.

[Placed in Library. See No. L.T.7664/17/22]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011:-
  - (1) G.S.R. 776 (E), dated the 14<sup>th</sup> October, 2022, publishing the Coinage (Issue of commemorative coin on the occasion of 90<sup>th</sup> INTERPOL General Assembly) Rules, 2022.
  - (2)G.S.R. 789 (E), dated the 25<sup>th</sup> October, 2022, publishing the Coinage (Issue of commemorative coin on the occasion of 150<sup>th</sup> BIRTH ANNIVERSARY OF YUGVIR JAINACHARYA SHRIMAD VIJAY VALLABH SURI) Rules, 2022.
  - (3) G.S.R. 791 (E), dated the 25<sup>th</sup> October, 2022, publishing the Coinage (Issue of commemorative coin on the occasion of "150<sup>th</sup> BIRTH ANNIVERSARY OF SHRI RAM CHANDRA JI") Rules, 2022.

[Placed in Library. For (1) to (3) See No. L.T.7938/17/22]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 3A of the Government Savings Promotion Act, 1873:-
  - (1) G.S.R. 837 (E), dated the 22<sup>nd</sup> November, 2022, publishing the Kisan Vikas Patra (Amendment) Scheme, 2022.
  - (2)G.S.R. 838 (E), dated the 22<sup>nd</sup> November, 2022, publishing the National Savings Time Deposit (Amendment) Scheme, 2022.
  - (3)G.S.R. 839 (E), dated the 22<sup>nd</sup> November, 2022, publishing the National Savings (Monthly Income Account) (Amendment) Scheme, 2022.
  - (4)G.S.R. 842 (E), dated the 23<sup>rd</sup> November, 2022, publishing the Senior Citizens' Savings (Amendment) Scheme, 2022.

[Placed in Library. For (1) to (4) See No. L.T.7665/17/22]

(IV) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central

Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 612 (E), dated the 1<sup>st</sup> August, 2022, amending the Principal Notification No. G.S.R. 196 (E), dated the 21<sup>st</sup> March, 2020, by substituting certain entries in that Notification.
- (2) S.O. 4569 (E), dated the 28<sup>th</sup> September, 2022, appointing the 1<sup>st</sup> day of October, 2022, as the date on which the provisions of sections 100 to 114, except clause (c) of section 110 and section 111, of the Finance Act, 2022 shall come into force.
- (3) G.S.R. 734 (E), dated the 28<sup>th</sup> September, 2022, publishing the Central Goods and Services Tax (Second Amendment) Rules, 2022.
- (4) G.S.R. 735 (E), dated the 28<sup>th</sup> September, 2022, rescinding the Notification No. G.S.R.309 (E), dated the 28<sup>th</sup> March, 2018, except as respects things done or omitted to be done before such rescission.
- (5) G.S.R. 740 (E), dated the 29<sup>th</sup> September, 2022, publishing a Corrigendum to the Notification No. G.S.R 735 (E), dated the 28<sup>th</sup> September, 2022.
- (6) G.S.R. 786 (E), dated the 21<sup>st</sup> October, 2022, extending the due date for furnishing the return in FORM GSTR-3B, under sub-section (1) of section 39 read with clause (i) of sub-rule (1) of Rule 61 of the Central Goods and Services Tax Rules, 2017, for the month of September, 2022 till the 21<sup>st</sup> day of October, 2022.
- (7) G.S.R. 817 (E), dated the 15<sup>th</sup> November, 2022, publishing the Central Goods and Services Tax (Third Amendment) Rules, 2022.
- (8) S.O. 5450 (E), dated the 23<sup>th</sup> November, 2022, empowering the Competition Commission of India to handle anti-profiteering cases under the said Act, with effect from 01.12.2022.
- (9) G.S.R. 843 (E), dated the 23<sup>th</sup> November, 2022, publishing the Central Goods and Services Tax ((Fourth Amendment) Rules, 2022.

  [Placed in Library. For (1) to (9) See No. L.T.7663/17/22]
- (v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-
  - (1) S.O. 3180 (E), dated the 13<sup>th</sup> July, 2022, amending the Principal Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, by substituting

- certain entries in that Notification, along with Delay Statement.
- (2) S.O. 3209 (E), dated the 15<sup>th</sup> July, 2022, amending the Principal Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, by substituting certain entries in that Notification, along with Delay Statement.
- (3) No.64/2022 Customs (N.T.), dated the 21<sup>st</sup> July, 2022, determining the rate of exchange for conversion of certain foreign currencies, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 22<sup>nd</sup> July, 2022.
- (4) S.O. 3576 (E), dated the 29<sup>th</sup> July, 2022, amending the Principal Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, by substituting certain entries in that Notification.
- (5) No.66/2022 Customs (N.T.), dated the 4<sup>th</sup> August, 2022, determining the rate of exchange for conversion of certain foreign currencies, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 5<sup>th</sup> August, 2022.
- (6) S.O. 3801 (E), dated the 12<sup>th</sup> August, 2022, amending the Principal Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, by substituting certain entries in that Notification.
- (7) No.70/2022 Customs (N.T.), dated the 18<sup>th</sup> August, 2022, determining the rate of exchange for conversion of certain foreign currencies, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 19<sup>th</sup> August, 2022.
- (8) S.O. 4090 (E), dated the 31<sup>st</sup> August, 2022, amending the Principal Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, by substituting certain entries in that Notification.
- (9) No.73/2022 Customs (N.T.), dated the 1<sup>st</sup> September, 2022, determining the rate of exchange for conversion of certain foreign currencies, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 2<sup>nd</sup> September, 2022.

[Placed in Library. For (1) to (9) See No. L.T.7934/17/22]

- (10) G.S.R. 670 (E), dated the 31<sup>st</sup> August, 2022, amending the Principal Notification No. G.S.R. 1008 (E), dated the 23<sup>rd</sup> December, 2010, by omitting/substituting certain entries in that Notification.
- (11) G.S.R. 676 (E), dated the 31<sup>st</sup> August, 2022, amending the Principal Notification Nos. G.S.R. 733 (E), dated the 13<sup>th</sup> October, 2021 and G.S.R. 734 (E), dated the 13<sup>th</sup> October, 2021, by substituting/omitting

- certain entries in those Notifications.
- (12) G.S.R. 687 (E), dated the 7<sup>th</sup> September, 2022, amending the Principal Notification No. G.S.R. 399 (E), dated the 5<sup>th</sup> May, 2000, by inserting certain entries in that Notification..
- (13) G.S.R. 688 (E), dated the 7<sup>th</sup> September, 2022, amending the Principal Notification No. G.S.R. 413 (E), dated the 8<sup>th</sup> May, 2000, by inserting/substituting certain entries in that Notification.
- (14) G.S.R. 698 (E), dated the 14<sup>th</sup> September, 2022, amending the Principal Notification No. G.S.R. 655 (E), dated the 23<sup>rd</sup> September, 2021, by omitting certain entries in that Notification.
- (15) G.S.R. 699 (E), dated the 14<sup>th</sup> September, 2022, amending the Principal Notification No. G.S.R. 663 (E), dated the 24<sup>th</sup> September, 2021, by omitting certain entries in that Notification.

[Placed in Library. For (10) to (15) See No. L.T.7659/17/22]

(16) G.S.R. 705 (E), dated the 15<sup>th</sup> September, 2022, publishing the Electronic Duty Credit Ledger (Amendment) Regulations, 2022.

[Placed in Library. See No. L.T.7662/17/22]

- (17) S.O. 4344 (E), dated the 15<sup>th</sup> September, 2022, amending the Principal Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, by substituting certain entries in that Notification.
- (18) No.78/2022 Customs (N.T.), dated the 15<sup>th</sup> September, 2022, determining the rate of exchange for conversion of certain foreign currencies, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 16<sup>th</sup> September, 2022.
- (19) G.S.R. 722 (E), dated the 23<sup>rd</sup> September, 2022 publishing the Courier Imports and Exports (Electronic Declaration and Processing) Second Amendment Regulations, 2022.
- (20) No.83/2022 Customs (N.T.), dated the 26<sup>th</sup> September, 2022, amending the Notification No. 78/2022-CUSTOMS (N.T.), dated the 15<sup>th</sup> September, 2022 by substituting certain entries in that Notification.

[Placed in Library. For (17) to (20) See No. L.T.7934/17/22]

(21) G.S.R. 730 (E), dated the 27<sup>th</sup> September, 2022, amending the Principal Notification No. G.S.R. 785 (E), dated the 30<sup>th</sup> June, 2017, by substituting/inserting certain entries in that Notification.

(22) G.S.R. 736 (E), dated the 28<sup>th</sup> September, 2022, amending the Principal Notification No. G.S.R. 241 (E), dated the 31<sup>st</sup> March, 2021, by substituting certain entries in that Notification.

[Placed in Library. For (21) and (22) See No. L.T.7659/17/22]

(23) S.O. 4624 (E), dated the 30<sup>th</sup> September, 2022, amending the Principal Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, by substituting certain entries in that Notification.

[Placed in Library. See No. L.T.7934/17/22]

(24) No.85/2022 — Customs (N.T.), dated the 30<sup>th</sup> September, 2022, amending the Notification No. 78/2022-CUSTOMS (N.T.), dated the 15<sup>th</sup> September, 2022 by substituting certain entries in that Notification.

[Placed in Library. See No. L.T.7934/17/22]

(25) G.S.R. 759 (E), dated the 3<sup>rd</sup> October, 2022, amending the Principal Notification No. G.S.R. 785 (E), dated the 30<sup>th</sup> June, 2017, by substituting certain entries in that Notification.

[Placed in Library. See No. L.T.7659/17/22]

(26) G.S.R. 760 (E), dated the 3<sup>rd</sup> October, 2022, amending the Principal Notification No. G.S.R. 69 (E), dated the 1<sup>st</sup> February, 2021, by inserting certain entries in that Notification.

[Placed in Library. See No. L.T.7659/17/22]

- (27) No.87/2022 Customs (N.T.), dated the 6<sup>th</sup> October, 2022, determining the rate of exchange for conversion of certain foreign currencies, into Indian currency or *vice-versa* for imported and export goods.
- (28) S.O. 4814 (E), dated the 10<sup>th</sup> October, 2022 amending the Principal Notification No. S.O. 748(E), dated the 3<sup>rd</sup> August, 2001, by substituting certain entries in that Notification.
- (29) S.O. 4894 (E), dated the 14<sup>th</sup> October, 2022 amending the Principal Notification No. S.O. 748(E), dated the 3<sup>rd</sup> August, 2001, by substituting certain entries in that Notification.

[Placed in Library. For (27) to (29) See No. L.T.7934/17/22]

(30) G.S.R. 783 (E), dated the 19<sup>th</sup> October, 2022, publishing the Project Imports (Amendment) Regulations, 2022.

[Placed in Library. See No. L.T.7659/17/22]

(31) No. 90/2022-Customs (N.T), dated the 20<sup>th</sup> October, 2022 determining the rate of exchange for conversion of certain foreign currencies given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 21<sup>st</sup> October, 2022.

[Placed in Library. See No. L.T.7934/17/22]

(32) G.S.R. 796 (E), dated the 31<sup>st</sup> October, 2022, exempting duty of customs leviable on the specified varieties of rice, subject to the prescribed conditions.

[Placed in Library. *See* No. L.T. 7659/17/22]

(33) S.O. 5078 (E), dated the 31<sup>st</sup> October, 2022 amending the Principal Notification No. S.O. 748(E), dated the 3<sup>rd</sup> August, 2001, by substituting certain entries in that Notification.

[Placed in Library. See No. L.T. 7934/17/22]

(34) G.S.R. 798 (E), dated the 1<sup>st</sup> November, 2022, amending the Principal Notification No. G.S.R. 785 (E), dated the 30<sup>th</sup> June, 2017, by substituting certain entries in that Notification.

[Placed in Library. See No. L.T. 7659/17/22]

- (35) No. 92/2022-Customs (N.T.) dated the 3<sup>rd</sup> November, 2022 determining the rate of exchange for conversion of certain foreign currencies given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 4<sup>th</sup> November, 2022.
- (36) S.O. 5241 (E), dated the 10<sup>th</sup> November, 2022 amending the Principal Notification No. S.O. 748(E), dated the 3<sup>rd</sup> August, 2001, by substituting certain entries in that Notification.
- (37) S.O. 5250 dated the 11<sup>th</sup> November, 2022 amending the Principal Notification No. S.O. 748(E), dated the 3<sup>rd</sup> August, 2001, by substituting certain entries in that Notification.
- (38) No. 95/2022-Customs (N.T.) dated the 14<sup>th</sup> November, 2022 amending the Principal Notification No. 92/2022-CUSTOMS (N.T.) dated the 3<sup>rd</sup> November, 2022, *w.e.f.* 15<sup>th</sup> November, 2022, by substituting certain entries in that Notification.
- (39) S.O. 5310 (E), dated the 15<sup>th</sup> November, 2022 amending the Principal Notification No. S.O. 748(E), dated the 3<sup>rd</sup> August, 2001, by substituting

- certain entries in that Notification.
- (40) G.S.R. 822 (E), dated the 17<sup>th</sup> November, 2022, exempting from whole of the duty of customs leviable on motor car if imported or purchased out of bond by the Governor of the State.
- (41) No. 97/2022-Customs (N.T.) dated the 17<sup>th</sup> November, 2022 determining the rate of exchange for conversion of certain foreign currencies given in schedules therein, into Indian currency or vice-versa for imported and export goods *w.e.f.* 18<sup>th</sup> November, 2022.

[Placed in Library. For (35) to (41) See No. L.T.7934/17/22]

- (42) G.S.R. 827 (E), dated the 18<sup>th</sup> November, 2022, amending the Principal Notification No. G.S.R. 153(E), dated the 1<sup>st</sup> March, 2011, by inserting/substituting certain entries in that Notification.
- (43) G.S.R. 828 (E), dated the 18<sup>th</sup> November, 2022, amending the Principal Notification No. G.S.R. 785(E), dated the 30<sup>th</sup> June, 2017, by omiting certain entries in that Notification.
- (44) G.S.R. 829 (E), dated the 18<sup>th</sup> November, 2022, amending the Principal Notification No. G.S.R. 69(E), dated the 1<sup>st</sup> February, 2021, by omiting certain entries in that Notification.

[Placed in Library. For (42) to (44) See No. L.T. 7659/17/22]

- (vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memoranda:-
  - (1) G.S.R. 641 (E), dated the 18<sup>th</sup> August, 2022, amending the Principal Notification No. G.S.R. 492 (E), dated the 30<sup>th</sup> June, 2022, by substituting certain entries in that Notification.
  - (2) G.S.R. 642 (E), dated the 18<sup>th</sup> August, 2022, amending the Principal Notification No. G.S.R. 584 (E), dated the 19<sup>th</sup> July, 2022, by substituting certain entries in that Notification.
  - (3) G.S.R. 671 (E), dated the 31<sup>st</sup> August, 2022, amending the eighth schedule to the Finance Act, 2002, by substituting certain entries in that Notification.
  - (4) G.S.R. 672 (E), dated the 31<sup>st</sup> August, 2022, amending the Principal Notification No. G.S.R. 584 (E), dated the 19<sup>th</sup> July, 2022, by substituting certain entries in that Notification.

- (5) G.S.R. 673 (E), dated the 31<sup>st</sup> August, 2022, amending the Principal Notification No. G.S.R. 492 (E), dated the 30<sup>th</sup> June, 2022, by substituting certain entries in that Notification.
- (6) G.S.R. 674 (E), dated the 31<sup>st</sup> August, 2022, amending the Principal Notification No. G.S.R. 498 (E), dated the 30<sup>th</sup> June, 2022, by substituting certain entries in that Notification.
- (7) G.S.R. 706 (E), dated the 16<sup>th</sup> September, 2022, amending the Principal Notification No. G.S.R. 584 (E), dated the 19<sup>th</sup> July, 2022, by substituting certain entries in that Notification.
- (8) G.S.R. 707 (E), dated the 16<sup>th</sup> September, 2022, amending the Principal Notification No. G.S.R. 492 (E), dated the 30<sup>th</sup> June, 2022, by substituting certain entries in that Notification.
- (9) G.S.R. 753 (E), dated the 30<sup>th</sup> September, 2022, amending the Principal Notification No. G.S.R. 793 (E), dated the 30<sup>th</sup> June, 2017, by inserting certain entries in that Notification.
- (10) G.S.R. 755 (E), dated the 1<sup>st</sup> October, 2022, amending the Principal Notification No. G.S.R. 584 (E), dated the 19<sup>th</sup> July, 2022, by substituting certain entries in that Notification.
- (11) G.S.R. 756 (E), dated the 1<sup>st</sup> October, 2022, amending the Principal Notification No. G.S.R. 492 (E), dated the 30<sup>th</sup> June, 2022, by substituting certain entries in that Notification.
- (12) G.S.R. 779 (E), dated the 15<sup>th</sup> October, 2022, amending the Principal Notification No. G.S.R. 584 (E), dated the 19<sup>th</sup> July, 2022, by substituting certain entries in that Notification.
- (13) G.S.R. 780 (E), dated the 15<sup>th</sup> October, 2022, amending the Principal Notification No. G.S.R. 492 (E), dated the 30<sup>th</sup> June, 2022, by substituting certain entries in that Notification.
- (14) G.S.R. 799 (E), dated the 1<sup>st</sup> November, 2022, amending the Principal Notification No. G.S.R. 584 (E), dated the 19<sup>th</sup> July, 2022, by substituting certain entries in that Notification.
- (15) G.S.R. 800 (E), dated the 1<sup>st</sup> November, 2022, amending the Principal Notification No. G.S.R. 492 (E), dated the 30<sup>th</sup> June, 2022, by substituting certain entries in that Notification.
- (16) G.S.R. 820 (E), dated the 16<sup>th</sup> November, 2022, amending the Principal Notification No. G.S.R. 584 (E), dated the 19<sup>th</sup> July, 2022 by substituting certain entries in that Notification.
- (17) G.S.R. 821 (E), dated the 16<sup>th</sup> November, 2022, amending the Principal

Notification No. G.S.R. 492 (E), dated the 30<sup>th</sup> June, 2022, by substituting certain entries in that Notification.

[Placed in Library. For (1) to (17) See No. L.T. 7661/17/22]

- (vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:-
  - (1) G.S.R. 616 (E), dated the 3<sup>rd</sup> August, 2022, imposing an anti-dumping duty on imports of Opal Glassware, originating in or exported from People's Republic of China and United Arab Emirates for a period of five years.
  - (2) G.S.R. 637 (E), dated the 18<sup>th</sup> August, 2022, imposing provisional antidumping duty on imports of Ursodeoxycholic Acid, originating in or exported from People's Republic of China and Korea RP for a period of six months.
  - (3) G.S.R. 675 (E), dated the 31<sup>st</sup> August, 2022, amending the Principal Notification No. G.S.R. 11 (E), dated the 5<sup>th</sup> January, 2017 by substituting certain entries in that Notification.
  - (4) G.S.R. 716 (E), dated the 21<sup>st</sup> September, 2022, amending the Notification No. G.S.R. 874 (E), dated the 21<sup>st</sup> December, 2021 by substituting certain entries in that Notification.
  - (5) G.S.R. 717 (E), dated the 21<sup>st</sup> September, 2022, imposing an antidumping duty on imports of Toluene Di-isocyanate, originating in or exported from People's Republic of China, Japan and Korea RP for a period of five years.
  - (6) G.S.R. 782 (E), dated the 19<sup>th</sup> October, 2022, imposing an anti-dumping duty on imports of Electrogalvanized Steel, originating in or exported from People's Republic of Korea, Japan and Singapore for a period of five years.
  - (7) G.S.R. 787 (E), dated the 21<sup>st</sup> October, 2022, imposing a countervailing duty on imports of Saccharin in all its forms, originating in or exported from People's Republic of China.

[Placed in Library. For (1) to (7) See No. L.T. 7660/17/22]

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 689 (E), dated the 8<sup>th</sup> September, 2022, under

sub-section (1) of Section 8 of the Customs Tariff Act, 1975, amending the Second Schedule to the Customs tariff Act, by inserting certain entries in that Schedule, in that Notification, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 7659/17/22]

- II. A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
  - (a) Seventeenth Annual Report and Accounts of the Security Printing and Minting Corporation of India Limited (SPMCIL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

    [Placed in Library. See No. L.T. 7658/17/22]
- III. A copy (in English and Hindi) of the Annual Report of International Financial Services Centres Authority (IFSCA) for the year 2020-21, under sub-section (3) of Section 19 of the International Financial Services Centres Authority Act, 2019.

[Placed in Library. See No. L.T. 7656/17/22]

- I. Notification of the Ministry of Chemicals and Fertilisers
- II. Reports and Accounts (2020-21 and 2021-22) of various NIPERs and related papers

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री भगवंत खूबा)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. A copy (in English and Hindi) of the Ministry of Chemicals and Fertilisers (Department of Pharmaceuticals) Notification No. S.O. 5249 (E), dated the 11<sup>th</sup> November, 2022, publishing the Drugs (Prices Control) Amendment Order, 2022, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library. *See* No. L.T. 7635/17/22]

II. (1) A copy (in English and Hindi) of the following papers, under subsection (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998:—

(i) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Hajipur, for the year 2020-21, and the Audit Report thereon.

[Placed in Library. See No. L.T. 8267/17/22]

(ii) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Hyderabad, for the year 2020-21, and the Audit Report thereon.

[Placed in Library. See No. L.T. 7894/17/22]

(iii) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Guwahati, for the year 2021-22, and the Audit Report thereon.

[Placed in Library. See No. L.T. 7892/17/22]

(iv) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Raebareli, for the year 2021-22, and the Audit Report thereon.

[Placed in Library. See No. L.T. 7893/17/22]

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) and (ii) above.
- I. Notifications of the Ministry of Finance
- II. Reports and Accounts (2021-22) of various Companies and Corporations and related papers
- III. Reports and Accounts (2021-22) of various Banks and related papers
- IV. Audit Reports (2020 and 2021) of CAG on the accounts of SASF and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): Sir, I lay on the Table —

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989:-

- (1) HRDV No. L001268839/Staff. 35B, dated the 30<sup>th</sup> June, 2022, publishing the Small Industries Development Bank of India (Defined Contributory New Pension) [Amendment] Regulations, 2022.
- (2) HRDV No. L001278933A/Staff. Gen. (2), dated the 18<sup>th</sup> November, 2022, publishing the Small Industries Development Bank of India Pension [Amendment] Regulations, 2022.

[Placed in Library. For (1) and (2) See No. L.T. 7709/17/22]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993:-
  - (1) S.O. 4717 (E), dated the 4<sup>th</sup> October, 2022, notifying the jurisdiction of certain Debts Recovery Tribunals, in supersession of Notifications specified therein and all subsequent Notifications relating to change of location of the nine existing Debts Recovery Tribunals, except as respects things done or omitted to be done before such supersession.
  - (2) S.O. 4718 (E), dated the 4<sup>th</sup> October, 2022, notifying the jurisdiction of certain Debts Recovery Tribunals, in supersession of Notifications specified therein and all subsequent Notifications relating to change of location of the seven existing Debts Recovery Tribunals except as respects things done or omitted to be done before such supersession.
  - (3) S.O. 4719 (E), dated the 4<sup>th</sup> October, 2022, notifying the jurisdiction of certain Debts Recovery Tribunals, in supersession of Notifications specified therein and all subsequent Notifications relating to change of location of the eight existing Debts Recovery Tribunals, except as respects things done or omitted to be done before such supersession.

[Placed in Library. For (1) to (3) See No. L.T. 7710/17/22]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services) under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972:-
  - (1) S.O. 4896 (E), dated the 14<sup>th</sup> October, 2022, publishing the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2022.
  - (2) S.O. 4897 (E), dated the 14th October, 2022, publishing the General

- Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 2022.
- (3) S.O. 4898 (E), dated the 14<sup>th</sup> October, 2022, publishing the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2022.

[Placed in Library. For (1) to (3) See No. L.T. 7708/17/22]

- (iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 5381 (E), dated the 17<sup>th</sup> November, 2022, publishing the Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022, under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 5382 (E), dated the 17<sup>th</sup> November, 2022, publishing the Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022, under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library. For (iv) and (v) See No. L.T. 7711/17/22]

- II. (A) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
  - (i) (a) Annual Report and Accounts of the India Infrastructure Finance Company Limited (IIFCL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
    - (b) Executive summary of above Report.

[Placed in Library. *See* No. L.T. 7701/17/22]

- (ii) (a) Annual Report and Accounts of the New India Assurance Company Limited, Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 7699/17/22]

- (iii) (a) Annual Report and Accounts of the National Insurance Company Limited, Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 7700/17/22]

- (iv) (a) Fiftieth Annual Report and Accounts of the General Insurance Corporation of India, Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 7698/17/22]

- (v) (a) Annual Report and Accounts of the Oriental Insurance Company Ltd., New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 7697/17/22]

- (B) A copy each (in English and Hindi) of the following papers, under Section 29 of the Life Insurance Corporation Act, 1956:—
  - (i) (a) Sixty-fifth Annual Report and Annual Accounts of the Life Insurance Corporation of India (LIC), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Corporation.
- (ii) Fifty-second Valuation Report of the Life Insurance Corporation of India (LIC), as on 31<sup>st</sup> March, 2022.

[Placed in Library. See No. L.T. 7707/17/22]

- III. (i) A copy each (in English and Hindi) of the following papers, under Section 42 and sub-section (5) of Section 40 of the National Housing Bank Act, 1987:-
  - (a) Annual Report and Accounts of the National Housing Bank (NHB), New

- Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Report on the performance of the above Bank, for the year 2021-22. [Placed in Library. See No. L.T. 7703/17/22]
- (ii) A copy each (in English and Hindi) of the following papers, under subsection (5) of Section 48 of the National Bank for Agriculture and Rural Development (NABARD) Act, 1981:-
  - (a) Annual Report and Accounts of the National Bank for Agriculture and Rural Development (NABARD), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Bank.

    [Placed in Library. See No. L.T. 7702/17/22]
- (iii) A copy each (in English and Hindi) of the following papers, under subsection (5) of Section 30 of the Small Industries Development Bank of India, Act, 1989:-
  - (a) Annual Report and Accounts of the Small Industries Development Bank of India (SIDBI), Lucknow (Part I and Part II), for the year 2021-22, together with the Auditor's Report on the Accounts.
  - (b) Report on the working of the above Bank, for the year 2021-22. [Placed in Library. See No. L.T. 7705/17/22]
  - IV. A copy each (in English and Hindi) of the following papers:
  - (a) Separate Audit Reports of the Comptroller and Auditor General of India on the accounts of the Stressed Assets Stabilization Fund (SASF), for the year ended 31<sup>st</sup> of March, 2020 and 31<sup>st</sup> of March, 2021.
  - (b) Review Statement by Government on the above reports.

[Placed in Library. See No. L.T. 7706/17/22]

- I. Notifications of the Ministry of Health and Family Welfare
- II. Reports and Accounts (2019-20 and 2020-21) of various AIIMS and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE

(DR. BHARATI PRAVIN PAWAR): Sir, I lay on the Table -

I. (i) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. G.S.R. 592 (E), dated the 21<sup>st</sup> July, 2022, publishing the Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2022, under sub-section (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

[Placed in Library. See No. L.T. 7644/17/22]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 93 of the Food Safety and Standards Act, 2006, along with extracts of the Regulations:
  - (1) No. Stds/SP(L&C/A)/Oil Claims/FSSAI-2018, dated the 31<sup>st</sup> August, 2022, publishing the Food Safety and Standards (Advertising and Claims) First Amendment Regulations, 2022.
  - (2) No. Std/SP-20/T (Migration-N), dated the 31<sup>st</sup> August, 2022, publishing the Food Safety and Standards (Packaging) Second Amendment Regulations, 2022.
  - (3) No. Std/SP-05/T (IFR-01), dated the 31<sup>st</sup> August, 2022, publishing the Food Safety and Standards (Foods for Infant Nutrition) First Amendment Regulations, 2022.
  - (4) No. Stds./03/Notification (IFR)/FSSAI-2017(part-3), dated the 1<sup>st</sup> September, 2022, publishing the Food Safety and Standards (Prohibition and Restrictions on Sales) First Amendment Regulations, 2022.
  - (5) No. REG/Representation-MSEO/FSSAI-2021, dated the 5<sup>th</sup> September, 2022, publishing the Food Safety and Standards (Prohibition and Restrictions on sales) Second Amendment Regulations, 2022.
  - (6) No. Std/SP-08/A-1.2021/N-01, dated the 9<sup>th</sup> September, 2022, publishing the Food Safety and Standards (Labelling and Display) First Amendment Regulations, 2022.
  - (7) No. 1-116/Scientific Committee/Notif.28.4/2010-FSSAI (2), dated the 14<sup>th</sup> September, 2022, publishing the Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2022.
  - (8) No. Std/SP-08/A-1-2020/N-01, dated the 12th October, 2022, publishing

the Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022.

[Placed in Library. For (1) to (8) See No. L.T. 7645/17/22]

- II.(1) A copy each (in English and Hindi) of the following papers, under subsection (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 (as amended in 2012):—
  - (i) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Rishikesh, Uttarakhand, for the year 2020-21, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7639/17/22]

- (ii) (a) Second Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Kalyani, West Bengal, for the year 2019-20, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
- (iii) (a) Third Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Kalyani, West Bengal, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

[Placed in Library. For (ii) and (iii) See No. L.T. 7642/17/22]

- (iv) (a) Third Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Raebareli, Uttar Pradesh, for the years 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7640/17/22]

- (v) (a) Ninth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bhopal, Madhya Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
- (vi) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bilaspur, Himachal Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) to (vi) (a) above.

[Placed in Library. For (v) and (vi) See No. L.T. 7643/17/22]

- I. Reports and Accounts (2020-21) of Sagarmala Development Company Limited, New Delhi and IWAI, Noida and related papers
- II. Reports and Accounts (2021-22) of various Port Authorities, Company and Trust and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table -

- I. (i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
  - (a) Annual Report and Accounts of the Sagarmala Development Company Limited (SDCL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 8268/17/22]

- (ii) (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the Inland Waterways Authority of India Act, 1985:—
  - (a) Annual Report and Accounts of the Inland Waterways Authority of India (IWAI), Noida, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Authority.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 7626/17/22]

- II. A copy each (in English and Hindi) of the following papers, under subsection (4) of Section 44 of the Major Port Authorities Act, 2021:—
  - (i) (a) Annual Administration Report of the Cochin Port Authority, Kochi, Kerala for the year 2021-22.
    - (b) Annual Accounts of the Cochin Port Authority, Kochi, Kerala, for the year 2021-22, and the Audit Report thereon.
    - (c) Review by Government on the working of the above Port Authority.
    - (d) Review by Government of the Annual Accounts of the above Port Authority.

[Placed in Library. See No. L.T. 8269/17/22]

- (ii) (a) Annual Administration Report of the Mormugao Port Authority, Goa, for the year 2021-22.
  - (b) Annual Accounts of the Mormugao Port Authority, Goa, for the year 2021-22, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Port Authority.
  - (d) Review by Government of the Annual Accounts of the above Port Authority.

[Placed in Library. See No. L.T. 7629/17/22]

- (iii) (a) Twenty-second Annual Report and Accounts of the Kamarajar Port Limited, Chennai, Tamil Nadu for the year 2021-22, and the Audit Report thereon.
  - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8270/17/22]

- (iv) (a) Administration Report and Accounts of the Mumbai Port Authority Pension Fund Trust, Mumbai, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts.
  - (b) Review by Government of the Annual Accounts of the above Trust.

[Placed in Library. See No. L.T. 7627/17/22]

- (v) (a) One Hundred Forty Third Administration Report of the Mumbai Port Authority, Maharashtra, for the year 2021-22.
  - (b) Annual Accounts of the Mumbai Port Authority, Maharashtra, for the year 2021-22, and the Audit Report thereon.

- (c) Review by Government of the working of the above Port Trust.
- (d) Review by Government of the Annual Accounts of the above Port Trust.

[Placed in Library. See No. L.T. 7628/17/22]

### Report and Accounts (2020-21) of PCIM&H, Ghaziabad and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Pharmacopoeia Commission for Indian Medicine and Homoeopathy (PCIM&H) Ghaziabad, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Commission.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8271/17/22]

# REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMERCE

श्री उपसभापति : श्रीमती प्रियंका चतुर्वेदी। ...(व्यवधान)... प्रियंका जी, आप रिपोर्ट ले करें। केवल आपकी बात ही रिकॉर्ड पर जायेगी। ...(व्यवधान)...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Commerce:

- (i) 173<sup>rd</sup> Report on action taken by Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Sixty Fourth Report on 'Augmenting Infrastructure Facilities to Boost Exports';
- (ii) 174<sup>th</sup> Report on action taken by Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Sixty Seventh Report on Demands for Grants (2022-23) (Demand No. 10)

- pertaining to Department of Commerce, Ministry of Commerce and Industry; and
- (iii) 175<sup>th</sup> Report on action taken by Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Sixty Eighth Report on Demands for Grants (2022-23) (Demand No. 11) pertaining to Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

...(Interruptions)...

श्री प्रमोद तिवारी (राजस्थान): सर, मेरा प्वाइंट ऑफ ऑर्डर है। ...(व्यवधान)...

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order under Rule 29. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let this be completed.

# REPORTS OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING COMMITTEE ON HOME AFFAIRS

SHRI BRIJLAL (Uttar Pradesh): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs:-

- (i) 240<sup>th</sup> Report on action taken by Government on the Recommendations/Observations of the Committee contained in its Two Hundred Thirty Eighth Report on Demands for Grants (2022-23) of the Ministry of Home Affairs; and
- (ii) 241<sup>st</sup> Report on action taken by Government on the Recommendations/Observations of the Committee contained in its Two Hundred Thirty Ninth Report on Demands for Grants (2022-23) of the Ministry of DoNER.

...(Interruptions)...

# REPORTS OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

SHRIMATI S. PHANGNON KONYAK (Nagaland): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture:-

- (i) Three Hundred Twenty Eighth Report on action taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Tenth Report on 'Functioning of Central Libraries in the Country';
- (ii) Three Hundred Twenty Ninth Report on action taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Twelfth Report on 'Review of Central Road and Infrastructure Fund (CRIF) Works';
- (iii) Three Hundred Thirtieth Report on action taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Fifteenth Report on Demands for Grants (2022-23) of Ministry of Culture;
- (iv) Three Hundred Thirty First Report on action taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Twentieth Report on 'Development of Tourism Infrastructure in the country'; and
- (v) Three Hundred Thirty Second Report on action taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Twenty First Report on 'Issues related to Safety in Civil Aviation Sector'.

• • • •	(Inte	errup	tions	s)

# REPORT OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING COMMITTEE ON FINANCE

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Fifty-second Report of the Department-related Parliamentary Standing Committee on Finance on 'The Competition (Amendment) Bill, 2022'.

...(Interruptions)...

### REGARDING NOTICE UNDER RULE 267 - contd.

MR. DEPUTY CHAIRMAN: Now, Mr. Derek O'Brien.

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order. ... (Interruptions)... And my both points of order are under the same rule, which is Rule 29. About seven minutes ago, that is, at about 11.13 a.m., we received this. We received the Supplementary List of Business. It relates to Rule 29 stating that the Defence Minister will make a statement at 2 p.m. Now, you told us that it is 12.30 p.m. Then the Supplementary Business is incorrect. So, first, we need to correct that.

Secondly, a statement may be made but it is very clear that the issue is of grave concern. We are all with the Army and the soldiers but please allow the Opposition to be a part of this discussion after the statement. Statement can come; we will listen. No one wants to disrupt. The statement will come; we will listen to the Defence Minister; and, then we wish to participate. That is all.

MR. DEPUTY CHAIRMAN: Thank you, Derekji. पहले प्वाइंट के संदर्भ में, मैंने अनुरोध किया कि माननीय रक्षा मंत्री जी इस पर साढ़े बारह बजे बयान देंगे। यह 2.00 बजे लिस्ट ऑफ बिज़नेस में आया था, आप करेक्ट कह रहे हैं, परन्तु हाउस की सहमति है, तो साढ़े बारह बजे क्वेश्चन ऑवर के बीच में माननीय मंत्री जी स्टेटमेंट देंगे, यह मैंने कहा है। This was number one.

नम्बर टू, चूंकि यह महत्वपूर्ण मुद्दा है और इसे माननीय एलओपी ने रूल 267 के अंतर्गत उठाया, जिसे हम सबने सुना, इसलिए मैंने कहा कि 2.00 बजे से पहले साढ़े बारह बजे उसे हम लोग कर लेंगे। पीयूष जी, क्या आप कुछ कहना चाहते हैं?

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, rule provides that with the leave of the Chairman, the Business of the day can be determined. हमने चेयरमैन साहब से भी रिक्वेस्ट की है। मैंने हाउस का सेंटिमेंट देखते हुए ही अनुरोध किया है कि हम इस स्टेटमेंट को साढ़े बारह बजे कर लेंगे।

श्री उपसभापति : माननीय प्रमोद जी।

श्री प्रमोद तिवारी (राजस्थान): सर, मुझे विनम्रतापूर्वक आपसे अनुरोध करना है कि देश से, देश की सम्प्रभुता से, सुरक्षा से बड़ा कुछ नहीं है। जब से यह सरकार आई है, चीन जब चाहे हमारे यहां टहलता हुआ चला आता है। ...(व्यवधान)... सर, हमने स्टेटमेंट मांगी ही नहीं है। ...(व्यवधान)...

श्री उपसभापति : इसी विषय पर माननीय रक्षा मंत्री जी स्टेटमेंट देंगे। ...(व्यवधान)...

श्री प्रमोद तिवारी: सर, हमें स्टेटमेंट नहीं, हमें इस विषय पर चर्चा चाहिए। ...(व्यवधान)...

श्री उपसभापति : ठीक है, इस विषय पर माननीय रक्षा मंत्री जी का बयान आने दीजिए..(व्यवधान)..यह बहुत संवेदनशील मामला है।..(व्यवधान).. Please. ...(Interruptions)... माननीय सदस्यगण, माननीय पी. चिदम्बरम जी कुछ कहना चाहते हैं।

श्री प्रमोद तिवारी: हमें स्टेटमेंट नहीं, चर्चा चाहिए। ..(व्यवधान)..

श्री उपसभापति : Please. ...(Interruptions)... माननीय पी. चिदम्बरम जी कुछ कहना चाहते हैं। ..(व्यवधान)..

SHRI P. CHIDAMBARAM (Tamil Nadu): Sir, I want to know, through you, from the Leader of the House, whether after the Statement by the hon. Defence Minister at 12.30 p.m. there will be a discussion or not. ... (Interruptions)...

श्री उपसभापित: माननीय सदस्यगण, माननीय पी. चिदम्बरम जी, जो कि एक वरिष्ठ व्यक्ति हैं, देश की राजनीति में उनकी अपनी एक अलग पहचान है और उनका बहुत अनुभव भी है, आप सभी ने अभी उनको सुना है। आप सभी देश के लिए कंसन्र्ड हैं और इस संवेदनशील मुद्दे पर हाउस में किस रूप में डिस्कशन होता है - आप खुद जानते हैं। आप उसकी मर्यादा जानते हैं और सदन की क्या परंपरा रही है - आप यह भी जानते हैं। ..(व्यवधान).. माननीय रक्षा मंत्री आएंगे और बयान देंगे। ..(व्यवधान)..आप इस मामले की संवेदनशीलता को समझते हुए ..(व्यवधान)..

SHRI P. CHIDAMBARAM: Why should there be a limitation? ...(Interruptions)... The Leader of the House just said......(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... We are not discussing this issue now. ...(Interruptions)... I gave you an opportunity. ...(Interruptions)... I gave you an opportunity, we are not discussing this issue now. ...(Interruptions)... Let the Defence Minister come. ...(Interruptions)... He would give his Statement. He would place his Statement. ...(Interruptions)... Please. ...(Interruptions)...

SHRI P. CHIDAMBARAM: But there must be a full discussion after his Statement. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Now, Zero Hour. ...(Interruptions)... Dr. Radha Mohan Das Agrawal. ...(Interruptions)... Zero Hour. ...(Interruptions)...

PROF. MANOJ KUMAR JHA (Bihar): Sir, there has been a tradition in the House. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Zero Hour. ... (Interruptions)...

# MATTERS RAISED WITH PERMISSION

Irregularities in appointment of Vice-Chancellors in the State Universities in violation of guidelines of the University Grants Commission (UGC)

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश): माननीय उपसभापित महोदय, मैं आपका आभारी हूं कि आपने मुझे सदन में अपना विषय रखने का अवसर दिया है। ..(व्यवधान)..महोदय, देश की उच्च शिक्षा, देश का भविष्य है। ..(व्यवधान)..भारत सरकार ने उच्च शिक्षा के गुणवत्ता मानक, उसके पाठ्यक्रम को नियंत्रित करने के लिए 'यूनिवर्सिटी ग्रांट्स कमीशन एक्ट' की स्थापना की है और विश्वविद्यालय अनुदान आयोग का गठन हुआ है। ...(व्यवधान)..

SHRI P. CHIDAMBARAM (Tamil Nadu): Mr. Deputy Chairman, Sir, will there be a discussion? ...(Interruptions)...

डा. राधा मोहन दास अग्रवाल: विश्वविद्यालय अनुदान आयोग अपने रेग्युलेशन्स में यह स्पष्ट रूप से बताता है कि देश के सारे विश्वविद्यालयों में कुलपितयों की नियुक्ति किन नियमों के तहत की जानी चाहिए। ..(व्यवधान).. विश्वविद्यालय अनुदान आयोग कहता है कि एक सर्च कमेटी बनाई जाएगी और इस सर्च कमेटी में कोई भी नॉन-एकेडेमिक व्यक्ति नहीं होगा। ..(व्यवधान).. यह सर्च कमेटी कम से कम तीन और यदि संभव हो तो तीन से पाँच लोगों के नाम का पैनल चाँसलर को भेजेगी। ..(व्यवधान)..

श्री उपसभापति : सिर्फ डा. राधा मोहन दास अग्रवाल जी की बात ही रिकॉर्ड पर जा रही है। ..(व्यवधान)..

डा. राधा मोहन दास अग्रवाल: चाँसलर उस तीन या पाँच नाम के पैनल में से किसी एक नाम का चयन करेगा। ..(व्यवधान)..अगर सर्च कमेटी तीन से कम व्यक्तियों के नाम भेजती है और यदि ऐसा कोई भी चयन होता है, तो वह ऐब इनिशियो होगा। ..(व्यवधान)..अर्थात् चयन के अगले दिन से ही वह नल एंड वॉइड हो जाएगा। ..(व्यवधान)..

उपसभापति जी, माननीय उच्चतम न्यायालय ने एक राज्य के - महोदय, मैं उस राज्य का नाम यहाँ पर नहीं ले रहा हूं।..(व्यवधान)..उन्होंने एक राज्य के एपीजे अब्दुल कलाम विश्वविद्यालय के कुलपति के चयन को नल् एंड वॉइड घोषित किया। उसके बाद हाई कोर्ट में

उसी राज्य के एक दूसरे विश्वविद्यालय KUFOS में भी वाइस चाँसलर के चयन को नल् एंड वाइड घोषित किया गया।..(व्यवधान).. उसके बाद पता चला कि उस राज्य में नौ ऐसे विश्वविद्यालय हैं, जिनकी सर्च कमेटी में या तो ऐसे लोग हैं, जिनको नहीं होना चाहिए था या उस सर्च कमेटी ने तीन नाम के या पाँच नाम के पैनल को भेजने की जगह पर सिर्फ एक नाम को भेजने का काम किया। ..(व्यवधान)..मैं उस राज्य का नाम नहीं लूंगा, लेकिन उन विश्वविद्यालयों का नाम लूंगा। महोदय, ये नाम हैं - केरल यूनिवर्सिटी, कोचीन यूनिवर्सिटी, कालीकट यूनिवर्सिटी, महात्मा गाँधी यूनिवर्सिटी ऑफ केरल, आदि शंकराचार्य यूनिवर्सिटी ऑफ केरल ..(व्यवधान).. कालीकट यूनिवर्सिटी ..(व्यवधान)..

श्री उपसभापति : 12.30 बजे स्टेटमेंट हो रही है। ..(व्यवधान)..

डा. राधा मोहन दास अग्रवाल: अर्थात् उस राज्य में जितने भी बड़े विश्वविद्यालय थे, उनमें सबका चयन गैरकानूनी तरीके से किया गया था। माननीय मंत्री जी यहाँ बैठे हैं, मैं माननीय मंत्री जी से अपेक्षा करूंगा कि वे यूनिवर्सिटी ग्रांट्स कमीशन को इस बात का निर्देश देंगे। ..(व्यवधान)..माननीय धर्मेंद्र प्रधान जी यहाँ पर उपस्थित हैं। वे इस बात का निर्देश देंगे कि नियमों को तोड़कर जितनी भी ऐसी नियुक्तियाँ इन नौ विश्वविद्यालयों में हुई हैं, उनको नल् एंड वॉइड घोषित किया जाए। ..(व्यवधान).. इसके साथ ही, अगर उस राज्य में अन्य और कोई भी नियुक्तियाँ हुई हैं, तो उनको भी नल् एंड वॉइड घोषित किया जाए।..(व्यवधान)..

श्री सकलदीप राजभर (उत्तर प्रदेश): महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूं।
श्री दीपक प्रकाश (झारखंड): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।
श्री अजय प्रताप सिंह (मध्य प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।
श्री कैलाश सोनी (मध्य प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।
श्री बृजलाल (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) : उपसभापति जी, कांग्रेस पार्टी और अन्य विपक्षी दल जिस प्रकार से हंगामा कर रहे हैं..(व्यवधान).. उससे आने वाले लोक सभा चुनाव में नुक़सान होगा। ...(व्यवधान)...

श्री उपसभापति : श्री ईरण्ण कड़ाड़ी जी, आप बोलिए। ...(व्यवधान)... कृपया अपनी-अपनी सीट पर जाएं। ...(व्यवधान)... 12.30 बजे माननीय रक्षा मंत्री जी बयान दे रहे हैं। Please go back to your seats. ...(Interruptions)...

# Need for Karnataka regiment in Indian Army

SHRI IRANNA KADADI (Karnataka): \*"Hon. Deputy Chairman, Sir, Karnataka is the birthplace of brave warriors. To begin with, we have Kittur Rani Chennamma who started revolt against the British in the first war of independence. Rani Abakka, Keladi Rani Chennamma and Iron lady from Chitradurga Onakke Obava assaulted Hyder Ali's army with her wooden pestle. Belvadi Malamma led an organisation with more than 2000 women. This way Karnataka has displayed its valour and bravery to the entire Nation. ... (Interruptions)...

Sir, post-Independence ... (Interruptions)... the first Field marshal General K M Kariappa and third Army General K S Thimayya are the brave Kannadigas who have served the army." ... (Interruptions)...

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 12.00 noon.

The House then adjourned at twenty-five minutes past eleven of the clock.

The House reassembled at twelve of the clock, MR. DEPUTY CHAIRMAN in the Chair.

<sup>\*</sup> English translation of the original speech delivered in Kannada.

### **ORAL ANSWERS TO QUESTIONS**

MR. DEPUTY CHAIRMAN: Q. No. 61. Shri Sujeet Kumar. ...(Interruptions)... Now, Question Hour. Nothing else is going on record. ...(Interruptions)... यह क्वेश्चन ऑवर है, प्लीज़ क्वेश्चन ऑवर चलने दें, यह मेम्बर्स का ऑवर है प्लीज़।...(व्यवधान)...

# Boosting solar energy segment in the country

- \*61. SHRI SUJEET KUMAR: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:
- (a) whether Government is formulating any policy for developing and facilitating domestic solar manufacturing capabilities in the country to create a strong supporting base to give boost in the solar energy segment of Renewable Energy;
- (b) if so, the details thereof; and
- (c) if not, whether Government will consider making any policy in the near future to reduce our dependency on imports from other countries?

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI BHAGWANTH KHUBA): (a) to (c) A Statement is laid on the Table of the House.

#### Statement

- (a) to (c) The Ministry of New and Renewable Energy (MNRE), Government of India, has been consistently bringing out policies for developing and facilitating domestic solar manufacturing capabilities in the country. Some of the recent initiatives, inter-alia, include:
- (i) Production Linked Incentive (PLI) Scheme for High Efficiency Solar PV Modules: The Government of India is implementing the Production Linked Incentive (PLI) Scheme for National Programme on High Efficiency Solar PV Modules, for achieving domestic manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules and solar PV cells, with an outlay of Rs. 24,000 crore. This Scheme has provision for Production Linked Incentive (PLI) to the selected solar PV module manufacturers for five years post commissioning, on manufacture and sale of High Efficiency Solar PV modules. The Scheme is being implemented in two tranches.

Tranche-I hasan outlay of Rs. 4,500 crore, under which Letters of Award have been issued to three successful bidders for setting up of 8737 MW of fully integrated solar PV module manufacturing units. For Tranche-II with an outlay of Rs. 19,500 crore, the Scheme Guidelines have been issued on 30.09.2022 and tender document for selection of solar PV manufacturers has been issued on 18.11.2022.

- (ii) Domestic Content Requirement (DCR): Under some of the current schemes of the MNRE, namely CPSU Scheme Phase-II, PM-KUSUM Component B and Grid-connected Rooftop Solar Programme Phase-II, wherein government subsidy is given, it has been mandated to source solar PV cells and modules from domestic sources.
- (iii) Preference to 'Make in India' in Public Procurement: Through implementation of 'Public Procurement (Preference to Make in India) Order', procurement and use of domestically manufactured solar PV modules and domestically manufactured solar inverters has been mandated for Government/ Government entities.
- (iv) Imposition of Basic Customs Duty on import of solar PV cells & modules: The Government has imposed Basic Customs Duty (BCD) on import of solar PV cells and modules, with effect from 01.04.2022.
- (v) Discontinuation of Customs Duty Concessions: MNRE has discontinued issuance of Customs Duty Concession Certificates for import of material /equipment for initial setting up of solar PV power projects with effect from 02.02.2021.

SHRI SUJEET KUMAR: Sir, in response to an Unstarred Question on 24<sup>th</sup> March, 2022, the Government said that the import of solar cells from China has increased by 26 per cent compared to the previous year. ...(Interruptions)... It is not only a drain on our national wealth, but we are also seeing how China has been behaving on our borders. ...(Interruptions)... So it is strategic also. ...(Interruptions)... Sir, I would like to know from the hon. Minister whether there has been an increase in the import of solar cells from China since January, 2022, and if yes, what steps have been taken by the Government to reduce this. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You have already put two questions. ... (Interruptions)...

श्री भगवंत खूबा: उपसभापित महोदय, इस साल सितंबर, 2022 तक हमने भारत में बने हुए मॉड्यूल्स का 74 मिलियन यूएस डॉलर का एक्सपोर्ट किया है, ...(व्यवधान)... जबिक उसी साल 34 मिलियन यूएस डॉलर का इम्पोर्ट किया है। ...(व्यवधान)... यह स्पष्ट दर्शाता है कि हमने भारत में बने हुए सोलर मॉड्यूल्स का इम्पोर्ट से भी ज्यादा एक्सपोर्ट किया है। ...(व्यवधान)... भारत में आज 20 गीगावॉट की मैन्युफैक्चरिंग यूनिट्स हैं। ...(व्यवधान)... भारत देश के अंदर जितनी मात्रा

में उत्पादन होता है, ...(व्यवधान)... आज के दिन देश के अंदर उससे कम इंस्टॉलेशन हुआ है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Sujeet ji, second supplementary.

SHRI SUJEET KUMAR: Sir, my question was specifically with regard to import from China. ...(Interruptions)... So, the hon. Minister can give a written reply later on. ...(Interruptions)... Sir, my second question is this. ...(Interruptions)... In 2015, the Government of India had set a target of setting up 50 solar parks and ultra mega solar parks. ...(Interruptions)...

श्री उपसभापित: माननीय सदस्यगण, आप जो वैल में आ रहे हैं, ...(व्यवधान)... जिस विषय की चर्चा कर रहे हैं, उसके ऊपर माननीय रक्षा मंत्री जी 12.30 बजे आपको बयान दे रहे हैं। ...(व्यवधान)... प्लीज़, आप अपनी सीट पर वापस जाएँ। ...(व्यवधान)... मैं आप सबसे आग्रह कर रहा हूँ कि जो वैल में खड़े हैं, वे अपनी सीट पर जाएँ। ...(व्यवधान)... दो दिनों से बहुत अच्छी तरह सदन चल रहा था, उस परंपरा को बनाए रखें। ...(व्यवधान)... यह आपके हित में है, आपको बोलने का मौका मिलता है। ...(व्यवधान)... Please go back to your seats. ...(Interruptions)... 12.30 बजे माननीय रक्षा मंत्री जी इसी विषय पर बयान देने आ रहे हैं। ...(व्यवधान)... Please go back to your seats. ...(Interruptions)... माननीय सुजीत जी, सेकंड सप्लीमेंटरी।...(व्यवधान)...

SHRI SUJEET KUMAR: Sir, out of these 50 solar parks and ultra mega solar parks, the anticipated generation capacity was 40 gigawatt. ...(Interruptions)... Out of these, only eight parks have been completed and commissioned until now and six parks have been partially commissioned. ...(Interruptions)... My query to the hon. Minister is: What are the reasons for this shortfall and why have the rest 42 solar parks not been commissioned and by when will they be commissioned? ...(Interruptions)...

श्री उपसभापति : माननीय मंत्री जी। ...(व्यवधान)...

श्री भगवंत खूबा: उपसभापित महोदय, हमने देश के अंदर सोलर पार्क्स सैंक्शन किए हैं। ...(व्यवधान)... सारे सोलर पार्क्स, जिनके लिए जिन राज्यों ने जमीन देने में दिक्कत की थी, वहीं पर हमने थोड़ा सा स्लो काम किया है। ...(व्यवधान)... बाकी सारे सोलर पार्क्स में हमारा काम चालू है और आज देश के अंदर करीब 70 गीगावॉट के सोलर पार्क्स, जिनकी सहमित थी, ऑलरेडी बन चुके हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, Shri Ayodhya Rami Reddy. ... (Interruptions)...

SHRI AYODHYA RAMI REDDY ALLA: Sir, India currently has less manufacturing capabilities to produce solar cells which is an important component of solar modules. ...(Interruptions)... What steps is the Government taking to address this issue and bridge the gap?

श्री भगवंत खुबा : माननीय उपसभापति महोदय, देश के अंदर सोलर मॉड्यूल्स को लेकर आत्मनिर्भरता हो ...(व्यवधान)... इसके लिए भारत सरकार के द्वारा पीएलआई स्कीम लाई गई है। ...(व्यवधान)... पीएलआई स्कीम-1 के अंतर्गत पॉलीसिलिकॉन से लेकर वेफर, सोलर सेल्स, मॉड्यूल्स और सोलर पैनल तक बनाने की...(व्यवधान)... पीएलआई स्कीम के लिए भारत सरकार के द्वारा 4,500 करोड़ रुपये की लागत से तीन पोटेंशियल बिडर्स को ऑलरेडी नियुक्त किया गया है। ...(व्यवधान)... इसमें करीब 19,221 करोड रुपये की इन्वेस्टमेंट होने जा रही है। ...(व्यवधान)... इसमें करीब 1,30,000 इम्प्लॉइमेंट जेनरेशन का पोटेंशियल है। पीएलआई-2 स्कीम के अंतर्गत ऑलरेडी 19,500 करोड रुपये के टेंडर्स प्रोसेस ...(व्यवधान)... में हैं। ...(व्यवधान)... इसके माध्यम से करीब 65 गीगावॉट की क्षमता का उत्पादन भारत देश के अंदर होने वाला है। ...(व्यवधान)... कुल मिला कर इसमें करीब 9,00,000 का इम्प्लॉइमेंट जेनरेशन हो सकेगा। ...(व्यवधान)... 2024-25 तक भारत में इन सब प्रोडक्शंस के चालू होने के बाद, 2030 तक हमने 300 गीगाँवाट पावर जेनरेशन का टारगेट रखा है। ...(व्यवधान)... 42 गीगावॉट का भारत में उपयोग होने के बाद, एक्सपोर्ट करने की क्षमता प्राप्त करने की दिशा में भी भारत सरकार ने कदम उठाया है। ...(व्यवधान)... इस पर भी ऑलरेडी काम चल रहा है। ...(व्यवधान)...

DR. AMAR PATNAIK: Hon. Deputy Chairman, Sir, the reply states that the basic customs duties on import of solar PV cells and modules have been imposed and there is discontinuation of custom duty concessions. ...(Interruptions)... By removing these concessions and restricting the imports ...(Interruptions)... the cost of solar power projects in India has gone up. ...(Interruptions)...

श्री उपसभापित : जो माननीय सदस्य वैल में खड़े हैं, यह सही नहीं है। ...(व्यवधान)... इस तरह से प्लैकार्ड्स दिखाना, पोस्टर्स दिखाना, यह सही नहीं है। ...(व्यवधान)... कृपया आप लोग अपनी सीटस पर वापस जाएं। ...(व्यवधान)...

DR. AMAR PATNAIK: Has the Government come across such kind of a demand from the private sector about setting up of solar power plants? ...(Interruptions)...

THE MINISTER OF NEW AND RENEWABLE ENERGY (SHRI RAJ KUMAR SINGH): Hon. Chairperson, Sir, what the hon. Member is saying is correct because we have put in place custom duties restrictions to restrict imports so as to encourage manufacturing in India. ... (Interruptions)... Therefore, the prices of solar cells modules have gone up and the developers have raised this issue before us that because the prices have gone up, their viability has come down. ... (Interruptions)... We have taken note of what the developers have said. ... (Interruptions)... There are different categories. ... (Interruptions)... There are some categories where the bid happened before the customs duty was put in place. ... (Interruptions)... Now, in such cases, we are in discussions with the Ministry of Finance to make sure that the customs duty does not apply to them. ... (Interruptions)... In many cases, the bid happened after the customs duty were put in place. In such cases, the developers are expected to have taken that into account when they were bidding for it. ...(Interruptions)... So, we are seized of the matter and it is right that the prices have gone up. We believe this is a small price to pay for building up capacity in our country. ...(Interruptions)... And, Mr. Deputy Chairman, Sir, by 2025, the module manufacturing capacity of the country, which is presently 20 gigawatts, would have gone up to 97 gigawatts, that is, 97,000 megawatts. Already, we have our capacity under construction and our exports are going up, as my colleague has said. So, we are emerging as a manufacturing destination of solar cells and modules.

श्री उपसभापति : जो माननीय सदस्यगण वैल में खड़े हैं, वे कृपया अपनी सीट्स पर वापस जाएं। ...(व्यवधान)... इस तरह से प्लैकार्ड्ज़ लेकर आना, वैल में खड़े होकर नारे लगाना, प्लैकार्ड्ज़ दिखाना, सदन के नियमों के अनुकूल नहीं है। ...(व्यवधान)... कृपया आप सब अपनी सीट्स पर जाएं। ...(व्यवधान)... दो दिनों से आप सब इतनी अच्छी तरह से चर्चा कर रहे थे। ...(व्यवधान)... सदन की गरिमा को लोग जिस रूप में देखते हैं, कृपया उसे बनाए रखें। ...(व्यवधान)... प्लीज़, प्लीज़। ...(व्यवधान)... जो लोग वैल में खड़े हैं, कृपया उनके नाम नोट करें। ...(व्यवधान)... माननीय कामाख्या प्रसाद तासा। ...(व्यवधान)...

श्री कामाख्या प्रसाद तासा: मैं माननीय मिनिस्टर साहब को धन्यवाद देता हूं कि उन्होंने बहुत डिटेल में आंसर दिया है। ...(व्यवधान)... अपने आंसर में उन्होंने डोमेस्टिक कंटेंट रिक्वायरमेंट के बारे में बताया है। ...(व्यवधान)... इसमें उन्होंने एक स्कीम का नाम भी दिया है। ...(व्यवधान)... मैं मंत्री जी से पूछना चाहता हूं कि फ्यूचर में आपकी जो स्कीम्स हैं, उनमें इंडिविजुअल काँट्रिब्यूशन को बढ़ाने के लिए...(व्यवधान)... सब्सिडी या कोई स्पेशल स्कीम्स लाने के लिए भी क्या आपका कोई विचार है? ...(व्यवधान)...

श्री राज कुमार सिंह : उपसभापित महोदय, जो डोमेस्टिक कंटेन्ट रिक्वायरमेंट हमने रखा है, यह इसलिए रखा है तािक हम डोमेस्टिक मेन्युफेक्चरिंग को बढ़ावा दे सकें और यहां डिमांड क्रिएट कर सकें। हम जो मॉड्यूल या सैल्स इस्तेमाल करेंगे, वे मेड इन इंडिया होने चािहए, इसे डोमेस्टिक कंटेन्ट रिक्वायरमेंट कहते हैं। यह हमने रखा है। हमारी जो भी स्कीम्स, जिनमें हम सब्सिडी देते हैं, सबमें हमने डोमेस्टिक कंटेन्ट रिक्वायरमेंट रखा है, क्योंिक हम सब्सिडी दें और बाहर का मॉड्यूल इस्तेमाल हो, यह नहीं चलेगा। इसलिए डोमेस्टिक कंटेन्ट रिक्वायरमेंट जो सब्सिडी स्कीम है, उसमें रहेगा, ...(व्यवधान)...यह उसी में है, स्टॉक में है, ये सब्सिडी स्कीम्स हैं, इनमें डोमेस्टिक कंटेन्ट रिक्वायरमेंट रहेगी।

श्री उपसभापति : क्वेश्चन नम्बर 62, माननीय सुशील कुमार गुप्ता।

# Medical education in regional languages

\*62. SHRI SUSHIL KUMAR GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has drawn any plan to start medical education in regional languages; and
- (b) if so, the steps being taken in this regard to promote the use of regional languages in medical education?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. MANSUKH MANDAVIYA): (a) and (b) A Statement is laid on the Table of the House.

### Statement

(a) and (b) As per information received from the State Government of Madhya Pradesh, the State in order to promote education in Regional languages has taken a decision to impart medical education in Hindi as a pilot project.

श्री सुशील कुमार गुप्ता: माननीय मंत्री जी, आपने न्यू एजुकेशन पॉलिसी के तहत क्षेत्रीय भाषाओं में इंजिनियरिंग टेक्नोलॉजी और मेडिकल एजुकेशन को भी पढ़ाने का निर्णय लिया है, परंतु अभी तक केवल मध्य प्रदेश में ही ऐसा प्रपोज़ल आया है, उसके अलावा पूरे हिंदुस्तान में कहीं ऐसा प्रपोज़ल नहीं आया। भारत सरकार इस दिशा में क्या प्रयत्न कर रही है, तािक छात्र अपनी रीजनल लैंग्वेज में पढ़ सकें और छात्रों का, भावी डाक्टरों और रोगियों का ठीक से संवाद हो सके?

डा. मनसुख मांडिवया: महोदय, माननीय सदस्य ने प्रश्न पूछा है कि इंजिनियरिंग और मेडिकल स्टूडेंट्स को अपनी रीजनल लैंग्वेज में पढ़ने का अवसर मिले। यह थोड़ी अलग टाइप की एजुकेशन है और इसिलए उसको एक साथ यूनिवर्सल न करते हुए मध्य प्रदेश सरकार ने रीजनल लैंग्वेज में अपनी सारी किताबें, जो मेडिकल साइंस की किताबें थीं, उनको हिन्दी में ट्रांसलेट किया और ट्रांसलेट करने के बाद पायलट प्रोजेक्ट के रूप में मध्य प्रदेश ने इस बार इसका इम्प्लिमेंटेशन किया है। लेकिन ...(व्यवधान)... हम लोगों की ओर से, कई स्टूडेंट्स की ओर से...(व्यवधान)... एजुकेशनल इंस्टिट्यूट्स की ओर से अलग-अलग राय दी गई हैं क्योंकि इसका एग्ज़ाम भी नीट के माध्यम से होता है और नीट के द्वारा एग्ज़ाम होने के बाद स्टूडेंट को कॉलेज आवंटित किया जाता है, सवाल यह है।

दूसरी बात यह है कि सेंट्रल कोटा है, स्टेट कोटा है, सेंट्रल कोटा से जाने वाले लोग रीजनल लैंग्वेज में पढ़ने के लिए जाएं। तिमलनाडु की रीजनल लैंग्वेज में वहां के कॉलेज में यहां के किसी छात्र का एडिमशन हुआ, तो नये स्टूडेंट्स अपनी ओर से अपने सुझाव दे रहे हैं कि उन्हें तिमल सीखनी पड़ेगी और यदि वह तिमल है और उसे यू.पी. में एडिमशन मिला तो उसे हिन्दी सीखनी पड़ेगी। ये सब विषय हमारे सामने उपस्थित हो रहे हैं, इसलिए पायलट बेस पर यह अभी मध्य प्रदेश में स्टार्ट हुआ है, इसका क्या आउटपुट निकलता है, इस पर सभी की क्या राय बनती है, उसके आधार पर हम मेडिकल एजुकेशन के लिए आगे बढ़ेंगे।

श्री सुशील कुमार गुप्ता: महोदय, मैं माननीय मंत्री जी की बात से सहमत हूं, परंतु हरियाणा राज्य के अंदर हरियाणा सरकार मेडिकल छात्रों को बंधक बनाकर रखना चाहती है, वह उनसे 40 लाख रुपये का बाँड मांग रही है, 50 दिनों से मेडिकल छात्र हड़ताल पर बैठे हैं। क्या भारत सरकार के मंत्री महोदय इस मामले में कोई हस्तक्षेप करेंगे? उन छात्रों के जीवन को तबाह करने के लिए हरियाणा के मुख्य मंत्री ने इस बाँड पॉलिसी को बनाया है। मेरा सवाल यह है कि यह बाँड पॉलिसी खत्म करने के लिए क्या भारत सरकार कोई निर्णय लेगी?

डा. मनसुख मांडिवया : महोदय, मेडिकल एजुकेशन पूरा होने के बाद जिस स्टेट में छात्र मेडिकल एजुकेशन हासिल करते हैं, उसके लिए हर स्टेट गवर्नमेंट अपने हर स्टूडेंट के लिए एक करोड़ रुपये से डेढ़ करोड़ रुपये खर्च करके उन्हें डॉक्टर बनाती है और सारी राज्य सरकारें अपनी-अपनी तरह से काम करती हैं। ...(व्यवधान)... का काम है, हमारे द्वारा एनएमसी के माध्यम से मेडिकल कॉलेजों को एफिलिएशन देना, उनका सिलेबस तय करना आदि कार्य करना होता है। स्टेट गवर्नमेंट्स मेडिकल कॉलेजेज चलाती हैं, राज्य सरकार द्वारा मेडिकल कॉलेज चलाने के बाद स्टूडेंट्स डॉक्टर्स बनकर आते हैं। उसमें राज्य सरकारें अपनी-अपनी तरह से बाँड का प्रावधान रखती हैं कि कितने समय तक का बाँड होगा, कितने पीरियड के लिए उसे गवर्नमेंट में सेवा करनी है, वह गवर्नमेंट में सेवा दे सके, इसलिए बाँड तय करना होता है। इसलिए ये सब तय करने के लिए राज्य सरकार डिसीज़न देती है। देश के किसी बच्चे का भविष्य न बिगड़े, सभी बच्चे मेडिकल कॉलेजों से मेडिकल एजुकेशन लेकर डॉक्टर बनें।

उपसभापति महोदय, मैं तो मानता हूँ कि हरेक स्टूडेंट को सामने से अपनी सर्विस, अपनी ड्यूटी अपनी स्टेट के लिए देनी चाहिए क्योंकि स्टेट एक डॉक्टर का निर्माण करती है। ...(व्यवधान)... हर चीज़ एक्सेसेबल बनाने के लिए, हर चीज़ एफोर्डेबल बनाने के लिए ...(व्यवधान)... दूर-सुदूर क्षेत्र में जाकर डॉक्टर एक साल, तीन महीने ...(व्यवधान)... एक साल से ज्यादा का किसी जगह पर बॉड नहीं होता है। ...(व्यवधान)... वहाँ जाकर सेवा देने से उसका भी सशक्तिकरण होगा और दूर-सुदूर क्षेत्रों के लोगों की रिक्वायरमेंट भी पूरी होगी। ...(व्यवधान)... इसलिए सारे स्टूडेंट्स को भी मेरा सुझाव है कि जिस स्टेट गवर्नमेंट की ओर से वहाँ जो व्यवस्था की गयी है, उसको वे फॉलो करें, ताकि स्टेट गवर्नमेंट का भी काम हो और अपने स्टूडेंट्स का भी सशक्तिकरण हो। ...(व्यवधान)...

डा. राधा मोहन दास अग्रवाल: माननीय उपसभापित जी, जर्मनी की जनसंख्या 8 करोड़ है, जर्मनी में जाने वाले छात्र जर्मन में शिक्षा लेते हैं। ...(व्यवधान)... स्विट्ज़रलैंड की जनसंख्या 87 लाख है, वहाँ पर भारतीय स्विस में शिक्षा लेते हैं। ...(व्यवधान)... रशिया की जनसंख्या 14 करोड़ है, वहाँ जाने वाले भारतीय पहले रशियन सीखते हैं, तब मेडिकल पढ़ते हैं। ...(व्यवधान)... जापान की जनसंख्या 12 करोड़ है, वहाँ जाने वाले पहले जैपनीज़ सीखते हैं, तब वे मेडिकल की शिक्षा लेते हैं। ...(व्यवधान)... तमिलनाडु की जनसंख्या 8.5 करोड़ है, वे अपनी तमिल भाषा में, कर्णाटक की जनसंख्या 6 करोड़ है, वे अपनी कन्नड़ भाषा में, केरल की जनसंख्या 3 करोड़, 50 लाख है, वे अपनी मलयालम भाषा में, बंगाल की जनसंख्या 9 करोड़ है, वे अपनी बंगाली भाषा में, महाराष्ट्र की जनसंख्या 12 करोड़ है, वे अपनी मराठी भाषा में शिक्षा क्यों नहीं दे सकते हैं? ...(व्यवधान)... इसलिए मैं माननीय मंत्री जी से जानना चाहूँगा कि क्या सरकार ऐसी व्यवस्था करेगी कि हमारी जो 22 भाषाएँ हैं, स्वीकृत भाषाएँ हैं, उनमें हर राज्य में शिक्षा दी जाए और जो अपनी 22 भाषाओं में शिक्षा नहीं देने दें, उन्हें हिन्दी भाषा में शिक्षा देने के लिए कहा जाए?

डा. मनसुख मांडविया: माननीय उपसभापित महोदय, हमारी सरकार रीजनल लैंग्वेज में मेडिकल और इंजीनियरिंग की एजुकेशन मिले, उस विषय के लिए पक्षधर है। हम उसको सपोर्ट करते हैं। एक बात तो यह है। विषय यह है कि दुनिया की सभी कंट्रीज़ अपनी-अपनी लोकल कंट्री लैंग्वेज में एजुकेशन देती हैं और वहाँ जाकर वहाँ की लैंग्वेज सीखनी पड़ती है। वैसे ही धीरे-धीरे - इसीलिए तो मैंने पहले भी स्पष्ट किया कि एक्सपेरिमेंट के बेस पर, पाइलट बेस पर मध्य प्रदेश में वह चालू किया गया है और आगे इसका जो आउटपुट निकलता है और जो राय बनेगी, उस दिशा में हम आगे बढ़ेंगे। ...(व्यवधान)...

SHRI JAWHAR SIRCAR: ...(Interruptions)... Sir, I want this subject to be discussed by suspending Business under Rule 267. ...(Interruptions)...

DR. JOHN BRITTAS: Sir, there is this uncertainty in this country ... (Interruptions).... and that is applicable to this so called picking up regional language for medical education. My question is: Is the Government aware about the fact that there is 15 per cent All India quota and students from South can come to the North and students

from North can go to the South? If we introduce regional language, how is it that students are going to get proper education? We should rather concentrate on infrastructure and schooling.

डा. मनसुख मांडविया: माननीय उपसभापित महोदय, माननीय सदस्य ने जो क्वेश्चन रेज़ किया है, उस विषय पर ही मैं पहले बोल चुका हूँ कि हमें यह देखना होगा कि स्टेट गवर्नमेंट ...(व्यवधान)... क्योंकि अभी नीट के द्वारा एग्ज़ाम लिया जाता है, नीट के द्वारा एग्ज़ाम लेने के बाद सेंट्रल कोटा भी होता है। सेंट्रल कोटा में जिस स्टेट में स्टूडेंट्स जायेंगे, वे म्यूचुअल जायेंगे। ...(व्यवधान)... केरल के स्टूडेंट को यूपी में भी एडिमशन मिल सकता है, यूपी के स्टूडेंट को नॉर्थ-ईस्ट की किसी स्टेट में भी एडिमशन मिल सकता है। ...(व्यवधान)... ऐसे स्टूडेंट को किसी जगह पर एडिमशन मिलने के बाद, उसकी एजुकेशन सफर नहीं होनी चाहिए। ...(व्यवधान)... हर स्टूडेंट को समान अवसर मिलना चाहिए। ...(व्यवधान)... उसके साथ हमें यह भी देखना है कि सीट खाली भी नहीं रहनी चाहिए। ...(व्यवधान)... इसलिए हम पाइलट कर रहे हैं और पाइलट बेस के आधार पर उस वक्त हम सभी स्टेट्स के साथ भी कंसल्टेशन कर रहे हैं, कि स्टेट्स की ओर से क्या राय आ रही है। हम एनएमसी से भी कंसल्टेशन कर रहे हैं। ...(व्यवधान)... इसलिए सारी चीजों को देखते हुए हम आगे डिसीज़न लेंगे, यह बहुत स्पष्ट है। ...(व्यवधान)...

DR. M. THAMBIDURAI: Sir, I appreciate the hon. Minister's reply. At the same time, I want to make it very clear that we cannot distinguish between languages. ...(Interruptions)... All languages be treated as national languages. Secondly, the hon. Prime Minister is encouraging all the languages of the country to be promoted. We want to encourage imparting medicine in Tamil language also. I want to ask the Minister as to whether he will come forward to finance the concerned Governments, and especially Tamil Nadu, to promote medical education in Tamil.

MR. DEPUTY CHAIRMAN: No, no. I will move to the next question. ...(Interruptions)... No.

DR. M. THAMBIDURAI: Sir, it is relating to education in Tamil. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. You have to put your question. ...(Interruptions)... आपने अपना ओपिनियन बताया। ...(व्यवधान)... I think, it is not a question. ...(Interruptions)... Even then if the Minister wants to reply, he can do so ...(Interruptions)...

डा. मनसुख मांडिवया: उपसभापित महोदय, सभी स्टेट्स अपनी-अपनी स्टेट में सभी सब्जेक्ट्स की एजुकेशन रीजनल लैंग्वेज में करें - इस दिशा में सभी स्टेट गवर्नमेंट्स प्रयास कर रही हैं। ...(व्यवधान)... भारत सरकार किसी ऐसी एजुकेशन पर आपित्त नहीं जता रही है। ...(व्यवधान)... सभी रीजनल लैंग्वेजेज़ देश की लैंग्वेज हैं। ...(व्यवधान)... राज्य सरकार रीजनल लैंग्वेज में अपनी स्टेट में एजुकेशन दे। ...(व्यवधान)... वह स्टेट गवर्नमेंट का अपना अधिकार है। ...(व्यवधान)... जिस एजुकेशन में सेन्ट्रल गवर्नमेंट और स्टेट गवर्नमेंट सिनर्जिक हो ...(व्यवधान)... जैसे नीट है, आईआईटी है - इस तरह के जो क्षेत्र हैं, जिनमें स्टेट और सेन्ट्रल, दोनों का कोटा है, उसमें थोड़ा अध्ययन करने की आवश्यकता होती है, बाकी सभी लैंग्वेजेज़ में एजुकेशन कर सकते हैं। ...(व्यवधान)...

श्री उपसभापति: प्रश्न संख्या 63.

# Use of CSR funds for supporting tertiary education sector

\*63. SHRI R. GIRIRAJAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that Corporate Social Responsibility (CSR) funds can be used to meaningfully support the tertiary education sector in different ways, if so, the details thereof;
- (b) whether any measures have been taken by Government in this regard, if so, the details thereof;
- (c) whether Government has taken any steps to create a robust mechanism to connect CSR Department of corporate companies to Members of Parliament, if so, the details thereof; and
- (d) whether Government has any proposal to introduce a minimal CSR fund target for every constituency, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): (a) to (d) A Statement is laid on the Table of the House.

### Statement

(a) and (b) The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Schedule VII of the Act indicates the eligible list of activities that can be undertaken by the companies as CSR. The

Ministry vide General Circular no. 21/2014 dated 18th June, 2014 and no. 14/2021 dated 25th August, 2021 had clarified that items mentioned in Schedule VII are broad based and can be interpreted liberally. Item no. (ii) of Schedule VII, inter alia, covers "education, special education and vocational skills" as eligible CSR activities. Accordingly, 'tertiary education' is an eligible CSR activity under item no. (ii) of Schedule VII.

The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at <a href="www.csr.gov.in">www.csr.gov.in</a>. On the basis of the filings made by the companies in the MCA21 registry, the CSR spent by all the companies in education, special education and vocational skills during last three Financial Years (FY) 2018-19, 2019-20 and 2020-21 respectively are given below:

CSR Expenditure in education, special education and vocational skill					
sector					
	(In Rs. Crore)				
Development Sector FY 2018-19 FY 2019-20 FY 2020-21					
Education	7,175.85	6,607.64			
Special Education 186.13 196.88 207.6					
Vocational Skills         798.36         1,181.13         640.					
Grand Total 7,086.67 8,553.87 7,455.68					

(Data up to 30.09.2022) [Source: National CSR Data Portal]

- (c) Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities based on the recommendations of its CSR Committee. The CSR mandated companies can undertake any of the activities mentioned in Schedule VII subject to fulfillment of provisions as contained in the Act and Companies (CSR Policy) Rules, 2014. The Government does not issue any direction in this regard.
- (d) No such proposal is under consideration of the Ministry.

SHRI R. GIRIRAJAN: Mr. Deputy Chairman, Sir, CSR is mandatory, not an obligation or charity. ...(Interruptions)... The information regarding CSR spending by companies is insufficient and difficult for a person to access. ...(Interruptions)... The Department-Related Parliamentary Standing Committee on Finance has recommended that a third-party audit of CSR spending may be carried out to bring

about transparency in CSR disclosures and accountability of companies in their CSR spending. ... (Interruptions)...

My specific question to the hon. Minister is: Does the Government have any plans to form an exclusive monitoring Committee comprising MPs from both Houses to bring out transparency in CSR disclosures and accountability of companies in their CSR spending? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Girirajan, you have put your question. ... (Interruptions)...

RAO INDERJIT SINGH: The CSR policy is a Board-driven exercise. ... (Interruptions)....The Board decides what to do with regard to monitoring and execution. ... (Interruptions)... And, companies are creating wealth for the nation. ... (Interruptions)...So, there is nothing that is mandatory from the side of the Government. ... (Interruptions)... The Board of company has been empowered to take a decision on all activities that are covered under the CSR. ... (Interruptions)... And, these activities are mentioned under Schedule-VII. ... (Interruptions)...

Secondly, Members of Parliament can be associated by any company which desires to do so. But, if a company does not want to do so, it is up to them. We have not made it mandatory for company to invite Members of Parliament to whatever CSR activities they are doing. ... (Interruptions)...

SHRI R. GIRIRAJAN: Sir, tertiary education, including the vocational training, is very important and the need of the hour is to generate skilled persons to the expectations of companies. So, I would like to know from the hon. Minister whether the Government have any plans to make it mandatory for companies to spend 50 per cent of CSR spending on imparting skill training.

Further, I would also like to know whether the Government has any robust mechanism to monitor the contribution of CSR funds by companies, to punish companies those who do not actively contribute, amount of fine imposed and the action taken on such erring companies.

श्री उपसभापति : माननीय मंत्री जी, एक मिनट। जो भी माननीय सदस्य अपनी बैक चेयर की ओर करके खड़े हैं, वे कृपया सदन के नियमों का पालन करें और अपनी-अपनी सीट पर जाएँ।

RAO INDERJIT SINGH: Sir, Schedule-VII, Item No. 2 of the Companies Act covers, inter alia, education, special education and vocational skills. So, the reply to the hon.

Member's question is 'yes' CSR activities do cater to vocational activities and vocational education. Now, over the last three years, the maximum amount of CSR, which has been spent by companies, has been on education. In 2018-19, it was Rs. 6,102 crores; in 2019-20, it was Rs. 7,175 crores; and in 2020-21, it was Rs. 6,607 crores. On vocational skills itself, in 2018-19, the spending was Rs. 798 crores; in 2019-20, it was Rs. 1,181 crores; and, in 2020-21, it was Rs. 640 crores. So, spending is there every year even on vocational education. Like I said in the earlier answer, the Government, however, does not make it mandatory for any company to spend only on this or that particular CSR activity.

श्री नरेश बंसल: उपसभापित महोदय, बहुत सारी कंपिनयाँ अपना सीएसआर फंड उसी वित्तीय वर्ष में खर्च नहीं करती हैं, तो मैं माननीय कॉरपोरेट अफेयर्स मिनिस्टर से यह जानना चाहता हूँ कि क्या सरकार की ऐसी कोई योजना है कि वे उस फंड को उसी वित्तीय वर्ष में खर्च कर सकें? क्या इसकी कोई मॉनिटिरंग है?

राव इन्द्रजीत सिंह: सर, जो सीएसआर एक्टिविटीज़ हैं, वे आम तौर पर पिछले साल के मुनाफे के ऊपर तय की जाती हैं। अगर किसी कंपनी ने पाँच करोड़ से अव्वल मुनाफा कमाया है, तो उसे अगले साल के अंदर खर्च करना पड़ता है। माननीय सदस्य दुरुस्त फरमा रहे हैं कि वे कई बार अगले साल में खर्च नहीं कर पाते हैं। चूँकि पिछले दो-तीन सालों में कोविड का प्रकोप रहा था, इसलिए वे यह नहीं कर पाए। अब इसके लिए सरकार ने यह प्रावधान किये हैं कि अगर उस फाइनेंशियल ईयर में बोर्ड ने यह तय कर लिया है कि हमें फलाना प्रोजेक्ट लेना है, लेकिन वे उस साल के अंदर प्रोजेक्ट कम्प्लीट नहीं कर पाते हैं, तो इसके लिए उन्हें एक विंडो दी गई है कि वे साल खत्म होने के उपरांत एक महीने के अंदर-अंदर बैंक में एक सेपरेट अकाउंट खोलें, जिसका नाम अनस्पेंट सीएसआर अकाउंट होगा। उन्हें उस एक्टिविटी के ऊपर जितना भी पैसा खर्च करना होता है, उसे उस अनस्पेंट सीएसआर अकाउंट के अंदर डालना होता है और फिर उसे तीन साल तक खर्च करना होता है। अगर वह पूरा अमाउंट तीन साल के अंदर भी खर्च नहीं होता है, तो फिर 'क्लीन गंगा फंड' या अनुसूची VII के अन्य फंड्स में उस पैसे को खर्च करना पड़ता है। अगर एक बार कंपनी सीएसआर स्पेंडिंग के लिए लायेबल हो जाती है, तो वह उस कंपनी के खाते से निकलकर सीएसआर अकाउंट में चला जाता है और कंपनी उसे अपने लिए इस्तेमाल नहीं कर सकती है। यह मैन्डेटरी तो नहीं है कि इसे उसी साल में करें, लेकिन उस साल में एक्टिविटी शुरू करने की मंजूरी जरूर होनी चाहिए कि हमारे बोर्ड ने फैसला कर लिया है कि हम यह एक्टिविटी शुरू करेंगे। अगर लंबी-चौड़ी एक्टिविटी है, वह एक साल, दो साल या तीन साल में पूरी नहीं होती हैं, तो सरकार उसे तीन साल तक पूरा करने की अनुमति दे रही है।

श्रीमती सुलता देव: डिप्टी चेयरमैन सर, मुझे बोलने का मौका देने के लिए आपका धन्यवाद। सर, सीएसआर का पैसा एजुकेशन, स्पेशल एजुकेशन और वोकेश्नल स्किल में खर्च होता है, तो मैं वोकेश्नल स्किल के संबंध में कुछ जानना चाहती हूँ। ऐसी बहुत सारी महिलाएं हैं, जो एसएचजी ग्रूप में हैं, वे कोविड के चलते दो साल तक घर में बैठी रहीं। अगर वोकेश्नल स्किल की ट्रेनिंग का प्रोविज़न है, तो जो एसएचजी ग्रुप की महिलाएं हैं, उनके लिए इसका कोई प्रावधान किया गया था वा नहीं? अगर किया गया था, तो यह किस स्टेट में कितना किया गया था? खास तौर पर, मैं जानना चाहती हूँ कि ओडिशा में 70 लाख विमेन का एसएचजी ग्रुप है, उन्हें कितनी वोकेशनल ट्रेनिंग दी गई है?

राव इन्द्रजीत सिंह: महोदय, मैंने वोकेश्नल ट्रेनिंग के संबंध में पहले भी फरमाया था कि यह एक अलाउड एक्टिविटी है और हरेक कंपनी, जो सीएसआर खर्च करती है, उसे हर साल छः महीने के उपरांत सितम्बर महीने के बाद अक्टूबर तक का एक महीना मिलता है, जिसमें उसे एमसीए21 के अंडर यह दिखाना पड़ता है कि हमने इस एक्टिविटी के ऊपर इस प्रांत के अंदर इतना खर्चा किया है। अगर ओडिशा की बात करते हैं, वहाँ एमसीए21 के तहत जो फाइलिंग हुई है, अगर आप इसे डब्ल्यूडब्ल्यूडब्ल्यू.सीएसआर.जीओवी.इन पोर्टल पर देखेंगी, तो आपको मालूम पड़ जाएगा कि ओडिशा में इस एक्टिविटी के ऊपर कितना खर्चा हुआ है।

DR. V. SIVADASAN: Sir, the State Governments are spending a major share of their funds in social activities. After the implementation of GST, the State Governments are facing huge financial crisis. Here, my point is that the Government has given permission to the public sector companies and the corporates to contribute their CSR Fund to the PM CARES Fund. My question is: Why is the Union Government not ready to give permission to public sector companies and the corporate companies to contribute their CSR Fund to the CMDRF? This is a very great injustice. So, I want to have a reply from the Minister. ... (Interruptions)...

श्री उपसभापति : माननीय सदस्यगण, अभी साढ़े बारह बज चुके हैं, अब माननीय रक्षा मंत्री जी का बयान होगा। स्टेटमेंट अभी बँट रही है, वह आपके हाथ में मिल जाएगी। माननीय रक्षा मंत्री जी।...(व्यवधान)...

कुछ माननीय सदस्य : सर, एलओपी को बोलने दीजिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions).. I have already called the Minister of Defence. ...(Interruptions).. माननीय रक्षा मंत्री जी। ...(व्यवधान)... माननीय रक्षा मंत्री जी, आप अपना बयान दें। ...(व्यवधान)...

### STATEMENT BY MINISTER

Yangtse incident in Tawang Sector in Arunachal Pradesh on 9th December, 2022

रक्षा मंत्री (श्री राजनाथ सिंह): माननीय उपसभापित महोदय, मैं इस गरिमामयी सदन को अरुणाचल प्रदेश के तवांग सेक्टर में हमारी सीमा पर 9 दिसम्बर, 2022 को हुई एक घटना के बारे में अवगत कराना चाहूँगा।

उपसभापित महोदय, 9 दिसम्बर, 2022 को चाइनीज़ पीएलए ट्रूप्स ने तवांग सेक्टर के यांग्त्से एरिया में लाइन ऑफ एक्चुअल कंट्रोल पर अतिक्रमण कर स्टेटस क्वो को एकतरफा बदलने का प्रयास किया। चाइना के इस प्रयास का हमारी सेना ने दढ़ता के साथ सामना किया। मैं इस सदन को यह भी बतलाना चाहूँगा कि इस फेस-ऑफ में हाथापाई भी हुई और भारतीय सेना ने बहादुरी से पीएलए को हमारी टेरिटरी में अतिक्रमण करने से रोका और उन्हें उनकी पोस्ट्स पर वापस जाने के लिए मजबूर कर दिया। इस झड़प में दोनों ओर के कुछ सैनिकों को चोटें आई हैं। उपसभापित महोदय, मैं इस सदन को यह बताना चाहता हूँ कि हमारे किसी भी सैनिक की न तो मृत्यु हुई है और न ही कोई गंभीर रूप से घायल हुआ है।

उपसभापित महोदय, इंडियन मिलिट्री कमांडर्स के टाइमली इंटरवेंशन के कारण पीएलए सोल्जर्स अपनी लोकेशंस पर वापस चले गए। इस घटना के पश्चात्, एरिया के लोकल कमांडर ने 11 दिसम्बर, 2022 को अपने चाइनीज़ काउंटरपार्ट के साथ स्थापित व्यवस्था के तहत एक फ्लैंग मीटिंग भी की और इस घटना पर चर्चा की। चीनी पक्ष को इस तरह के एक्शंस के लिए मना किया गया और उन्हें सीमा पर शांति बनाए रखने के लिए कहा गया। इस मुद्दे को चीनी पक्ष के साथ कृटनीतिक स्तर पर भी उठाया गया है।

उपसभापित महोदय, मैं इस सदन को आश्वस्त करना चाहता हूँ कि हमारी सेनाएँ हमारी भौमिक अखंडता को सुरक्षित रखने के लिए पूरी तरह से प्रतिबद्ध हैं और इसके खिलाफ किसी भी प्रयास को रोकने के लिए सदैव तत्पर हैं। मुझे विश्वास है कि यह सदन हमारी सेनाओं की वीरता और साहस को एक स्वर से समर्थन देगा।

उपसभापति महोदय, मैं आश्वस्त हूँ कि यह संसद बिना किसी संशय के भारत की सेना की क्षमता, शौर्य, पराक्रम और प्रतिबद्धता का भी अभिनन्दन करेगी, धन्यवाद।

श्री उपसभापति : माननीय सदस्यगण, माननीय रक्षा मंत्री ने अरुणाचल प्रदेश के तवांग सेक्टर में 9 दिसम्बर, 2022 को जो घटना घटी, उसके बारे में एक विस्तृत वक्तव्य सदन के समक्ष रखा है।

माननीय सदस्यगण, हमारी सेनाएँ पूरी मुस्तैदी और ताकत के साथ हमारी सीमाओं पर तैनात हैं और उनके शौर्य एवं वीरता पर पूरे सदन को, हम सबको विश्वास और भरोसा है। देश की सीमाओं की सुरक्षा और सम्प्रभुता के लिए सर्वोच्च बिलदान देने में भी हमारे सैनिक सदैव तत्पर हैं और रहेंगे। माननीय सदस्यगण, यह एक संवेदनशील विषय है। जैसा माननीय रक्षा मंत्री जी ने बताया, सरकार उत्पन्न हुई स्थिति को पूरी गंभीरता के साथ ले रही है और सभी आवश्यक कदम उठा रही है। मुझे विश्वास है कि इस संवेदनशील मुद्दे पर पूरा सदन एक है और हम एकमत से यह संदेश इस सदन से देना चाहेंगे कि देश की सुरक्षा की चुनौतियों का सामना करने में सभी दल और पूरा देश एक साथ है।

माननीय सदस्यगण, मैं आपको इस सदन के अतीत के कुछ उदाहरण बताना चाहूँगा। सेशन नम्बर 210 में दिनांक 6.3.2007 को 'Naxal attack on Shri Sunil Kumar Mahato, MP, Lok Sabha', सेशन नम्बर 212 में दिनांक 26.11.2007 को 'Serial Bomb Blast in U.P.', सेशन नम्बर 215 में दिनांक 13.2.2009 को 'Follow-up on Mumbai Terrorist Attack' और सेशन नम्बर 215 में ही दिनांक 18.2.2009 को 'Situation in Sri Lanka' आदि संवेदनशील विषयों को

देखते हुए क्वेरीज़ पूछने या बहस करने की प्रक्रिया आगे नहीं बढ़ी। इसलिए इस पर भी जो क्वेरीज़ आयी हैं, मैं निवेदन करता हूं कि इस पर कोई क्वेरी नहीं होगी। ...(व्यवधान)...

ORAL ANSWERS TO QUESTIONS - Contd.

**श्री उपसभापति :** क्वेश्चन नम्बर. 64, डा. के. केशव राव। ...(व्यवधान)... Not present. ...(Interruptions)... Dr. D.P. Vats. ...(Interruptions)...

\*64. [The questioner was absent.]

# Availability of UG and PG seats for medical students

- \*64. DR. K. KESHAVA RAO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) the number of students who appeared for the NEET examination (All India Pre-Medical Entrance Test) in the last three years;
- (b) the number of seats available for undergraduate and postgraduate medical students during the admission process in the last three years; and
- (c) the number of seats for undergraduate and postgraduate medical students that remained vacant during the admission process in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) to (c) A Statement is laid on the Table of the House.

### Statement

(a) to (c) As per information received from National Testing Agency (NTA), the details of number of students who appeared for the NEET-UG examination in the last three years are as under:-

Year	2022	2021	2020
Number of students registered	18,72,343	16,14,777	15,97,435
Number of students appeared	17,64,571	15,44,273	13,66,945

The details of number of Undergraduate (UG)/Postgraduate(PG) seats available

during the admission process of last three years are as under:-

Year	UG	PG
2020-2021	83275	55495
2021-2022	92065	60202
2022-2023	96077	64059

According to National Medical Commission (NMC), the number of MBBS & PG seats vacant from 2018-19 to 2021-22, year wise is as under:

SI.	Academic	Total number of seats left vacant for MBBS in UG
No.	Year	Counselling
1.	2021-22	197
2.	2019-20	273
3.	2018-19	274

SI.	Academic	Total number of PG seats left vacant in Counselling (Year
No.	Year	wise)
1.	2021-22	3744
2.	2020-21	1425
3.	2019-20	4614

ले. जनरल (डा.) डी. पी. वत्स (रिटा.) : उपसभापित महोदय, मैं आपके माध्यम से पूछना चाहता हूं कि यूजी और पीजी, खासकर पोस्ट-ग्रैजुएट मेडिकल सीट्स लगातार खाली हैं। नेशनल मेडिकल कमीशन या हेल्थ मिनिस्ट्री क्यों इसका स्टैंडर्ड रिलैक्स करके इन सीट्स को पूर्ण नहीं करती, ताकि देश को क्षति न हो? ...(व्यवधान)...

डा. भारती प्रवीण पवार: महोदय, माननीय सदस्य ने जो आशंका जताई है कि यूजी तथा पीजी की कुछ सीट्स वेकेंट रहती हैं ...(व्यवधान)... महोदय, आदरणीय नरेन्द्र मोदी जी के नेतृत्व में आज देश में लगातार यूजी सीट्स और पीजी सीट्स बढ़ाई जा रही हैं। ...(व्यवधान)... माननीय सदस्य ने जो वेकेंसी की चिंता जताई है, उसमें मैं अवगत कराना चाहती हूं कि पीजी में जो प्रीक्लिनिकल और पैरा-क्लिनिकल पोस्ट्स हैं, मैं कहूंगी कि क्योंकि उनमें अनविलिंगनेस रहती है, इसलिए स्टूडेंट्स उनको प्राइयॉरिटी नहीं देते हैं ...(व्यवधान)... इसीलिए वे सीट्स वेकेंट रह जाती हैं। इनमें ज्यादातर क्लिनिकल पोस्ट्स को चाँइस दी जाती है, जिसकी वजह से वे सीट्स भर जाती हैं। ...(व्यवधान)... लेकिन फिर भी सरकार ने लगातार प्रयास किया है और परसेंटाइल को और रिड्यूस किया है ताकि ज्यादा से ज्यादा स्टूडेंट्स इसमें भाग लें। ...(व्यवधान)... मैं यह

ज़रूर बताना चाहूंगी कि यह स्टूडेंट्स पर निर्भर करता है कि वे कौन सी चॉइस करें, लेकिन हमारा प्रयास है कि लगातार सीट्स बढ़ें और इस दिशा में हमारी सरकार सीट्स बढ़ाने में कामयाब रही है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. R. Krishnaiah. ...(Interruptions)... Please put your question. ...(Interruptions)...

SHRI RYAGA KRISHNAIAH: Respected Deputy Chairman, Sir, in NEET admissions, the OBC reservations are not implemented properly. ...(Interruptions)... Several times, it was brought to the notice of the Central Government, and, at the same time, to the notice of the Prime Minister also. ...(Interruptions)... The Government assured to give proper implementation of OBC reservations. ...(Interruptions)... But those who are coming through open competition by getting high marks, they are treating them as a 'reserved candidate.' ...(Interruptions)... It is against the judgement of the Supreme Court. ...(Interruptions)... In several judgements, the Supreme Court said that those who come through open competition, they may be treated as 'general candidate' and not 'reserved candidate'. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Put your question. ...(Interruptions)... Question. ...(Interruptions)...

स्वास्थ्य और परिवार कल्याण मंत्री (डा. मनसुख मांडविया): महोदय, माननीय सदस्य ने चिंता जताई है कि मेडिकल एजुकेशन में ओबीसी आरक्षण का पालन नहीं किया जाता है। ...(व्यवधान)... मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि हमारी सरकार ओबीसी, एससी-एसटी और ईबीसी आदि सभी आरक्षण को मानती है। ...(व्यवधान)... मेडिकल एजुकेशन में सभी आरक्षण की परसेंटेज के मुताबिक स्टूडेंट्स को आरक्षण का लाभ दिया जाता है और किसी भी स्टूडेंट के साथ कोई भेदभाव नहीं किया जाता है। ...(व्यवधान)... जो ओबीसी कैटेगरी के स्टूडेंट्स हैं, उनको ओबीसी में आरक्षण मिलता है और अगर एससी, एसटी, ओबीसी कैटेगरी का स्टूडेंट मेरिट में आता है तो उसको बाहर जाकर अपनी पोज़िशन मिलती है। ...(व्यवधान)... हमारी सरकार के द्वारा रिज़र्व कैटेगरी के हर स्टूडेंट को पूरी अपॉर्च्युनिटी मिलती है।

MR. DEPUTY CHAIRMAN: No point of order in Question Hour. Please. ... (Interruptions)... No point of order in Question Hour. You know that. Please follow the rules. ... (Interruptions)... Shri Subhas Chandra Bose Pilli. ... (Interruptions)...

(At this stage, some hon. Members left the Chamber.)

SHRI SUBHAS CHANDRA BOSE PILLI: Sir, even after five rounds of admission counseling, approximately 1,456 NEET PG seats remain vacant for the 2021 academic session due to lack of interest among students in certain medical specializations since they are usually interested in opting for clinical streams only. ...(Interruptions)... I wish to ask the hon. Minister, through you, Sir, whether the Government has taken any steps to include these seats under clinical streams to address this issue.

डा. मनसुख मांडविया : उपसभापति महोदय, मेडिकल एजुकेशन में इंडिया के स्टूडेंट्स को इंडिया में ही अपॉर्च्यूनिटीज़ मिलें, इसलिए हम लगातार सीट्स बढ़ा रहे हैं और मेडिकल कॉलेज भी बढ़ा रहे हैं। सर, 2014 के पहले हमारे यहां कुल मिलाकर 387 मेडिकल सीट्स थीं, वे आज 67 परसेंट की बढ़ोतरी के साथ 648 हो गई हैं। इसके अलावा देश के स्टूडेंट्स को देश में पढ़ने की अपॉर्च्युनिटी मिले, इसलिए हमारे यहां लगातार सीटों में भी बढ़ोतरी हो रही है। पहले जो 44,000 सीट्स थीं, वे आज 96,000 हो गई हैं। वर्ष 2014 में पी.जी. की 31,000 सीट्स थीं, वे केवल आठ साल में बढ़कर 64,000 हो गई हैं, यानी इनमें 105 परसेंट की बढ़ोतरी हुई है। हम लगातार पी.जी. की सीट्स बढ़ाते हैं और यू.जी. की सीट्स भी बढ़ाते हैं। अभी जो क्वेश्चन था कि कई सीट्स खाली रह जाती हैं, वहां स्टूडेंट्स को अपॉर्च्युनिटी नहीं मिलती है-जैसे पी.जी. की सीट्स बढ़ती हैं, वैसे-वैसे स्टूडेंट्स को च्वाइस भी मिलने लगती है। जो नॉन-क्लीनिकल सीट्स हैं, उस पर मॉप-अप 1, 2, 3, 4 राउंड के बाद भी नॉन-क्लीनिकल सीट्स पर हमें स्टूडेंट्स नहीं मिलते हैं, तो वे सीट्स खाली हो जाती हैं। वह स्टूडेंट पर डिपेंड करता है। हमने तो सभी स्टूडेंट्स के लिए ओपन रखा है। हमने इस बारे में कई स्टेप्स लिए। मेरे पास लास्ट बार इन्फॉर्मेशन आई थी और कई लोगों ने मुझे रिक्वेस्ट की थी, तो सरकार ने सुपर स्पेशिएलिटी में जाकर मेरिट लिस्ट को ज़ीरो कर दिया था। जो भी स्टूडेंट जहां भी एडिमशन लेना चाहे, वह ले सके, लेकिन वह सीट भी खाली छूट गई थी, क्योंकि स्टूडेंट का सेलेक्शन नहीं था, स्टूडेंट की पसंद की नहीं थी। अभी पी.जी. का राउंड चल रहा है, लेकिन हमने नीट का 25 परसेंट रिड्यूस किया और उसमें हम 5 परसेंट और कम कर रहे हैं, ताकि स्टूडेंट को अपने यहां एडिमशन लेने की अपॉर्च्युनिटी मिले। अभी भी कई सीटें खाली रहने की संभावना है, क्योंकि स्टूडेंट की प्राइयॉरिटीज़ नहीं हैं, स्टूडेंट का सेलेक्शन नहीं है, स्टूडेंट ही नहीं आना चाहे, तो उसके लिए हमारे पास कोई रास्ता नहीं है। स्टूडेंट क्यों नहीं आना चाहते हैं? उनको अदर फैकल्टीज़ में अपॉर्च्युनिटी मिल जाती है, अदर कैटेगरीज़ में उनको अपॉर्च्युनिटी मिल जाती है और उनको च्वाइस फिल करने में सुविधा हो गई है, इसलिए कई सीट्स खाली रहती हैं। हमारा प्रयास यह है कि कम से कम सीट्स खाली रहें। हम स्टूडेंट्स के साथ काउंसलिंग भी करते हैं। उसके लिए जो नॉन-टेक्निकल पोस्ट्स हैं, नॉन-टेक्निकल सीट्स हैं, उनको भविष्य में क्या-क्या अपॉर्च्युनिटी मिले, उसके लिए हम एनएमसी के साथ कंसल्टेशन करके उसको रिवाइज़ करने की कोशिश भी कर रहे हैं, ताकि उसमें स्टूडेंट्स एडिमशन लें और सीट खाली न रहे।

श्री उपसभापित : माननीय सदस्यगण, मैं यह बताना चाहूंगा कि माननीय रक्षा मंत्री जी के बयान के समय डा. वी. शिवादासन की ओर से एक सवाल आया था, जिसका उत्तर कॉरपोरेट अफेयर्स से आना था। मैं कॉरपोरेट अफेयर्स के माननीय मंत्री जी से आग्रह करूंगा कि आपको राज्य सभा की ओर से सवाल उपलब्ध करा दिया जाएगा। कृपया उसका जवाब भिजवा दीजिएगा।

राव इन्द्रजीत सिंह: उपसभापति महोदय, जो सप्लीमेंटरी रह गया था।

श्री उपसभापतिः जी, मंत्री जी, लास्ट सप्लीमेंटरी रह गया था। यदि आप अभी बता सकते हैं, तो बता दीजिए।

राव इन्द्रजीत सिंह: उपसभापित महोदय, जैसा पहले जिक्र हो चुका है कि यह एक ब्रॉड-बेस्ड एक्टिविटी है। सीएसआर फंड कहां खर्च किया जाए, यह कंपनी का बोर्ड डिसाइड करता है। उसके दो जिए हैं। एक तो अगले साल के अंदर जो एक्टिविटी रूट है, उसके अंदर करें और अगर वह एक एक्टिविटी रूट नहीं अपनाता है कि हमने फलां-फलां एक्टिविटी के अंदर पैसा खर्च करना है, तो दूसरा रूट है कि 6 महीने के अंदर-अंदर उसको अपना पैसा, जो सीएसआर का तय हो जाता है, उस सीएसआर के पैसे को, जो भारत सरकार की तरफ से कोष बनाए गए हैं, जिसमें पीएम केयर्स फंड है और डिज़ास्टर मैनेजमेंट भी है, इनके अंदर दे सकता है। यह बोर्ड की एक ब्रॉड-बेस्ड एक्टिविटी है। हमने भारत सरकार की तरफ से कंपनीज़ को दो बार चिट्ठी भी लिखी है, यह सन् 2014 और 2021 में लिखी गई है कि आप इसको इंटरप्रेटेशन के अंदर ब्रॉड तौर पर इंटरप्रेट करें और देश की भलाई के लिए जो काम हो सकता है, उसके अंदर इस पैसे को खर्च कर सकते हैं, लेकिन इसका ज़िरया यह होगा। वह एक्टिविटी रूट का होगा या आपने इन कोष के अंदर, जैसे इसमें प्रधान मंत्री केयर्स फंड का भी ज़िक्र है, इसके मार्फत करना पड़ेगा।

वित्त मंत्री; तथा कारपोरेट कार्य मंत्री (श्रीमती निर्मला सीतारमण): सर, मैं इसमें एक प्वाइंट ऐड करना चाहती हूं। माननीय एमओएस एग्जॉस्टिव्ली भूल गए, but I heard hon. Member, Sivadasan ji speak about as to why it can be given for certain Central Government schemes and not for Chief Minister's Relief Fund. I would like to gently remind the hon. Member, who is not here now, that that was very much discussed and thought about during the UPA Government regime in 2013, when they discussed the CSR as part of Companies Act and thought it fit not to do it in favour of the State Chief Minister's Relief Fund. So, that is part of what was decided by the previous Government. We have not said that it should not be given to the State Chief Ministers' Relief Fund. That was thought about, discussed and decided by the then UPA Government.

श्री उपसभापति : क्वेश्चन नम्बर 65. माननीय श्री देरेक ओब्राईन, प्रेज़ेंट नहीं हैं।

\*65. [The questioner was absent.]

# Unregulated and uncertified Ayurvedic medicines

\*65. SHRI DEREK O'BRIEN: Will the Minister of AYUSH be pleased to state:

- (a) the number of Ayurvedic medicines in circulation which do not comply with the Dr ugs and Cosmetics Act, 1940; and
- (b) the number of cases of severe side effects including fatalities, due to the consump tion of such uncertified medicines?

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): (a) and (b) A Statement is laid on the Table of the House.

### Statement

(a) and (b) Sir, As prescribed in Drugs and Cosmetics Act 1940 and Rules 1945 made thereunder, enforcement of the legal provisions pertaining to regulation and Quality Control of Ayurveda, Siddha, and Unani drugs, is vested with the State drug Controllers/ State Licensing Authorities appointed by the concerned State Government/ Union Territory. Rule 158-B in the Drugs and Cosmetics Rules, 1945 provides the regulatory guidelines for issue of license to manufacture Ayurvedic, Siddha, Unani medicines.

As per the information received from State/UT government, the number of Ayurvedic medicines in circulation which do not comply with the Drugs and Cosmetics Act, 1940 and Rules thereunder and the number of cases of severe side effects including fatalities, due to the consumption of such uncertified medicines are as follows—

S.No.	Name of the	No. of Ayurvedic medicines which do not	No. of cases of
	State/UTs	comply with the Drugs and Cosmetics	severe side
		Act, 1940 and Rules thereunder	effects
			including
			fatalities
1.	Andhra	NIL	NIL

	Pradesh		
2.	Arunachal	NIL	NIL
	Pradesh		
3.	Assam	NIL	NIL
4.	Chhattisgarh	NIL	NIL
5.	Goa	NIL	NIL
6.	Gujarat	NIL	NIL
7.	Himachal	NIL	NIL
	Pradesh		
8.	Karnataka	NIL	NIL
9.	Kerala	17 cases were initiated against different	NIL
		manufacturing units from 2017 in which	
		113 medicines were found to be non-	
		compliant to Drugs & Cosmetics Act,	
		1940. Details at <b>Annexure-I</b>	
10.	Manipur	NIL	NIL
11.	Meghalaya	NIL	NIL
12.	Mizoram	Out of 278 samples tested during April-	No such cases
		November, 2022, 04 drugs (02 Ayurvedic	have been
		&02 Homoeopathic) drugs were found	reported
		to be non-compliant to Drugs and	
		Cosmetics Act, 1940. Details at	
		Annexure-II	
13.	Maharashtra	Out of 675 samples tested, 21 samples of	NIL
		Ayurvedic medicines were found to be	
		non-compliant to Drugs and Cosmetics	
		Act, 1940 during 01.04.2021 to	
		31.10.2022. Details at Annexure-III	
14.	Odisha	NIL	NIL
15.	Punjab	NIL	NIL
16.	Tamil Nadu	NIL	NIL
17.	Tripura	NIL	NIL
18.	Uttar Pradesh	NIL	NIL
19.	West Bengal	NIL	NIL
20.	Andaman and	NIL	NIL
	Nicobar Islands		

21.	Delhi	NIL	NIL
22.	Jammu and	NIL	NIL
	Kashmir		
23.	Lakshadweep	NIL	NIL
24.	Puducherry	NIL	NIL

One Ayurvedic medicine were noticed as misbranded medicine under D & C Act, 1940 by Medicine Inspection Committee (MIC) of Central Government Health Scheme (CGHS) and Drug licensing authority of the concerned State/UT has been directed to initiate necessary action over the same.

Pharmacovigilance Program for Ayurveda, Siddha, Unani and Homoeopathy (ASU&H) Drugs set up in different parts of the country under the Central Scheme of the Ministry of Ayush are mandated to monitor and report misleading advertisements to the respective State Regulatory Authorities. This program also functions with the objective of inculcating culture of reporting suspected Adverse Drug Reactions. A three-tier structure comprising of a National Pharmacovigilance Co-ordination Centre (NPvCC), Intermediary Pharmacovigilance Centres (IPvCs) and Peripheral Pharmacovigilance Centres (PPvCs) is established and the program is functional since 2018. All India Institute of Ayurveda (AIIA), New Delhi under the Ministry of Ayush is the National Pharmacovigilance Co-ordination Centre (NPvCC) for the implementation of this program.

To generate awareness regarding the AYUSH therapeutic approaches and educate about the systematic use of AYUSH drugs, and to inculcate the reporting culture in healthcare professionals; the program organizes frequent awareness events across the country. About 554 such awareness programs were organized during these four years and about 48500 professionals have been sensitized. The details are as below:

Year	Awareness programs conducted	Beneficiaries
Jan - Dec2018	55	850
Jan - Dec2019	60	4300
Jan - Dec2020	78	8069
Jan — Dec 2021	118	14659
Jan — Nov 2022	243	20521
Total	554	48399

Under this program, Objectionable advertisements are being reported to the respective State Licensing Authorities by these centers at regular intervals. A total of 25657 such misleading advertisements have been reported to the State Licensing Authorities by these centers. The number of such reports submitted to the state licensing authorities is as below.

Year	Number of misleading advertisements
Jan — Dec 2018	411
Jan — Dec 2019	4395
Jan — Dec 2020	6032
Jan - Dec 2021	8187
Jan — Nov 2022	6632
Total	25657

Since 2018, the center has started receiving the suspected reactions. These are the individual case safety reports and can be signals for future references. The numbers of such communications are as below-

Year	Number of individual case safety reports
Jan — Dec 2019	315
Jan — Dec 2020	282
Jan - Dec 2021	364
Jan — Nov 2022	285
Total	1246

Maximum of these reports are mild in nature. None of them were found to be serious and none required hospitalization. No fatality was noticed and all the reports were non-serious in nature.

### Annexure-I

Drugs tested as Not of Standard Quality (NSQ) that were reported from 2017			
SI. No.	Product Name	Manufacturing Unit	Action Taken
1	Lanthakkuru	Santhigiri Ayurveda Siddha Vaidyasala,	Department

		Thiruvananthapuram	al Action	
0	D	Kerala Sarvodaya Pharma,	Department	
2	Dasamoolarishtam	Thiruvananthapuram	al Action	
3	Yograja Gulgulu	VaidyaratnamOushadhasalaPvt.Ltd,	Department	
3	Gulika Tablet	Thrissur	al Action	
1	Pushyanuga	K.P. Pathrose Vaidyans Kandamkulathi	Department	
4	Choornam	Vaidyasala, Thrissur	al Action	
5	Lucocare	K.P. Pathrose Vaidyans Kandamkulathi	Department	
5	Lucocare	Vaidyasala, Thrissur	al Action	
6	Thamboola	Siddhasramam Sivananda Vijayam	Department	
O	Rasayanam	Oushadhasala, Thiruvananthapuram	al Action	
7	A D Canaula	Vasudevavilasom Herbal Remedies,	Department	
/	A D Capsule	Thiruvananthapuram	al Action	
8	Varachoornam	Vasudevavilasom Herbal	Department	
O	Varaciioomam	Remedies, Thiruvananthapuram	al Action	
9	Vaiswanara	Vasudevavilasom Herbal	Department	
9	Choornam	Remedies, Thiruvananthapuram		
10	Kasthuri	Agasthya Pharmaceuticals,	Case Filed	
10	Kalpamaritham	Thiruvananthapuram	Case FIIEU	
11	Vatayog coated Tab	Arya Aushadhi Pharmaceuticals, Indore	Department	
11	valayog coaled rab	Alya Adshadii i Haimadediidais, iildole	al Action	
12	Exitox Tab	Apoorva Vaidya, Kottayam	Department	
12	LAROA TAB	Apoorva valdya; Nottayam	al Action	
13	Swasanandam Gulika	Mangoladyam Pharmaceuticals,	Department	
10	Owasananaam daina	Malappuram	al Action	
14	Avipathi Choornam	S D Pharmacy, Alappuzha	Department	
	/ Wipatin Onoomain	O D T Harmady, 7 happazna	al Action	
15	Chyavanaprasam	Palm Labs Ernakulam	Department	
	Siryavariapiaoaiii	. d.m Eddo Emandiam	al Action	
16	Heemobix	Palm Labs Ernakulam	Department	
	1.001110.00	. d Labo Errandam	al Action	
17	GugguluTikthakam	Palm Labs Ernakulam	Department	
	Saggararinanan	. d.m Eddo Emandiam	al Action	
18	Herbix Cough Syrup	Palm Labs Ernakulam	Department	
	10 Florbix Cough Cyrup Flain Labs Emakulam		al Action	
19	Dioset Capsules	Sankar Pharmacy, Ernakulam	Department	

			al Action
20	Agasthya Rasayanam	Bodhi Pharmacy, Ernakulam	Department
20	Agastifya Hasayanam	Bodili i Haimacy, Emakulam	al Action
21	Thaleesapathradi	Payattuthara Clinic & Pharmacy,	Department
<b>Z</b> I	Choornam	Ernakulam	al Action
22	Mushtarishtam	Alanat Dharmany Kallam	Department
22	IVIUSIIIaiiSiiIaiii	Alappat Pharmacy, Kollam	al Action
23	Dasamoolarishtam	Alappat Pharmacy, Kollam	Department
20	Dasamoolansmam	Alappat Friaimacy, Rollam	al Action
24	Partharishtam	Alappat Pharmacy, Kollam	Department
24	Faithansmann	Alappat Friaimacy, Nollam	al Action
25	Amritharishtam	Alanat Dharmany Kallam	Department
20	Amminansmam	Alappat Pharmacy, Kollam	al Action
26	GorochandiGulika	Chaithanya Ayurvedics,	Department
20	Gorochandidulika	Thiruvananthapuram	al Action
27	Mukkamukkuduvathi	Vaidya Ratnam Ps Variers, Thrissur	Department
27	Gulika	valuya Hatilaili FS valleiS, IlliisSul	al Action
28	Pushyanuga	The Pharmaceutical Corporation Kerala	Department
20	Choornam	Limited, Thrissur	al Action
29	Karimjeerakam	PKM. Ayurveda Hospital &	Department
<b>Z</b> 7	Railinjeerakani	Pharmaceuticals, Kannur	al Action
30	Haridrakhandam	The Pharmaceutical Corporation Kerala	Department
30	Tandiakilandam	Limited, Thrissur	al Action
31	Vilwadi Gulika	di Gulika Pattyam Social Service Society, Kannur	Department
5	Viiwadi dulika	r attyani oodiai oervice oodiety, Kannui	al Action
32	Gopichandanadi	Vaidya Ratnam Ps Variers Thrissur	Department
02	Gulika		al Action
33	Mandoora Vadakam	MVSAyurveedic Research Centre,	Department
00	Iviandoora vadakam	Malappuram	al Action
34	I Metascab Ointment	Trio Health care Private Limited,	Department
04		Ahemmadabad	al Action
35	Vayamb	Kurumathur Arya Aidyasala and Nursing	Department
	vayanıb	Home, Kannur	al Action
36	Katurohini	Kurumathur Arya Aidyasala and Nursing	Department
	raturoriii ii	Home, Kannur	al Action
37	Muthanga	Kurumathur Arya Aidyasala and Nursing	Department

		Home, Kannur	al Action
38	Lung Care for easy	Pattiam Social service Society Limited,	Department
50	breath	Kannur	al Action
39	Sakthivita general	Herbal Pharmacy Cherukattoor,	Department
39	tonic Pills	Wayanadu	al Action
40	Satavari	Siddhasramam Sivananda Vijayam	Department
40	Salavaii	Oushadhasala, Kannur	al Action
41	Rexfort Capsules	Prince Ayurveda Pharmacy, Kolar,	Case Filed
41	Thexioit Capsules	Karnataka	Case i lieu
42	Gorachanadi Gulika	Viewakoorthi Horbala Malannuram	Department
42	GOLAGITATIAGI GUIIKA	Viswakeerthi Herbals, Malappuram	al Action
43	Swasanandam Gulika	Viewekoorthi Horbela Malanguram	Department
43	Swasarianuam Guilka	Viswakeerthi Herbals, Malappuram	al Action
44	Vizholori	Malabar Ayumadaaramam Kasaraad	Department
44	Vizhalari Malabar Ayurvedasramam, Kasargod		al Action
45	Triple X Power	Win Trust Pharmaceuticals, Ludhiyana	Case Filed
16	Athivere	Abdurahiman (As per Coplaint on illegal	Department
46		medical practice), Kasargod	al Action
47	Dhanwantharam Gulika	Kadathanadu Ayurvedics, Kozhikode	Department
4/		Radathanadu Ayurvedics, Rozhikode	al Action
48	Chandraprabha	SNA Oushadasala Pvt I td. Thrissur	Department
40	Gulika	I SNA Oushadasala Pvt. Ltd Thrissur	
49	Pajanyadi Chaarnam	Arya Vaidya Pharmacy Coimbatore Ltd,	Department
49	Rajanyadi Choornam	Palakkad	al Action
50	Dipolyopayam	Manayath Ayunyada Kazhikada	Department
30	Pipalyasavam	Manayath Ayurveda, Kozhikode	al Action
51	Vaiga Syrup	Vedamini Arya Vaidyasala, Kozhikode	Case Filed
52	Clean Hand Sanitizer	Mahayir Haalth Cara Higar Hariyana	Department
52	Clear Fland Samilizer	Mahavir Health Care, Hisar, Hariyana	al Action
EO	VaigaSvurus	Vodamini Anya yaidyasala Kazhikada	Department
53	VaigaSyurup	Vedamini Arya vaidyasala, Kozhikode	al Action
54	Super Cofse Hand	Harkagay Ayunyada Bagyal	Department
04	Sanitizer	Harkesav Ayurveda, Baswal	al Action
55	Kineaz	Arya vaidya Vilasin iVaidyasala, Kozhikode	Case Filed
56	Abhayarishtam	Sreekumaramemmorial Ayurveda	Department

		Pharmacy, Kollam	al Action
57	Jeerakarishtam	Sreekumaramemmorial Ayurveda	Department
37	Jeerakansmam	Pharmacy, Kollam	al Action
58	Amritharishtam	Sreekumaramemmorial Ayurveda	Department
50	Amminansmam	Pharmacy, Kollam	al Action
59	Abhayarishtam	CDV manufacturing Kallem	Department
39	Abriayansmam	SDV manufacturing, Kollam	al Action
60	Balarishtam	Changethu Herbs drugs,	Department
00	Balanshlam	Pathanamthitta	al Action
61	Dasamoolarishtam	Alannat Dharmany, Kallam	Department
01	Dasamoolansmam	Alappat Pharmacy, Kollam	al Action
62	Balarishtam	Puddha Harbala Dathanamthitta	Department
02	Daiansmann	Buddha Herbals, Pathanamthitta	al Action
63	Chyayananragam	SDV manufacturing Kallem	Department
03	Chyavanaprasam	SDV manufacturing, Kollam	al Action
6.1	Saribadyaaayam	Korola Avunyada I td. Ernakulam	Department
64	Saribadyasavam	Kerala Ayurveda Ltd, Ernakulam	al Action
65	Dasamoolarishtam	Jayalakshmi Pharma ,Kollam	Department
00			al Action
66	Amritharishtam	Jayalakshmi Pharma, Kollam	Department
00	Amminansmam	Jayalaksiiiii Filaiiiia , Kollaiii	al Action
67	Abhayarishtam	Jayalakshmi Pharma, Kollam	Department
07	Abriayansmam	Jayalaksiiiii Filaiiiia , Nollaiii	al Action
68	Amritharishtam	Alappat Pharmacy, Kollam	Department
00	Amminansmam	Alappat Friantiacy, Nollant	al Action
69	Abhayarishtam	Alappat Pharmacy, Kollam	Department
07	Abriayansmam	Alappat Friatriacy, Rollatti	al Action
70	Kudajarishtam	Alappat Pharmacy, Kollam	Department
70	Rudajansmam	Alappat i Haimacy, Nollam	al Action
71	Ashokarishtam	Alappat Pharmacy, Kollam	Department
/ 1	ASHORAHSHIAH		al Action
72	Punarnavasavam	Alappat Pharmacy, Kollam	Department
/	i unamavasavam		al Action
73	Abhayarishtam	Balaherbs, Kollam	Department
	/honayanamam		al Action
74	Hingveshtaka	Petland mahal Arogya mandal	Case Filed

	Choornam	Pharmacy, Gujarath	
75	Amrithaguggulu Nagarjuna Herbal Conentrats Ltd., tablet Idukki		Department
70			al Action
76	Thirumeni	Thirumeni Products, Thrissur	Case Filed
, 0	Mehamuktha	Timament Foadoto, Timocal	ouss i nou
77	Guloochyadi	Thirumeni Products, Thrissur	Case Filed
	Choornam	·	
78	CREA-T-N	Thirumeni Products, Thrissur	Case Filed
79	VaiswanaraChoorna	Ashtavaidyan Thaikkattumooss	Department
	m	Vaidyaratnam Oushadhasala, Thrissur	al Action
80	   Haridrakhandam	Vaidyaratnam Ps Variers	Department
	Tarrararrarra	Aryavaidyasala, Palakkad	al Action
81	Tox Out Tabs	Palm Labs Ernakulam	Department
01	TOX Out Tubb	T diff Edgo Effandidiff	al Action
82	Utibix Caps	Palm Labs Ernakulam	Department
02	Οιιδίλ Οάρδ	T aim Labs Emarciam	al Action
83	Nasomed Tablets	Palm Labs Ernakulam	Department
00			al Action
84	Orbix Capsule Palm Labs Ernakular	Palm Lahs Frnakulam	Department
04		T aim Labs Emarciam	al Action
85	Diabix Tab	Palm Labs Ernakulam	Department
00	DIADIX TAD	T aim Labs Linakulam	al Action
86	Rumato-Ds Capsule	Hitech Herbaals, Tamil Nadu	Case Filed
87	VS Lehyam	Sankar Pharmacy, Ernakulam	Department
07	vo Lenyam	Garikai i Harriacy, Erriakularri	al Action
88	Psorex Oil	Sankar Pharmacy, Ernakulam	Department
00			al Action
89	Karukapatta	Sankar Dharmaoy Ernakulam	Department
09	Raiukapaila	Sankar Pharmacy, Ernakulam	al Action
00	Maharasnadi Kwath	Kerala Ayurveda Ltd, Ernakulam	Department
90	Ivialialasliaul Kwalii	Refala Ayurveda Ltd, Emakulam	al Action
01	Nicokothokodi Kwati	lisakathakadi Kwath Kerala Ayurveda Ltd, Ernakulam	Department
91	inisaratiiaraul rwath		al Action
00	Nimbadi Kwath	Kerala Ayurveda Ltd, Ernakulam	Department
92	Nimbadi Kwath		al Action
93	Indukantham Kwath	Kerala Ayurveda Ltd, Ernakulam	Department

			al Action
94	Rasnasapthakam Kwath	Kerala Ayurveda Ltd, Ernakulam	Department al Action
95	Amruthotharam Kwath	Kerala Ayurveda Ltd, Ernakulam	Department al Action
04	Pushyanuga	Vaidya Ratnam Ps Variers	Department
96	Choornam	Aryavaidyasala, Palakkad	al Action
97	Kurumulaku	Palm Labs Ernakulam	Department al Action
98	Manjal	Palm Labs Ernakulam	Department al Action
99	Njerinjil	Palm Labs Ernakulam	Department al Action
100	AvanakkinVeru	Palm Labs Ernakulam	Department al Action
101	Hinguvachadi Gulika	K.P. Pathrose VaidyansKandamkulathi Vaidyasala, Thrissur	Department al Action
102	GopichandanadiGulika	K.P. Pathrose Vaidyans Kandamkulathi Vaidyasala, Thrissur	Department al Action
103	Arthrum Oil	Vital care Pvt.Ltd, Vadodara, Gujarath	Department al Action
104	Happy Hours	Kerala Sarvodaya Pharma, Thiruvananthapuram	Case Filed
105	Purest Advance Hand Sanitizer	Colorchem Industries, Indore	Case Filed
106	Pain Niwarana Churna	Rajasthan Herbals International Pvt Ltd, Rajasthan	Case Filed
107	Dr. Relaxi Capsule	Rajasthan Herbals International Pvt Ltd, Rajasthan	Case Filed
108	Ortho care	SB Pharmaceutical Laboratories, Ernakulam	Department al Action
109	SurariChoorna	Rajasthan Herbals International Pvt Ltd, Rajasthan	Case Filed
110	Asthalex Capsule	Rajasthan Herbals International Pvt Ltd, Rajasthan  Case	
111	DamaButtiChurna	Rajasthan Herbals International Pvt Ltd, Case File	

		Rajasthan	
112	Myaxyl Oil	Kerala Ayurveda Ltd, Ernakulam	Department
	iviyaxyi Oii	Refala Ayufveda Lid, Liffakulam	al Action
113	Sb Vitta Capsule	SB Pharmaceutical Laboratories,	Department
113	SD VIII.a Capsule	Ernakulam	al Action

#### Annexure-II

State government of Mizoram informed that out of 278 ASU & H Drugs samples tested during April- November, 2022, 4 samples (02 Ayurvedic &02 Homoeopathic drugs) were found to be non-compliant with the Drugs and Cosmetics Act, 1940. These 2 Ayurvedic drugs are:

i) Mutra Vahani Capsule (Ayurvedic Proprietary Medicine).

Date of Receipt : 01/09/2022 Sample Batch No. : MSE 363

Note: The Capsule was embedded alongwith the metal strip and the nature of the capsulewhich was designed to have hard capsule was observed to have elasticity or rubberiness which indicates the packaging was not of Standard Quality. Thus the drug is concluded to be Misbranded according to Drugs & Cosmetics Act, 1940 ChapterIV A Rule 33 E.

ii) Gain More Powder (Ayurvedic Proprietary Medicine)

Date of Receipt : 01/09/2022

Sample Batch No.:GM-001

Note: The total number of microbial colonies per 1 gram of sample was found to be too numerous to count (TNTC). This value highly exceeds the standard value, i.e, 1x 105 cfu/g according to Ayurvedic Pharmacopoeia of India, Part 1, Vol. 6, Page No. 266-280. The contaminants was cultured on Cetrimide, MacConkey and Brilliant Green Agar medium which shows the absence of Gram negative bacteria viz, E. Coli, Salmonella and Pseudomonas aeruginosa. Gram staining was performed and the contaminants were found to be of Gram negative rod under microscopic observation at 100 X oil immersion.

### Annexure-III

Drugs tested as Not of Standard Quality (NSQ) during 01.04.2021 to 31.10.2022.					
S.No.	Sample name	Name of the	Manufacturing	FDL	Date of the
		Manufacturer	state	result	sample

1.	Ichha bhedi ras AFI	Shilpachem	Madhya Pradesh	(NSQ- Not of standard) NSQ	withdrawn 26/09/2019
2.	Asmo churn	Rushabh medicines	Maharashtra	NSQ	22/09/2021
3.	Rumon tablet	Rushabh medicines	Maharashtra	NSQ	22/09/2021
4.	Maha narayan taila	Amrut pharmaceuticals	Karnataka	NSQ	30/03/2019
5.	Leptaden	Mis alarsin	Gujrat	NSQ	28/02/2022
6.	Small polythine pouch containing black color tablet purporated to be ayurvedic medicine used for joint pain	Not stated	Other state	NSQ	20/07/2022
7.	Big polythine pouch containing orange color crystals purporated to be ayurvedic medicine used for joint pain	Not stated	Maharashtra	NSQ	20/07/2022
8.	Rumon	Rushabh	Maharashtra	NSQ	31/08/2021
9.	Rumon tablet	medicines Rushabh medicines	Maharashtra	NSQ	22/09/2021

10.	Grmsil hand sanitizer	Shree ganesh ayurvedic pharma,	Maharashtra	NSQ	28/09/2021
11.	Purest advanced hand sanitizer	Colorchem industries Itd.	Madhya Pradesh	NSQ	4/1/2021
12.	Sb cleanser herbal hand sanitizer 70% ethyl alcohol	Shri brahmachaitanya ayurved	Maharashtra	NSQ	12/5/2021
13.	Trikuta hand safe hand sanitizer	Trikuta medicare	Madhya Pradesh	NSQ	19/11/2021
14.	Mugale azam 3x cap	Al-kousar pharma	Tamil Nadu	NSQ	23/11/2021
15.	Giloy ghanvati an ayurvedic proprietary medicine	Alixion pharmaceutical india pvt. Ltd.	Haryana	NSQ	6/12/2021
16.	Eno fruit salt lemon flavour	Legacy food pvt.ltd.	Himachal pradesh	NSQ	29/11/2021
17.	Suvarnaprash with gold drop	Tanvi health care	Gujrat	NSQ	11/2/2020
18.	Arthowin capsules	Birla pharmaceuticals (pvt.) Ltd	Rajsthan	NSQ	23/12/2021
19.	Medari tablets	Abhay ayurvedic pharmacy	Maharashtra	NSQ	18/11/2019
20.	Todkar sanjivani sujivaniy churna	Chaitrali herbocos	Maharashtra	NSQ	8/12/2020
21.	Sanisafe	Royal bengal health	Gujrat	NSQ	22/12/2021

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	hand rub	ooro		
	nand rub	care		

श्री दिनेशचंद्र जेमलभाई अनावाडीया: माननीय उपसभापित महोदय, माननीय प्रधान मंत्री श्री मोदी जी की सरकार ने आयुष को बढ़ावा देने के लिए बहुत सारे कदम उठाए हैं। मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि आयुष विभाग की दवाइयां अच्छी क्वॉलिटी की मिलें, इसके लिए क्या कदम उठाए गए हैं?

डा. मुंजापारा महेन्द्रभाई: माननीय उपसभापति महोदय, जब से नरेन्द्र मोदी जी 2014 में प्रधान मंत्री बने, तब से डे-बाय-डे आयुष का बजट चार गुणा बढ़ गया है। अभी दो दिन पहले 11 दिसम्बर को गोवा में प्रधान मंत्री जी ने तीन बड़े आयुष इन्स्टिट्यूट्स की ओपनिंग भी की है। उसमें एक आयुर्वेदिक, एक यूनानी और एक होम्योपेथी का है। आज हमारे माननीय सदस्य ने क्वॉलिटी ऑफ आयुष ड्रग्स का प्रश्न पूछा है। हमारा जो prescribed Drugs and Cosmetics Act, 1940 और Drugs and Cosmetics Rules, 1945 है, उसके अंदर जो प्रोविज़न है, उसके अंतर्गत quality control and issuance of drug license for Ayurvedic, Siddha, Unani medicine, यह स्टेट ड्रग लाइसेंसिंग अथॉरिटी या स्टेट ड्रग कंट्रोलर के अंदर आता है। Rule 158 B of the Drugs and Cosmetics Rules, 1945, वह आयुर्वेदिक, सिद्ध और यूनानी ड्रग्स की मैनुफैक्चरिंग के लिए कि अच्छी क्वालिटी की मेडिसिन बने और Rule 85A-851 होम्योपेथिक मेडिसिन के लिए है। गृड मैनुफैक्चिरिंग प्रैक्टिस की वजह से अच्छी से अच्छी मेडिसिन मिल पाए, उसमें Schedule T and Schedule-M(I) of Drugs and Cosmetics Rules का पालन किया जाता है और एक सेन्ट्रली स्पॉन्सर्ड स्कीम की वजह से भी जो आयुष फार्मेसी है, उसको नेशनल आयुष मिशन कहते हैं, उसके अंडर भी हम स्टेट फार्मेसी को स्ट्रेंथन करते हैं। इसके अलावा हमारी AOGUSY है - आयुष औषधि गुणवत्ता एवं उत्पादन संवर्धन योजना, उसके अंदर हम आयुष फार्मेसी को स्ट्रेंथन एवं अपग्रेड करते हैं। इसके साथ जो फ्रार्माकोविजिलेंस ड्रग्स है, उसमें मिस्लीडिंग एडवर्टाइज़मेंट जैसी काफी चीज़ों को भी देखते हैं।

श्री उपसभापति : माननीय मंत्री जी, कृपया संक्षिप्त उत्तर दीजिए।

डा. मुंजापारा महेन्द्रभाई: हमने दो एमओयू - American Herbal Pharmacopoeia and Indian Pharmacopoeia Commission के साथ किए हैं। दिन-प्रति-दिन न केवल राष्ट्रीय स्तर पर, बल्कि वर्ल्ड को अच्छी क्वालिटी की मेडिसिन मिले, यह कार्य हम मोदी जी की गर्वमेंट और आयुष मिनिस्ट्री के अंडर कर रहे हैं।

डा. अशोक बाजपेयी: माननीय उपसभापित जी, मैं आपके माध्यम से माननीय मंत्री जी को बताना चाहूंगा कि आयुर्वेद का उपचार युगों-युगों से स्थापित उपचार है, जिसके माध्यम से असाध्य रोगों का इलाज होता रहा है। मान्यवर, आज लोगों का विश्वास आयुष के प्रति कम हुआ है, उसका कारण है कि हमारी बनने वाली जो दवाएं हैं, उनकी गुणवत्ता से समझौता हो रहा है। तमाम फार्मेसीज़ बन गई हैं, जो सब-स्टैंडर्ड दवाओं को बनाने का काम करती हैं, इसीलिए उन आयुष

दवाओं का पूरा प्रतिफल नहीं मिलता है। ऐसा होने से जो हमारी आयुर्वेदिक पद्धति है, वह प्रभावित होती है और दुनिया में उसकी ख्याति कम होती है। मान्यवर, पहले तमाम भस्म बनती थीं...

श्री उपसभापति : माननीय बाजपेयी जी, आप सवाल पूछिए।

डा. अशोक बाजपेयी: सर, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि जो आयुर्वेदिक दवाएं हैं, इनके निर्माण के लिए जो भी औषधशालाएं हैं, क्या उनमें दवाओं की गुणवत्ता को मानक के अनुरूप बनाये रखने की दिशा में कोई ठोस कदम सरकार उठायेगी, जिससे कि सब-स्टैंडर्ड आयुर्वेदिक दवाएं न बनें?

डा. मुंजापारा महेन्द्रभाई: सर, माननीय सदस्य ने आयुर्वेदिक मेडिसिन्स की क्वालिटी के बारे में पूछा है। मैं बताना चाहता हूं कि आयुष सेक्टर काफी बढ़ रहा है और इसके पेशेंट भी 2014 से अभी तक डे-बाई-डे इन्क्रीज़ हो रहे हैं और आयुष के यूजी स्टूडेंट्स, पीजी स्टूडेंट्स, मेडिकल स्टूडेंट्स की संख्या में काफी बढ़ोतरी हुई है। आयुष की सभी फार्मेसीज़ को रूल्स का पालन करना होता है। जो हमारा प्रेस्क्राइब्ड ड्रग्स एंड कॉस्मेटिक्स एक्ट है, उसके जो रूल्स हैं, उनका पालन करके ही सभी मेडिसिन्स बनाई जाती हैं। हम कहीं भी ऐसे लूपहोल्स नहीं छोड़ते हैं, जिससे कि कहीं भी मेडिसिन की क्वालिटी से कॉम्प्रोमाइज़ हो सके।

SHRI V. VIJAYASAI REDDY: Sir, the Government is targeting 23 billion Ayush exports by 2025. With the recent release of the Food Safety and Standards (Ayurveda Aahara) Regulations, 2022, published by the Food Standards and Safety Authority of India, that is, FSSAI, how does the Government intend to conduct research to study the effectiveness and side effects of such medicines to regulate and certify it as per the international standards so that the targeted exports could be reached?

डा. मुंजापारा महेन्द्रभाई: सर, माननीय सदस्य ने बहुत ही अच्छा सवाल मेडिसिन की क्वालिटी के बारे में पूछा है। हम सभी मेडिसिन्स का पहले GMP Certificate plus Certificate of Pharmaceutical Products as per WHO guidelines for herbal products बनाते हैं। Also, Quality Certificate Scheme is implemented by the Quality Council of India for the grant of Ayush premium mark to Ayurvedic, Siddha and Unani products on the basis of third party evaluation of quality in accordance with the status of the compliance at international standards. ऐसी सभी आयुष मेडिसिन्स जिन्हें हम एक्सपोर्ट करते हैं, उन्हें हम नेशनल और इंटरनेशनल मानकों के अनुकूल बनाते हैं।

MR. DEPUTY CHAIRMAN: Now, Q. No. 66, Shri Imran Pratapgarhi; absent. Any supplementaries?

\*66. [The questioner was absent.]

## Operation of ports across the country

- \*66. SHRI IMRAN PRATAPGARHI: Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:
- (a) whether the operation and maintenance of the berth/terminals at all ports across the country is being done through the Public Private Partnership (PPP) mode;
- (b) if so, the details thereof along with the number of ports operated and run by Government and Private sector in the country; and
- (c) the details of the ports privatised during the last three years?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL): (a) to (c) A statement is laid on the Table of the House.

### Statement

- (a) There are 12 Major Ports wholly owned by the Central Government and governed by provisions of Major Port Authority Act, 2021. Private Sector Participation has been allowed in these Major Ports on Public Private Partnership (PPP) basis for projects/berths/terminals through concession agreement for a fix tenure by way of bidding process on revenue share/royalty payment by the concessionaire. After the concession period gets over the port asset is handed over to the Port Authority. There are 213 non-major ports managed by and under the control of respective State Maritime Board/State Government. The State Maritime Board/State Government enters into a concession agreement with the private operator to develop and operate the port in Public Private Partnership (PPP). In case of Major Ports, out of 272 berths, 79 berths have been given on PPP mode.
- (b) Information regarding 12 major ports controlled by the Central Government and the non-major ports controlled by State authorities including Maritime Boards is at **Annexure.**

(c) No Port in the country has been privatised as the ownership of the land and waterfront remains with the respective State/Central Government after the concession period gets over.

#### **Annexure**

There are 12 major Ports under administrative control of Central Government *viz*. Deendayal, Mumbai, Jawaharlal Nehru, Mormugao, New Mangalore, Cochin, Tuticorin (VO-Chidambaranar), Chennai, Ennore(Kamarajar), Visakhapatnam, Paradip and Kolkata Ports and 213 non-major ports. The non-major ports in various States and Union Territories are controlled by the respective State/UT Governments. In 12 Major Ports across the country 79 berths are given on PPP mode.

Details of Major Ports Non-Major Ports Berths on PPP

	Major Ports			Non Major Ports*			
S. N o.	Name of the State	No. of Major Ports	No. of Berths on PPP	Port Owned Berth	No. of Non Major Ports Handling Cargo	Port Operated by State Govt.	Port operated on PPP mode
1	Gujarat	1	10	24	17	13	4
2	Maharashtr a	2	14	35	16	5	11
3	Goa	1	3	3	1	1	0
4	Karnataka	1	3	14	2	2	0
5	Kerala	1	5	14	4	4	0
6	Tamil Nadu	3	20	29	06	2	4
7	Andhra Pradesh	1	8	18	4	0	4
8	Odisha	1	12	8	2	0	2
9	West Bengal	1(HDC+ KDS)	4	48	1	1	0
10	Others*	0	0	0	14	14	0
*	Total	12	79	193	67	42	25

Based on inputs provided by State authorities including Maritime Boards

SHRI G.K. VASAN: Sir, port sector is steadily doing well in the country. There is no doubt about it. But, at the same time, I would like to tell the hon. Minister that minor ports are competitive to the major Government ports in the country. I would like to know from the hon. Minister as to what steps the Central Government has taken to enhance performance parameters for the major ports in the country for the efficiency of functioning of the ports.

SHRI SARBANANDA SONOWAL: Respected Deputy Chairman, Sir, for the growth of the national economy, the Ministry of Ports, Shipping and Waterways is taking a lot of initiatives under the able leadership of hon. Prime Minister, Shri Narendra Modi. Since 2014 onwards till 2022, we have, under his guidance, brought some revolutionary changes in the infrastructure development. Hon. Prime Minister launched SagarMala Programme. The main objective of the programme was to develop port infrastructure, port modernization, port-led industrialization, port-led connectivity enhancement, coastal community development, coastal shipping and Inland waterways. These are all important components of SagarMala Programme. We have gone through detailed consultations with all the stakeholders, including State Maritime Boards, State Governments and Union Territories. We have other stakeholders as well. We have identified 802 projects. Out of these, so far, 210 projects have already been completed; 220 are under implementation; and 371 are under different stages of implementation. This has brought revolutionary changes in the capacity enhancement of the ports, be it modernization, or, be it mechanization, or, be it digitization. In all aspects, whatever global level of facilities needs to be developed, that is being done and because of this all the major ports have developed their cargo handling capacity. If you go through the data, you will see every year there is a growth of six per cent in cargo handling capacity whether it is coastal shipping, or, whether it is EXIM cargo, or, whether it is inland waterways. In all aspects, the success story has revealed the fact that it is happening under the dynamic leadership of hon. Prime Minister.

Shipping being the largest transporter of the country, it plays a very, very important role. We have also created scope for private sector to take important part through the introduction of PPP mode.

MR. DEPUTY CHAIRMAN: Please be brief. There are other questions also.

SHRI SARBANANDA SONOWAL: I believe this is how the Ministry of Ports, Shipping and Waterways is growing with the support of other stakeholders.

DR. SASMIT PATRA: Sir, Paradip Port in Odisha has been doing extremely well. It is one of the largest in terms of cargo handling capacity in the country. My specific question to the hon. Minister is: What are the plans and programmes that the Ministry is considering to increase the capacity handling and operations of the Paradip Port in Odisha?

SHRI SARBANANDA SONOWAL: Sir, Paradip Port is one of the largest ports of India. In terms of cargo handling, it has the maximum capacity. That is why it has become one of the most profit-making ports and it is now aiming to become the mega port in the near future. Whether it is the western dock or the eastern dock, this kind of project has been brought into place. By spending Rs.7,000 crore, particularly with the equity of private players, it has created a lot of attraction due to its location. The environment at Paradip Port is unique. For your information, by 2047, the capacity of Paradip Port will be more than 500 MMT. That is the target we have set, and to achieve that target, we are developing all kinds of infrastructure that is required.

MR. DEPUTY CHAIRMAN: Question Hour is over. The House stands adjourned till 2 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two minutes past two of the clock, [THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA) in the Chair.]

#### **GOVERNMENT BILL**

# The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Hon. Minister Shri Arjun Munda to move a motion. ...(Interruptions)...

PROF. MANOJ KUMAR JHA (Bihar): Sir, do we have the quorum?

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Yes, we have. Now, the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022. Hon. Minister, Shri Arjun Munda to move a motion for consideration of the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022.

# जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा) : महोदय, मैं प्रस्ताव करता हूँ:

"कि संविधान (अनुसूचित जातियां) आदेश, 1950 और संविधान (अनुसूचित जनजातियां) (उत्तर प्रदेश) आदेश, 1967 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

The question was proposed.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Motion moved. Do you want to say anything?

SHRI ARJUN MUNDA: I will speak later.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Any Member desiring to speak may do so. First, hon. Member, Pramod Tiwariji.

श्री प्रमोद तिवारी (राजस्थान): सर, यह बिल लोक सभा में 28 मार्च को पेश हुआ था और एक अप्रैल को इसे पास किया गया था। यह कांग्रेस पार्टी की ही सरकार थी, जिसने देश में संविधान लागू किया तथा अनुसूचित जाति और अनुसूचित जनजाति को आरक्षण दिया, इसलिए यह श्रेय कांग्रेस पार्टी की सरकार को जाता है। मैं याद दिलाना चाहता हूँ कि उस समय हमने यह भी

व्यवस्था की थी कि आर्टिकल्स 341 और 342 के तहत हम इसमें अमेंडमेंट कर सकते हैं और उसी के तहत सरकार इसे लाई है। मैं इसमें दो-तीन चीजें जोड़ना चाहता हूँ। चूँकि हम आरक्षण लाए हैं, इसलिए हम तो कमिटेड हैं और हम तो इसके साथ खड़े हैं, पर मेरे दिमाग में एक बात नहीं आती। वाइस-चेयरमैन साहब, मैं आपके माध्यम से मंत्री जी से इसका सीधा जवाब चाहूँगा कि सरकार ने तो आपसे कहा था कि आप गोंड के साथ धूरिया, नायक, ओझा, पथारी, राजगोंड समुदायों को भी अनुसूचित जनजाति में शामिल करें, तो आपने सिर्फ गोंड को क्यों शामिल किया और उनको क्यों छोड़ दिया? यह मेरी जिज्ञासा है। दूसरा, मैं देख रहा हूँ कि दूर-सुदूर अंचल से पाल, धनगर आदि बहुत से कुर्मी समाज के लोग आए हैं, जो दिल्ली में धरना दे रहे हैं। आप उनको इसमें क्यों नहीं शामिल करते हैं और उनकी माँगों को क्यों नहीं मानते हैं? आपकी नीति और नीयत मुझे कुछ दुरुस्त नहीं लगती है, क्योंकि इनके लिए किसी बजट का प्रावधान आपने नहीं किया है। आपने सिर्फ सूची में उनको जोड़ दिया है। मेरा पहला सवाल है कि इसके साथ जो और जातियां आई थीं, आप उनको क्यों नहीं जोड़ रहे हैं, यह बात मैं आपसे जानना चाहता हूं।

माननीय वाइस चेयरमैन साहब, एक सवाल आपके और पूरे हाउस के सदस्यों के मन में आ रहा होगा कि इसमें सिर्फ आप कुछ ज़िले ही जोड़ रहे हैं। आपने अभी कहा कि यह कुछ ज़िलों में ही लागू होगा। मैं आपसे इतना जानना चाहता हूं कि आप इसे पूरे उत्तर प्रदेश में लागू क्यों नहीं करते? क्या आप यह मान कर बैठ गए हैं कि शैड्यूल्ड ट्राइब्ज़ कभी इतनी तरक्की नहीं करेंगे कि वे दूसरे ज़िलों में जाकर बस जाएं? क्या वे दूसरी जगह जाकर व्यापार नहीं करेंगे, नौकरी नहीं करेंगे? इसको पूरे उत्तर प्रदेश में लागू करने में आपको क्या दिक्कत है? इसके पीछे आपकी नीयत और मंशा क्या है, वह ज़रा आप मुझे स्पष्ट कर दीजिए।

मेरे दो सवाल हो गए हैं। एक, इसमें जो अन्य उपजातियां थीं, उन्हें आपने सूची में शामिल क्यों नहीं किया? इसे भी आप आधे-अधूरे मन से केवल कुछ ज़िलों में ही लागू कर रहे हैं। पूरे उत्तर प्रदेश में इसे लागू करने में आपको क्या दिक्कत है? केवल आप ही तो इसे नहीं लाए हैं! आपका ही एक प्रदेश है - झारखंड, जहां पर यह कांग्रेस के ज़माने से लागू है। मध्य प्रदेश में दिग्विजय सिंह जी के समय से शैड्यूल्ड ट्राइब्ज़ का कानून लागू है। इस तरह ऐसे तमाम राज्य हैं, जहां यह पहले से ही लागू है। आप कोई नई चीज़ तो नहीं करने जा रहे हैं। यह तो पहले भी होता रहा है, लेकिन आप इसको पूरे प्रदेश में लागू क्यों नहीं कर रहे हैं?

दूसरा सवाल जो मेरे मन में है और शायद आपके मन में भी होगा, लेकिन आप बोलेंगे नहीं, क्योंकि आपको जो मिल गया है, उसको खोना नहीं चाहेंगे। आपकी सरकार जब भी बनती है, तो अनुसूचित जाति और जनजाति पर ज़ुल्म क्यों शुरू हो जाता है, उसकी संख्या क्यों बढ़ जाती है? यह बात मैं नहीं कह रहा हूं, यह आंकड़े बोल रहे हैं, फिगर्स बोल रहे हैं। जब-जब आप सत्ता में आते हैं, तो ज़ुल्म सभी को सहना पड़ता है, चाहे वह किसान हो, मज़दूर हो अथवा नौजवान हो। लेकिन आपके राज्य में सबसे ज्यादा पीड़ित अगर कोई होता है, तो अनुसूचित जाति और अनुसूचित जनजाति के लोग होते हैं। ऐसा क्यों है? आपकी मानसिकता ऐसी क्यों है? आप दिलत विरोधी और अनुसूचित जाति विरोधी क्यों हैं? मैं चाहूंगा कि आप इस बात को भी स्पष्ट करें।

वाइस चैयरमैन साहब, मैं आपको बताना चाहता हूं, अगर इनके ज़ुल्म का सबसे बड़ा कोई शिकार हुआ है, तो स्वयं माननीय मंत्री जी हुए हैं। मंत्री जी तो यह बात नहीं बोलेंगे, लेकिन आपकी तरफ से मैं बोल देता हूं, शायद आपका कुछ भला हो जाए। जब झारखंड में शैड्यूल्ड ट्राइब का चीफ मिनिस्टर बनने की बारी आई, तो आपका पत्ता साफ कर दिया गया, वहां कोई दूसरा चीफ मिनिस्टर लाया गया। यह बात मैं नहीं कहता, लेकिन अगर आज आप उस कुर्सी पर बैठे होते, तो कितने अच्छे लगते! लेकिन पार्टी ने आपको भी नहीं बख्शा। ...(व्यवधान)...

वाइस चेयरमैन साहब, मैं सीधे इनसे बात नहीं कर रहा हूं, आपके माध्यम से कर रहा हूं। ...(व्यवधान)... अगर आप इजाज़त दें, तो मैं इनके एक सवाल का जवाब दे दूं। ...(व्यवधान)... मैं आपकी बात का जवाब दे दूं। ...(व्यवधान)... साहब, आप मुझे यह बता दीजिए कि एक ट्राइबल को हमने भी झारखंड में बनाया है, तो आपकी जितनी एजेंसीज़ हैं, जितने भी संसाधन हैं, आप उसके खिलाफ कार्यवाही करने पर आमादा हैं। यहां बैठ कर आप यह तय नहीं करेंगे, वाइस चेयरमैन साहब तय करेंगे। आप सब इसमें लग गए हैं, ताकि हिन्दुस्तान का इकलौता ट्राइबल चीफ मिनिस्टर चैन से न बैठ पाए। सब कृछ आप करवा रहे हैं। यह बात अगर मैं यहां नहीं कहूंगा, तो कहां कहूंगा? मैं यह तो जानता हूं कि आप मेरे भी विरोधी हैं। आप ब्राह्मण विरोधी हैं। जिन राज्यों में भी भाजपा की सरकार है, क्या उनमें कोई ब्राह्मण चीफ मिनिस्टर है, यह बात आप बताइए। क्या उनमें कोई जाट चीफ मिनिस्टर है, बताइए। आपकी कैबिनेट तक में कोई मुस्लिम मिनिस्टर नहीं है। 'सबका साथ-सबका विकास' ऐसे ही हो रहा है। चलाइए, चलाइए, आप जितने दिन तक सरकार चला सकते हैं, लेकिन 2024 के बाद आप नहीं रहेंगे। अगर आप हमारी बात पुछें, तो हमारे जो एलओपी बैठे हैं, वे इसके जीते-जागते प्रमाण हैं। हमारे राष्ट्रीय अध्यक्ष इसके जीते-जागते प्रमाण हैं, वे अनुसूचित जाति से हैं। आपने बहुत पहले एक चीफ मिनिस्टर बनाया था, लेकिन उस बेचारे को तो आपने गिनते हुए ही फंसवा दिया था। ...(व्यवधान)... उसको गिनते हुए फंसवा दिया था। ...(व्यवधान)... आपकी मानसिकता ही अनुसूचित-जाति विरोधी है। ...(व्यवधान)...

मंत्री जी, अब मैं झारखंड की बात कर लूं, वहां आपका जो मातृ संगठन है, जिसके बूते पर आप यहां बैठे हैं, वहां एक शिविर हुआ था और उस संगठन के अध्यक्ष ने, यदि मैं उनका नाम लूंगा तो बेकार में आप नाराज़ हो जाएंगे, इसलिए मैं उनका नाम नहीं ले रहा हूं, उन्होंने कहा था - आरक्षण पर फिर से विचार होना चाहिए। आप तो आरक्षण विरोधी हो, जाट विरोधी, ब्राह्मण विरोधी हो, मुस्लिम विरोधी हो, सच पूछो तो आप शरीफ विरोधी हो। अब संविधान में हम कर गये हैं, तो आपका बूता नहीं है, आप करना भी चाहोगे, तो हम आरक्षण समाप्त नहीं करने देंगे। आरक्षण तो चलेगा, चल रहा है और आगे भी चलता रहेगा।

एक सवाल पूछा गया कि क्या जाति होती है? मैं आपसे कहना चाहूंगा कि जब आप जवाब दें, तो उसमें यह बता दें कि जिस प्रदेश में आप यह कर रहे हैं, वहीं एक सोनभद्र है, मंत्री जी, वहां इसी गोंड समुदाय के 11 लोगों के साथ क्या हुआ था? मैं आपके माध्यम से कहना चाहता हूं कि उन्हें टुकड़े-टुकड़े करके मार दिया गया, जला दिया गया। यह वही प्रदेश है, जहां पर एक अनुसूचित जाति की लड़की पर केरोसिन ऑयल डालकर हाथरस में जला दिया गया था। ...(यवधान)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Please. ...(Interruptions)... No interruptions, please. ...(Interruptions)... Tiwariji, you please resume.

...(Interruptions)... No interruptions...(Interruptions)..., Please don't interrupt...(Interruptions)... When your turn comes, you can speak.

श्री प्रमोद तिवारी: सर, इन्हें करने दीजिए, इन्हें इंटरप्ट करने दीजिए, यह बात इनको भी अच्छी नहीं लगती, लेकिन ऊपर का डंडा इतना मजबूत है कि बेचारे उनके सामने बोल नहीं पाते हैं।

मैं आपसे एक सवाल जरूर पूछना चाहता हूं, अभी वे यहां बैठे नहीं हैं, आप बोल लीजिए, वे आ जाएंगे, तो आप बोल नहीं पाओगे। अब जरा आगे आइये, मैं एक सवाल का प्वाइंटेड, स्पेसिफिक जवाब माननीय मंत्री जी से चाहूंगा कि 1976 में तत्कालीन प्रधान मंत्री, श्रीमती इंदिरा गांधी ने ट्राइबल सब-प्लान लागू किया था, उसके लिए अलग से बजट दिया था, अलग से फंड दिया था। ...(व्यवधान)... 1980 में...(व्यवधान)... मंत्रालय बनाने से क्या होता है, जब माल-पानी नहीं दोगे। मैं आज आपको बता दूं कि उत्तर प्रदेश सिहत कई ऐसे राज्य हैं, जहां शेड्यूल्ड कास्ट्स के बच्चों का अनुदान रोक दिया है, उन्हें फीस नहीं मिल रही है, बैकवर्ड क्लास की फीस नहीं मिल रही है। जब मैं यह बात कह रहा हूं, तो ऑन रिकॉर्ड कह रहा हूं। मैं मंत्री जी से स्पेसिफिक जवाब चाहूंगा कि 1980 में इंदिरा जी ने सब-प्लान लागू किया, यानी जनसंख्या के अनुपात में उनका बजट अलग किया था, तब उनको मिलता था, अब तो उनका माल, वहां आपके जो लोग सरकार में सत्तानशीं हैं, वे चाटे जा रहे हैं, उनको हिस्सा नहीं मिल रहा है। आज शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स लूट रहे हैं।

महोदय, मैं इनसे बहुत ज्यादा सवाल नहीं करना चाहता, लेकिन इतना जरूर कहना चाहता हूं कि एससी और एसटी के पिछड़ेपन को दूर करने के लिए अगर ईमानदारी से आप कोशिश करें, तो आप मेरे तीन सवालों के जवाब जरूर दें -

कुछ जिलों में था, कुछ जिलों में अब बढ़ा रहे हैं, इसे पूरे प्रदेश में लागू करने में आपको क्या दिक्कत है? यह मेरा पहला सवाल है।

मेरा दूसरा सवाल यह है कि श्रीमती इंदिरा गांधी ने अलग से आबादी के अनुपात में इन्हें जो बजट दिया था, उसे फिर से लागू करने में आपको क्या दिक्कत है?

मैं अपना तीसरा सवाल पूछकर यह जरूर चाहूंगा कि आप उसका भी जवाब दें। आखिर आपके मन में, मैंने जिन जातियों का नाम लिया, धर्म का नाम लिया, उनके प्रति इतनी नफरत क्यों है? अगर आपको याद आये तो आप बताइयेगा कि पूरे देश में कौन ब्राह्मण मुख्य मंत्री है, कौन जाति का मुख्य मंत्री है, कौन मुस्लिम मुख्य मंत्री है। यदि आप नहीं बताना चाहते हैं, तो मत बताइये और आप बिल्कुल मत बताइये, चूंकि आप खतरे में हैं।

महोदय, मैं आखिरी बात कह कर समाप्त कर दूँगा। हम चूँकि आरक्षण लाये थे, कांग्रेस की सरकार ने ही संविधान में प्रावधान किया था, शेड्यूल्ड ट्राइब्स का अलग से बजट भी हमने दिया था, इंदिरा जी ने दिया था, मैंने बता दिया। हम उनके हितचिन्तक हैं, इसलिए जो कुछ आप लाये हैं, हम इसका समर्थन करते हैं, लेकिन यह जरूर जानना चाहते हैं कि आप इसको पूरे प्रदेश में लागू क्यों नहीं कर रहे हैं? धन्यवाद।

DR. SANTANU SEN (West Bengal): Thank you, respected Chair, for giving me this opportunity. Sir, we are here to discuss about "Gond" Community. The Gond

Community is to be recognised as ST in four Districts of U.P. The Bill amends the SC Order to exclude Gond Community as ST in four Districts of U.P. and it amends SC Order to recognise Gond Community as ST. Sir, I appreciate this approach. At the same time, I encourage some important issues which I am going to highlight upon. Instead of bringing separate Bills, the Government should have taken some comprehensive measures to include some other communities in different other States. We have seen the Government has clubbed non-money Bills with money Bills several times in order to get it passed properly or smoothly. Sir, combining multiple SC/ST Order Amendment Bills into one Bill would have been less dangerous than this. We have seen the parliamentary mockery in last few years. So far as the scrutiny of Bills is concerned, in 15<sup>th</sup> Lok Sabha, the percentage of scrutiny was 71 per cent and now, it has come down in 17th Lok Sabha to 13 per cent only. What can be a more mockery of Parliament than this? Sir, we are talking about Scheduled Castes and Scheduled Tribes. Let me draw your attention to the Budgetary allocation for employment generation of SC. It was Rs. 170.96 crores last time and it has come down to Rs.22.97 crores. It has been slashed down by 86.5 per cent. So far as the Scheduled Tribes is concerned, the Budget allocation for employment generation was Rs.89.5 crore earlier and it has come down to Rs.11.3 crores. So, it has been slashed down by 87 per cent. According to Dalit Arthik Adhikar Andolan, there are gaps of Rs.40,634 crores for Scheduled Castes and Rs.9,399 crores for Scheduled Tribes in the Budget. The problem is, nowadays NDA does not stand for National Democratic Alliance. Nowadays, it stands for No Data Available. Where is the will to conduct 2021 Census? We have enough fortitude to conduct elections despite Covid, despite everything. But, at the same time, we don't have any proper intention to go for the Census. No socio-economic caste census data is available. The Government doesn't want to release the decade old data from 2011 socio-economic caste census. What are you afraid of discovering of?

Let me talk about the SC/STs literacy rate in our country. In India, the Scheduled Castes male literacy rate is 75 per cent whereas in our State of West Bengal, it is 84 per cent. In India, the female Scheduled Castes literacy rate is 68 per cent whereas in our State of West Bengal, it is 74 per cent. As far as Scheduled Tribes is concerned, male literacy rate in India is 56 per cent whereas that in our State of West Bengal is 65 per cent. Why don't you take the good part of West Bengal? What is the harm in taking the data part of West Bengal? Let me talk about some West Bengal's schemes which benefit the Scheduled Castes and Scheduled Tribes in reality. Let me talk about Aikyashree. It was scholarship scheme. Let me talk about Post Matric Scholarship. Let me talk about Oasis Scholarship. Sir, there is a SC/ST

Pension Scheme for vulnerable elderly. Various lending programmes to grow entrepreneurship are there. The actual problem is, what the love and affection of this B.J.P. Government, for Scheduled Castes and Scheduled Tribes is! If you recall our respected DrapaudiMurmu*ji*, after she got the nomination for the President of India, light post was installed in her native place. That is her love for Scheduled Castes and Scheduled Tribes community. \*That is the love and concern for the Scheduled Castes and Scheduled Tribes community. Sir, the problem is West Bengal is the only State where we are having a specific Scheduled Caste Advisory Council.

But this Government is so egoistic that they would not talk to the West Bengal Government, because, there, Mamata Didi is ruling the State. I am talking about the Centre's vision. There was one National Overseas Scholarship for Scheduled Castes. The students who wanted to study Indian culture and history abroad used to be benefited by that. What did this Government do? This Government totally discontinued this scheme! The Central Government has a project called SHREYAS. It is an umbrella programme comprising four highly important higher education programmes—National Fellowship for Scheduled Castes, National Overseas Scholarship for Scheduled Castes, Top Class Education for Scheduled Castes and Free Coaching for Scheduled Castes & OBCs. Can you ever imagine the budgetary allocation for this important project, Sir? You will be surprised to know that the entire budgetary allocation is a paltry amount of only Rs.364 crore! You can just imagine, by going through this data, how much concerned this Government is so far as the Scheduled Castes & Scheduled Tribes are concerned.

Sir, the Government of India announced in 2021 Budget that 750 Ekalavya residential schools will be formed. But, only 367 are functional till date. There is now a new population criterion for sub-district Ekalavya schools. So, again some restrictions have been imposed upon so that the number will be even less in the coming days.

Sir, only 36,000 land titles were distributed under the Forest Rights Act between 2019 and 2020. The poorest performers are the BJP-ruled States--earlier it was Bihar, Uttarakhand and Goa. It does not serve any one to offer mere lip service to the cause of Scheduled Tribes while selling their lands and resources to corporates. What does the NCRB report say? The National Crime Records Bureau says that atrocities against Scheduled Castes and Scheduled Tribes have been increased by 6.4 per cent in 2021, and Uttar Pradesh is leading the least with 13,146 cases, the

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<sup>\*</sup> Expunged as ordered by the Chair.

highest against the Scheduled Castes total percentage of 26 per cent. Violence incidents against Dalit and Adivasi women are increasing day by day. Rape numbers so far as the Scheduled Caste women and minors are concerned, it is 7.64 per cent and against the Scheduled Tribe women, it is 15 per cent.

Sir, I would conclude with one last shocking statistics. We saw in the last Session how the Criminal Procedure (Identification) Bill, 2022 was bulldozed through the Lok Sabha. I don't need to tell this House what a draconian Bill that was. Three in four, that is, 75 per cent of prisoners in India are under-trials, one of the highest proportions in the world. Worse than this, two in three prison inmates or 66 per cent belong to Scheduled Castes, Scheduled Tribes and OBCs. These communities have historically been discriminated against and profiled through legislations like the Habitual Offenders Act, and your new law opens them up to further violation of human rights.

Sir, I support this Bill but I oppose the tokenism. The problem is, the love for Scheduled Castes and Scheduled Tribes is shown when the BJP leaders from the Centre are going to visit some SC/ST houses. Before going to their places, they are taking the food from a Seven Star hotel; they will enter the SC/ST house; they use only their utensils while eating the Seven Star food which is kept on the utensils of the ST community. They eat like that and come out forgetting them. This is the love and affection towards SCs/STs. I support this Bill, but I oppose this tokenism. This is what this Government does in the name of welfare for the SCs and STs. Let me paraphrase our hon. Prime Minister's slogan to reflect this Government's attitude towards disadvantaged communities—sab ka saath, par sirf kuch ka vikaas.

So, my humble suggestion would be that instead of shedding crocodile tears for the SCs/STs, really try to think positive for the betterment of these backward communities of the country. Thank you very much, Sir.

SHRI NIRANJAN BISHI (Odisha): Hon. Vice-Chairman, Sir, I convey my gratitude to you for permitting me to speak on the Constitution (Scheduled Caste and Scheduled Tribes) Orders (Second Amendment) Bill, 2022 as passed in the Lok Sabha on 28<sup>th</sup> March, 2022 by the hon. Minister of Tribal Affairs, Shri Arjun Munda. I, on behalf of my party, BJD and our hon. Chief Minister, Shri Naveen Patnaik support this Bill. If we go through the Bill, the background, the summary and amendment of the Bill we find that it is a genuine and a justified Bill. Definitely, it will be helpful for the larger interest of the tribal community. The State Government of Uttar Pradesh has requested to exclude Gond community living in the newly created districts of Sant Kabir Nagar, Sant Ravidas Nagar, Kushinagar and Chandauli in the State of Uttar

Pradesh from the list of Scheduled Castes and to include Gond, Rajgond, Dhuria, Nayak, Pathari Ojha living in the above district in the list of Scheduled Tribes in the State of Uttar Pradesh. The Bill seeks to amend Part 18 - Uttar Pradesh of the Schedule to the Constitution (Scheduled Castes) Order, 1950 to omit Gond community from the districts of Sant Kabir Nagar, Kushinagar, Chandauli and Sant Ravidas Nagar in entry 36, and to include Gond, Dhuria, Nayak, Ojha, Pathari, Rajgond communities living in the districts of Sant Kabir Nagar, Kushinagar, Chandauli and Sant Ravidas Nagar in the list of Scheduled Tribes in the State of Uttar Pradesh. The Bill seeks to amend Schedule to the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967 to include the districts of Sant Kabir Nagar, Kushinagar, Chandauli and Sant Ravidas Nagar in entry 6. Sir, Jaipal Singh Munda, a Member of the Constituent Assembly had said, "हम आदिवासी हैं, आदिवासी नाम हमको पसंद है, दूसरे नाम हमको मंजूर नहीं।" यह जो उत्तर प्रदेश के गोंड आदिवासी हैं, मैं आपको बताना चाहता हूँ कि भारत के सभी राज्यों में गोंड और राजगोंड ट्राइबल कम्युनिटी में हैं, शेड्यूल्ड ट्राइब्स लिस्ट में हैं, लेकिन उत्तर प्रदेश में वे शेड्यूल्ड कास्ट में थे, इसलिए हमारे माननीय मंत्री, अर्जुन मुंडा जी उन्हें शेड्यूल्ड ट्राइब्स कम्युनिटी में लाए हैं। हम उन्हें बहुत एप्रीशिएट करते हैं, धन्यवाद देते हैं। सर, हमारे ओडिशा में the Scheduled Tribes identified are 62 in number like Sabar, Kandha, Gond, Binjhal, Santhal, Ho, Oraon, Matya, Mirdha, Chenchu, Dal, but some of these communities proposed for inclusion are actually sub-set or phonetic variations of the name of the existing ST communities, but are still deprived of the benefits availed by STs with similar tribal characteristics residing in different parts of the Odisha State, who have since been notified as Scheduled Tribes. So, inclusion of the left-out communities will give them their much-needed recognition as Scheduled Tribes and ensure them social justice in accordance with the provisions of the Constitution of India. The Ministry of Tribal Affairs, Government of India had constituted a task force. It had examined and recommended the ten communities of Odhisa for inclusion in the ST list in the State of Odisha on priority basis. They are Tamaria, Bhanja Puran, Tamadia, Bhukta, Durua, Kalanga, Nakasia, Paba, Khandayat Bhuyan, Tamudia, Chapua Kamar and Kandhia. These ten communities should be included in the ST list. Sir, there are some other changes. Saara is the synonym of Savar, Sahara and Shabar tribe community is enlisted in Serial No. 59 of Scheduled Tribe list of Odisha. Savara, the tribal king Biswabasu Savara was the first priest of Nilamadhava, now Shri Jaganath Puri.

So, he was a tribal leader. He is a Scheduled Tribe King — Sabar King Biswabasu. His heirs, who are ancestors of Sabar Community, have been identified as Saara. These Saara are in eleven districts, like Khordha, Nayagarh, Cuttack, Puri, Bhubaneswar, Dhenkanal, Angul, Jajpur, Jagatsinghpur. The Saara people are

demanding to include them in the List of Scheduled Tribes in our Odisha State. They are deprived from the benefits of reservation in education, promotion, employment and in political positions. So, Saara should be included, because it is a synonym and, due to phonetic variation, Saara has been deprived and left out.

Another one is Kandha Kumbhar, Jodia, Jhodia, Jadia, Jhadia, Chuktia Bhunjia, Mankidia, Porja, Banda Paraja, Durua and Pharia. Sir, Pharia is also a synonym. And, Sir, there is also a demand for inclusion of Particularly Vulnerable Tribal Groups i.e., Paudi Bhauyan and Chuktia Bhunjia. So, these are all tribal communities.

Sir, the ruling party in the State has also been pressing for its long-standing demand for Caste-based Census to ascertain the actual population of various classes for taking up several developmental activities for their all round development.

Sir, the Odisha Cabinet had, in January, 2020, passed a Resolution for the conduct of socio-economic caste enumeration simultaneously, along with general Census in 2021, but the same was not taken up by the Central Government.

Sir, the Government of India Scheduled Castes Order 1936 had identified 54 sub-caste groups of Odisha as SCs. But, during the last 72 years, the number of sub-caste has increased in the State of Odisha and till 2022 it was 95 while some sub-caste groups are still in queue to be enlisted as SCs.

Sir, since 1978, proposals for inclusion of different SCs/communities have been submitted to the Government of India at different points of time for inclusion in the SC List of Odisha. After inclusion and rejection, at present, four such proposals are pending with the Government of India for inclusion in the SC List of Odisha, as per information collected from the Government (SSD Department). The details of the pending communities are as follows. The first one is Chambhar. The proposal for inclusion of Chambhar as synonym of Chamar at SI. No. 19 of the SC List of Odisha was submitted. The second one is Chik/Chik-Badaik. The proposal for inclusion of Chik/Chik-Badaik as synonym of Badaik at SI. No. 4 of the SC List of Odisha was submitted. The third one is Siala/Sial. Sir, the proposal for inclusion of Siala/Sila as synonym of Siyal at SI. No. 86 of the SC List of Odisha was submitted. The next one Mahara/Mohara/Mohra/Mahra. The proposal for inclusion Mahara/Mohara/Mohra/Mahra as synonym of Mahar/Mehra at SI. No. 59 of the SC List of Odisha was sent to the Government of India. But, not yet enlisted.

Sir, Article 46 to the Constitution entrusts the States to take special care in promoting educational and economic interests of the weaker sections of the society and, in particular, SC/ST and to protect them from social injustice. Sir, SCs have been defined under Para 24 of Article 366 to the Constitution, as such, caste, races

or tribes or parts of or groups within such castes, races or tribes as are deemed under Article 341 to be Scheduled Castes for the purpose of this Constitution.

The term 'Scheduled Caste' has been defined in Clause 24 of Article 366 of the Constitution as, "Such castes, races or tribes or parts of or groups within such castes, races or tribes as are deemed under Article 341 to be Scheduled Castes for the purpose of this Constitution". The term 'Scheduled Tribe' has been defined in Clause 25 of Article 366 of the Consitution as, "Such tribes or tribal communities or parts of or groups within such tribes or tribal communities as are deemed under Article 342 to be Scheduled Tribes for the purposes of this Constitution".

According to the provisions of Articles 341 and 342 of the Constitution the first list of the Scheduled Castes and the Scheduled Tribes was notified during the year 1950 in respect of various States and Union Territories, vide the Constitution (Scheduled Castes) Order, 1950 and Constitution (Scheduled Tribes) Order, 1950. This list has been modified from time to time. List of the Scheduled Tribes of the State of Uttar Pradesh has been modified vide the Constitution Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002 (10 of 2003). So, through you, Sir, I would like to request the hon. Minister of Tribal Affairs, Shri Arjun Mundaji, to take suitable steps for inclusion of our Scheduled Tribe communities because since 1978, at different points of time, 169 proposals have bene sent to the Ministry of Tribal Affairs, Government of India, for inclusion in the Scheduled Tribes list of Odisha. At present 149 proposals — 140 new and 9 resubmitted — are pending with the Ministry of Tribal Affairs, Government of India, for inclusion in the Scheduled Tribes list of Odisha. The hon. Chief Minister of Odisha, Shri Naveen Patnaikji, had written a letter on 19<sup>th</sup> February, 2021, to the Ministry of Tribal Affairs for inclusion of these tribes in the list of Scheduled Tribes. Certain tribes, mentioned in the list sent by our hon. Chief Minister, are actually subsets or phonetic variations of the name of the existing ST communities. So, they should be included in the list of Scheduled Tribes because the Ministry of Tribal Affairs, Government of India, had constituted a Task Force, under the chairmanship of Secretary, Ministry of Tribal Affairs, on 03<sup>rd</sup> February, 2014 to examine proposals for inclusion of communities in the list of Scheduled Tribes, and for suggesting measures, if needed, for improving and streamlining the system and procedures with regard to the existing criteria.

Therefore, Sir, I request the hon. Minister to immediately include the ten communities in the list of Scheduled Tribes. The hon. Minister, Shri Arjun Mundaji, also belong to Tamadia Community. In Odisha, the Bhanja Puran/ Tamadia/ Tumadia/ Tamaria/ Tamuria have not yet been included in the list of Scheduled tribes.

Sir, once again, I request for inclusion of these ten communities in the list of Schedule Tribes because this list had already been examined and approved by the Task Force on 3<sup>rd</sup> July, 2014. These ten communities are Bhanja Puran/ Tamadia/ Tumadia/ Tamaria/ Tamuria/ Puran; Bhagata/ Bhukta/ Bhogta or Bhokta; Durua; Kalanga; Nakasia; Paba; Khandayat Bhuyan; Tamudia/ Tamadia; Chapua Kamar; Kandhia. And, also there are certain communities which are synonyms or are phonetic variations, like Saara and Mankidia Paroja, Banda, Durua, Jhadia. These should also be included in the list of Scheduled Tribes. I also request for inclusion of certain castes -- like Chambhar, Chik-Badaik, Siala, Mohara -- in the list of Scheduled Castes, which are phonetic variations of certain castes which are already there in the list of Scheduled Castes. They are original Scheduled Castes of Odisha. But, due to phonetic variation, they have been deprived of their reservation rights in the field of education, employment, promotion, etc.

Sir, in conclusion, I would say that it is a laudable step taken by the hon. Minister, Shri Arjun Munda*ji*, for the empowerment and development of tribal communities. With these words, my party supports this Bill.

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I have a point of order.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): This was Mr. Niranjan Bishi's maiden speech. Thank you, Niranjan*ji*.

Yes, what is the rule?

SHRI G.V.L. NARASIMHA RAO: Sir, it is Rule 238(vi). The hon. Member, Santanuji, while participating in the debate referred to hon. Rashtrapatiji in the speech. I think, it is certainly a breach of conduct in the House. So, I request that references to hon. Rashtrapatiji made in the speech be expunged. It clearly says, "Rules to be observed while speaking: (vi) 'use of President's name for the purpose of influencing the debate... This is one of the rules which prohibits the use of Rashtrapati's name. The whole nation takes pride in hon. President...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): You have made your point. He has not...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: ....but referring to the hon. President in a debate is a clear breach of conduct of the House. Also, another point....

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Mr. Narasimha Rao, please. Don't elaborate. You have made a point under this Rule. But this was his maiden speech. He has not made any comments. If so, it will be looked into.

SHRI G.V.L. NARASIMHA RAO: Sir, it is not him. I was referring to the previous speaker.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Please sit down.

SHRI G.V.L. NARASIMHA RAO: Also, Sir, the Rule 238(iii) says, "use of offensive expressions about the conduct or proceedings of the Houses..

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Quote me the rule. What is that?

SHRI G.V.L. NARASIMHA RAO: Some references were made to BJP leaders' visits to ST homes. I think this is a political allegation. Either he substantiates it or apologises for it. ..(Interruptions)..

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): No, no. Kindly sit down. He has not mentioned anything of that sort.

SHRI G.V.L. NARASIMHA RAO: You cannot have unsubstantiated allegation ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Mr. Narasimha Rao, you are unnecessarily raking up something. He has not mentioned anything of that sort.

SHRI G.V.L. NARASIMHA RAO: This is not unnecessary, Sir. These are completely bogus allegations. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): No. You could have pointed out at that time itself. ..(Interruptions).. Please sit down.

PROF. MANOJ KUMAR JHA: He is not raising a point of order. ... (Interruptions)... He is bringing disorder. It is a point of disorder. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): For your kind information, Mr. Niranjan during his maiden speech was very careful. He has not mentioned anything of that sort. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: I am referring to Dr. Santanu.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): That you should have mentioned at that time itself. ... (Interruptions)... Please sit down. Shri Subhas Chandra Bose Pilli.

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Mr. Vice-Chairman, Sir, thank you very much for having given me the opportunity. Also, I convey my thanks to the Government for bringing this Bill forward. The Gond community in Uttar Pradesh has been vital in leading their way to change through the representation of their tribes. Different districts inhibiting different demographics have been categorized as areas belonging to different Scheduled Castes and Scheduled Tribes. Therefore, this Bill rightly amends four districts under Scheduled Tribes areas that were wrongly ascribed.

I am giving two positive points in this Bill. The first one is, according to the 2011 Census, tribal communities in India constituted 8.6 per cent of the total population, meaning that 104 million people categorize themselves as *adivasis* in India. Secondly, the Gond community, that this Bill rightly ascribes to, makes up the largest share of the tribal community currently residing in India. The 2011 Census records the Gond community population at 1,13,44,269. I believe that this Bill will help them in getting recognized as a distinct tribal group with their own culture and practices.

Sir, tribal communities in India are not adequately recognized and therefore this Bill will help them to represent themselves and claim their rights.

Sir, I am also giving one or two suggestions.

One is climate change. As we are all aware that climate change is a problem for all of us. It is even more so for the Adivasi communities residing in India. These communities usually have a close cultural relationship with their environment and depend on it for their livelihood and income. Therefore, I would urge the Government to conduct an assessment as to how climate change would disproportionately affect the Indian tribal population, and to come up with preemptive policies. It is imperative for us to act proactively and to understand if climate change can affect this underserved community.

Second is, tribal religion. The environment is not only related to their livelihood but it is also very close to their identities as tribal communities. Preserving and protecting their environment is also a part of their religion as most of them worship nature. Therefore, it is essential to understand how climate change can hamper their livelihood and their fundamental rights.

Hon. Vice-Chairman, Sir, please allow me -- and it is also not out of place -- to mention some of the positive aspects that our Government is taking for development of tribals.

My home State of Andhra Pradesh is having ST population of 5.53 per cent as per 2011 Census. Our State has implemented many welfare schemes focused towards the upliftment of our tribals. So, I am seeking financial support for our tribal community from the Government of India.

We are implementing Sub-Plan of SC scholarships, Ambedkar Overseas Vidya Bidhi Scheme, Skill upgradation schemes and we also provide scholarship for coaching for international exams like ToEFL and GRE. Our State Government is implementing all these schemes.

Then, Sir, I come to the financial support to this community. The Budget of 2021-22 showed that 'welfare of ST' was allotted Rs. 2,026 crores whereas the Revised Estimates showed that only Rs. 1,616 crores were allocated. Even grants to State Government decreased by Rs. 755 crores in the same year. The Budget of 2020-21 allocated initially as Rs. 4,717 crores whereas the Revised Estimate showed a significant decrease to Rs. 3,416 crores. I wonder whether adequate support was extended to our tribal population during the initial two years of pandemic. It is essential for the Government to assess how the pandemic must have affected them and to provide financial support, if need be.

With this, I would like to conclude by saying that in a diverse democracy like India, it is essential for the Government to do all that we can to represent different interests equally. Therefore, I believe that this Bill gets us one step closer to our vision. With this, I support this Bill on behalf of our party.

DR. V. SIVADASAN (Kerala): Respected Chair of the House, I support the inclusion of these communities. But, at the same time, I have to request the Government to please include *kol, korwa, musahar* and *baiga* communities in Uttar Pradesh.

Respected Sir, because of mere inclusion of communities in the SC list, the Adivisi communities can't get any benefit. So, proper financial assistance is very necessary for the development of Adivasi communities in our nation. The *adivasis* and *dalits* are requesting more financial assistance, but this Government is not ready to

give any support to them. These people think that inclusion of their names in the SC and ST list would create new space for them in the Government and public sector jobs, but what is the reality in India? Thirteen lakh posts are lying vacant in the public and Government sector in the country. In the Army, 1,31,000 posts are lying vacant, in the Railways, 2,26,000 pots are lying vacant and many posts are lying vacant in various public sector companies. What action has the Government taken for filling up these vacant posts? In the last five years, less than two lakh posts have been filled up by this Government, which means, per year just 40,000 vacant posts are being filled up. In Kerala, 1,99,201 posts have been filled up by the Kerala Public Services Commission. That is the difference. Adivasis and dalits are getting jobs in Kerala. I wish to underline that here. In Uttar Pradesh, not a single advisai or dalit got a job in the telecom sector in the last five years. Why has this happened? happened because of privatization. This Government is not ready to allow reservation in the private sector. They are doing so much of privatization, but the adivasis and dalits are not getting jobs. Reservation in jobs in the private sector is very important. Government should take action for the inclusion of adivasis in the private sector also. What is the condition of adivasis in the education sector, especially in Uttar Pradesh? There, in 21 Central educational institutions, they did not give admission to even a single adivasi Research Scholar in the last year. Not a single dalit Research student was given admission in 11 Central education institutions in the last one year. What is happening here? Majority of the adivasis are dependent on the Government and public health sector, but the Government is reducing the allocation of money to the public health sector. That should be corrected. The Government must try to provide more financial support to the public health sector. Adivasis face a lot of problems. Malnutrition is very high in adivasi areas. All these things should be addressed by the Government. They must tell us what they are doing. Here, Government is running with the hares and hunting with the hounds. It should be corrected. They should try to support the adivasi and dalit communities. Otherwise, I am sure, this Government would face a huge struggle from these people.

Sir, with these words, I conclude my speech.

श्री रामजी (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आपने मुझे इस बिल पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। साथ ही मैं अपनी पार्टी की मुखिया बहन कुमारी मायावती जी का आभार व्यक्त करता हूं।

मान्यवर, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हूं, क्योंकि उत्तर प्रदेश में गोंड, धूरिया, नायक, ओझा, पथारी और राजगोंड की लम्बे अरसे से डिमांड आ रही थी कि उनको ट्रायबल्स में इन्क्लूड किया जाए। इसके लिए माननीय मंत्री जी ने प्रयास किया है, इसलिए मैं

माननीय मंत्री जी को धन्यवाद देना चाहता हूं। साथ ही, मैं माननीय मंत्री जी से कहना चाहता हूं कि छत्तीसगढ़ में एक जाति महरा और माहरा है और उनकी आबादी 12 लाख की है। उनकी लम्बे अरसे से डिमांड है कि उन्हें ट्रायबल्स में इन्क्लूड किया जाए। उनकी जो संस्कृति है, वह भी पूरी तरह से ट्रायबल्स के साथ मिलती है। महरा जाति के लोग ग्राम्य देवी-देवता की पूजा करते हैं। उन्हीं देवी-देवताओं के रूप में बौद्धराज, गंगाराज, हिंगलाजिन देवी, धनतेश्वरी देवी, गंगना देवी, भैरव देव का पूजा-पाठ करते हैं। महरा जाति के लोग जादू-टोने में विश्वास रखते हैं। वे वैगा, ओझा, पुजारी आदि से झाड़-फूंक कराते हैं। उनके जो त्योहार हैं, वे भी आदिवासियों से मिलते-जुलते हैं। बीज, पंडो, आमुष, नवाखाई, धाननवा आदि उनके त्योहार हैं, जो कि आदिवासियों से मिलते-जुलते त्योहार हैं। मान्यवर, पाठ 4 - सी में, मध्य प्रदेश का जो ग़जट है, उस 8 दिसंबर, 1950 की सूची में अनुसूचित जनजाति की लिस्ट में महरा जाति भी अंकित है। मान्यवर, यह जाति सामाजिक, आर्थिक और शैक्षणिक दृष्टि से बहुत पिछड़ी हुई है। इनको देश की मुख्य धारा में लाने के लिए सरकार का प्रोत्साहन आवश्यक है। इसलिए मैं माननीय मंत्री जी से रिक्वेस्ट करता हूं कि महरा/माहरा जाति, जो एक ही है, उनको भी छत्तीसगढ़ के ट्राइबल्स में शामिल किया जाए।

महोदय, मैं इसके साथ ही आपके माध्यम से सरकार से एक निवेदन करना चाहता हूं कि मध्य प्रदेश में जो धोबी समाज है, जो कि अन्य प्रदेशों में अनुसूचित जाति में आता है, वह धोबी समाज भोपाल, रायसेन और सिहोर में भी एस.सी. वर्ग में आता है, लेकिन बाकी जिलों में सामान्य श्रेणी में आता है। उनकी भी एक लंबे समय से मांग आ रही है कि धोबी समाज यह कहता है कि हमारे मरने पर और जब हमारे यहाँ कोई बच्चा पैदा होता है, तब हमारे द्वारा मवाद के और हॉस्पिटल के सारे गंदे कपड़े धुलते हैं, खून के गंदे कपड़े धुलते हैं, इसलिए हमारे साथ जाति का भेदभाव होता है। हमारे साथ छुआछूत होती है, इसलिए हमारी जाति को भी मध्य प्रदेश के अन्य जिलों में एस.सी. वर्ग की जाति में शामिल किया जाए। महोदय, यह उनकी एक लंबे समय से डिमांड चली आ रही है और मैं आपके माध्यम से यह कहना चाहता हूं कि धोबी समाज को भी एस.सी. वर्ग की जाति में मध्य प्रदेश के अन्य जिलों में भी शामिल किया जाए। इसके साथ ही उनकी जाति के अनुपात में मध्य प्रदेश में एस.सी. वर्ग का रिज़र्वेशन भी बढ़ाया जाए।

मान्यवर, ट्राइबल मिनिस्टर यहाँ पर बैठे हैं, मैं उनसे रिक्वेस्ट करना चाहता हूं कि मध्य प्रदेश में स्कूल, शिक्षा और जनजाति विभाग की एक भर्ती निकाली गई। संयुक्त काउंसलिंग में 10,082 पद निकाले गए। उसमें ट्राइबल्स के 9,315 लोग क्वालिफाई कर पाए, लेकिन वहाँ पर बाकी पद आज भी खाली हैं। महोदय, अभी वहाँ पर 767 पद खाली हैं। सर, ईडब्ल्यूएस कोटे में जो लोग क्वालिफाई नहीं कर पाए, वहाँ पर सरकार ने जो कट ऑफ लिस्ट थी, उसमें मार्क्स कम कर दिए और ईडब्ल्यूएस कोटे की पोस्ट्स भर दी गईं, लेकिन ट्राइबल्स की पोस्ट्स नहीं भरी गईं, इसलिए मैं माननीय मंत्री जी से रिक्वेस्ट करूंगा कि इस पर संज्ञान लेकर मध्य प्रदेश की जो 767 पोस्ट्स रिक्त हैं, इनको भरवाने का भी काम करें।

महोदय, मैं माननीय मंत्री जी से एक और रिक्वेस्ट करूंगा कि मध्य प्रदेश के लोक सेवा आयोग द्वारा विज्ञापन क्र. सं. 3, 2022 - दिनांक 20 जुलाई, 2022 को स्त्री रोग विशेषज्ञ इंटरव्यू में 100 में से प्रदान किए गए अंक जातिगत भेदभाव के कारण एस.टी./एस.टी/ओबीसी वर्ग के विरुद्ध हैं। इसमें जातिगत भेदभाव को देखकर एक जाँच की प्रक्रिया अपनाई जाए कि जो एस.टी./एस.टी/ओबीसी वर्ग के एप्लिकेंट्स थे, उनको 30, 32, 40 और 50 नंबर दिए गए। यह

एक जातिवादी मानसिकता की सोच को दर्शाता है, अतः मैं माननीय ट्राइबल मिनिस्टर से रिक्वेस्ट करूंगा और आपके माध्यम से सरकार से भी कहूंगा कि सामाजिक न्याय अधिकारिता मिनिस्ट्री भी इसमें इन्वॉल्व होकर इसकी प्रॉपर जाँच कराए।

मान्यवर, मैं एक और बात कहना चाहता हूं कि आज पूरे देश के अंदर ट्राइबल्स पर अत्याचार बढ़ गए हैं। मैं किसी भी सरकार के खिलाफ बात नहीं कर रहा हूं, लेकिन ट्राइबल्स के ऊपर अत्याचार बढे हैं। महोदय, वह चाहे मध्य प्रदेश हो, चाहे राजस्थान हो, चाहे झारखंड हो, चाहे छत्तीसगढ हो, हर जगह पर ट्राइबल्स पर अत्याचार बढे हैं। अभी हाल ही में राजस्थान के अंदर कार्तिक भील एक संघर्षशील युवा लड़का था। वह अपने अधिकारों को लेकर संघर्ष कर रहा था, वह अपने सामाजिक अधिकारों को लेकर संघर्ष कर रहा था, वह अपने संवैधानिक अधिकारों को लेकर संघर्ष कर रहा था, लेकिन वहाँ पर पहले की भाँति - जिस तरह से मूँछ रखने पर जितेंद्र मेघवाल की हत्या की गई थी, वैसे ही वहाँ पर कार्तिक भील की भी हत्या कर दी गई। उसकी जातिवादी मानसिकता के लोगों ने हत्या कर दी। मान्यवर, आज उसका परिवार दर-दर भटक रहा है। वह अपने बच्चे के इंसाफ के लिए दर-दर भटक रहा है, लेकिन उसे आज तक इंसाफ नहीं मिल पा रहा है। मान्यवर, मैं मध्य प्रदेश की ऐसी ही घटनाएं आपके सामने लाना चाहता हूं। मध्य प्रदेश में सिवनी के अंदर सिमरिया गाँव है। सिमरिया गाँव के अंदर धनसा, संपत लाल और ब्रजेश - इन तीन युवकों को रात में खींचकर पीटा गया। उसमें संपत लाल और धनसा की मौत हो गई। इन ट्राइबल्स की मौत हो गई। वहीं नीमच के अंदर एक ट्राइबल को ट्रक से बांधकर खींचा गया, उसकी भी मौत हो गई। मैं आपको नेमावर की घटना बताता हूं। नेमावर में ट्राइबल्स के पूरे परिवार को मारकर जमीन में गाड़ दिया गया। मान्यवर, यह कोई एक घटना नहीं है, हमारे सामने ऐसी तमाम घटनाएं आती हैं। मैं आपको केरल की घटना बताता हूं। केरल के अंदर मधु नाम का एक ट्राइबल था। वह ट्राइबल जंगलों से निकलकर काम के सिलसिले में आया, लेकिन उसको भी पीट-पीटकर मार दिया गया। आज पूरे देश के अंदर ऐसी शर्मनाक घटनाएं ट्राइबल्स के साथ होती हैं।

#### 3.00 P.M.

आदिवासियों और दलितों के साथ होती हैं, इसलिए इसमें नियम-कानून के अन्तर्गत कड़ी से कड़ी कार्रवाई होनी चाहिए, ताकि ऐसी घटनाओं की पुनरावृत्ति इस देश के अन्दर न हो।

यही मैं आपके माध्यम से सरकार से रिक्वेस्ट करता हूं। धन्यवाद। जय भीम, जय भारत, जय बिरसा!

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): उपसभाध्यक्ष महोदय, मैं आपको बहुत-बहुत धन्यवाद देती हूं कि आपने मुझे इस विधेयक पर बोलने का अवसर प्रदान किया है। मैं माननीय मोदी जी और भारतीय जनता पार्टी को भी धन्यवाद देती हूं कि मुझे इस सदन में आने का अवसर दिया है।

माननीय महोदय, सरकार द्वारा समय-समय पर अनुसूचित जाति और अनुसूचित जनजाति की सूची अधिसूचित की जाती है। विभिन्न राज्यों द्वारा गहन अनुसंधान और मानक मापदण्डों का पालन करते हुए अपनी-अपनी सूचियां तैयार करके केन्द्र में भेजी जाती हैं और केन्द्र द्वारा उनका गहन अध्ययन कर अपनाया जाता है।

महोदय, इस विधेयक के माध्यम से अनुसूचित जाति और अनुसूचित जनजाति सूची में उत्तर प्रदेश के संत कबीर नगर, कुशी नगर, चंदौली और संत रविदास नगर जिलों में अनुसूचित जाति और अनुसूचित जनजाति का अत्यधिक समुदाय है। उसमें जनजाति की श्रेणी में जो अनुसूचित जनजाति के लोगों को रखा गया है, उसमें संशोधन करने का प्रस्ताव है। यह जनजाति दुनिया में सबसे बड़ी आबादी वाली जनजाति है। इस जनजाति की पूर्व की बहुत ही दर्दनाक कहानियां रही हैं। इन्होंने जो दंश झेले हैं, वे मानव के लिए अभिशाप रहे हैं। इतिहास इसका महत्व बताता है और गवाह है। इसमें कई उदाहरण आपको मिल जाएंगे, जैसे कि हमारे बलिदानी लोग माननीय राजा संग्राम सिंह, रानी अवंतीबाई, दुर्गावती लोदी, रानी दुर्गावती, दलपत शाह जी, रघुनाथ शाह जी, शंकर शाह जी को तोप के मुंह से बीच चौराहे पर हमारे मध्य प्रदेश की जिला जबलपुर छावनी में फांसी पर लटका दिया गया। वहां आज भी उनकी समाधि बनी हुई है, ब्रिटिश काल में उन्हें उड़ा दिया गया था। उसी तरह मंगू भाई को कोलकाता की बैरक छावनी में 1856 में बीच चौराहे पर फांसी दी गई थी। इस समुदाय ने बहुत कठिन परिस्थितियों में अपने अस्तित्व को बचाये रखने के लिए 700 वर्ष तक मुगल काल में और 250 साल तक अंग्रेज़ों के काल में अपने जल, जंगल और जमीन बचाने के लिए संघर्ष किया है।

में कहना चाहूंगी कि आदरणीय प्रधान मंत्री जी के नेतृत्व में आज लगातार हमारे समुदाय के बारे में अध्ययन किया जा रहा है, जिसके परिणाम आज 9 वर्षों में आप देख रहे हैं। मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी एवं माननीय मंत्री श्री अर्जुन मुंडा जी को धन्यवाद देना चाहूंगी, जिन्होंने अनुसूचित जाति, अनुसूचित जनजाति समुदाय के सामाजिक, राजनैतिक और आर्थिक विकास के लिए निरन्तर प्रयास कर योजनाएं तैयार की हैं। माननीय प्रधान मंत्री जी के नेतृत्व में जनजाति के गौरव और अस्मिता को आगे बढ़ाने और सम्मान की मुख्य धारा से जोड़ने के लिए ठोस कदम उठाये जा रहे हैं। यह अभूतपूर्व प्रयास 'न भूतो न भविष्यति' है। इन्हीं प्रयासों का नतीजा है कि बाबा साहेब अम्बेडकर के बाद हिन्दुस्तान मैं पहली ऐसी अनुसूचित जाति वर्ग की महिला हूं, जो 75 वर्ष के बाद उच्च सदन के दरवाज़े तक पहुंची है।

माननीय महोदय, जनजाति समुदाय के बारे में, उनके परिवार की संपन्नता के बारे में, उनकी खुशहाली के बारे में, उनके सपने के बारे में माननीय मोदी जी ने जो कदम उठाए हैं, आज उदाहरण आपके सामने है कि जनजाति समुदाय से हमारी वरिष्ठ लीडर, माननीय मुर्मू जी राष्ट्र की नेतृत्व क्षमता को आगे बढ़ा रही हैं। ऐसा आज तक क्यों नहीं हो सका?

माननीय महोदय, भारत का जनजाति समुदाय भारत का असली मालिक रहा है। इस समुदाय ने हजारों वर्षों तक भारत की जमीन को सींचा है, वह भी अपने खून से और इसे संरक्षित किया है। आप चाहें, तो कई पुराणों में कई कहानियाँ देख सकते हैं। आजादी के आंदोलन में भारत के जनजातीय और अनुसूचित जाति के समूह के नायकों ने अपनी जमीन और जंगल बचाने के लिए किले खाली कर दिए, परिवारों का बलिदान कर दिया और अपनी जमीन को छोड़ने में उन्होंने कई कुरबानियाँ दी हैं। महोदय, एक समय था कि यह वर्ग मूलभूत सुविधाओं के लिए जूझ रहा था और इसे काफी संघर्ष करना पड़ा। किस तरह से लंबे समय तक इस समुदाय की अनदेखी की गई। एक लंबे समय तक अनुसूचित जाति/अनुसूचित जनजाति समुदाय पर घोर अन्याय हुए।

"लम्हों ने ख़ता की है, सिदयों ने सज़ा पाई है", ऐसे ही हमारे वर्ग के साथ कई प्रकार के अत्याचार हुए हैं, लेकिन अब परिस्थितियाँ बहुत अलग हैं। यिद इन 9 वर्षों में देखा जाए, तो आप देख रहे हैं कि किस तरह से माननीय प्रधान मंत्री जी ने नए भारत में अनुसूचित जाति और अनुसूचित जनजाति समुदाय को आत्मनिर्भर बनाने के लिए, अंतिम व्यक्ति तक उनके हक और अधिकारों का संरक्षण करने के लिए, उनकी पहचान को पुनर्स्थापित करने के लिए आगे बढ़ाया है। मैं कहना चाहूँगी कि गुरबानी के तीन शब्द हैं - "आद सच, जुगाद सच और है भी सच।" माननीय महोदय, मैं मध्य प्रदेश से आती हूँ, इस नाते मैं अपने वर्ग की तरफ से गवाह के रूप में इस पवित्र मंदिर में स्वयं खड़ी हूँ, जो भारतीय जनता पार्टी और माननीय मोदी जी के द्वारा आई है।

माननीय महोदय, सरकार की विभिन्न योजनाओं में प्रधान मंत्री जी की आदर्श योजना, प्रधान मंत्री जी की जनजातीय योजना, विकास मिशन, वन उपजों के लिए समर्थन मूल्यों को देना, पोस्ट मैट्रिक और उच्च शिक्षा के लिए करोड़ों छात्रवृत्तियाँ देना शामिल हैं। "आदर्श एकलव्य" आपके सामने इतिहास बन कर और अभी वर्तमान बन कर खड़ा है। इनमें विद्यालयों का निर्माण करवाना, ट्राइबल एरिया में सब-प्लान के अंतर्गत विशेष सहायता पैकेज देना, जनजातीय समाज की महिलाओं का सशक्तिकरण और विकासोन्मुखी योजनाओं का क्रियान्वयन करना, उद्योग स्थापित करना, उज्ज्वला योजना हर घर जल योजना, इत्यादि शामिल हैं। दूर अंचल में हमारे जो आदिवासी रहा करते थे, उनको पहाड़ों के पानी पर निर्भर रहना पड़ता था। जब बारिश का पानी पहाड़ से आता था, तो वे अपना जीवन उसी से चलाते थे। आज प्रधान मंत्री जी ने उन जंगलों पर निर्भर रहने वाले व्यक्तियों के घरों तक, उन झोपड़ियों तक 'हर घर जल योजना' पहुँचाई। मैं इसके लिए माननीय मोदी जी को बहुत-बहुत धन्यवाद देना चाहूँगी।

माननीय महोदय, इसी तरह हमारे जो जनजाति समुदाय हैं, उनके चहुँमुखी विकास की 9 वर्षों की पटकथा आपके सामने प्रस्तुत है। मैं इसकी साक्षी हूँ। महोदय, मैं मध्य प्रदेश से आती हूँ, जहाँ 21 प्रतिशत से ज्यादा आबादी अनुसूचित जाति और अनुसूचित जनजाति की है। मैं सदन में माननीय प्रधान मंत्री जी और हमारे सम्माननीय मुख्यमंत्री, शिवराज सिंह चौहान जी के कुशल नेतृत्व को नमन करती हूँ, क्योंकि मध्य प्रदेश में मेरे अनुसूचित जाति/जनजाति के भाई-बहन, अब तक के पिछले 70 वर्षों में आप देखें, तो वे हाशिए पर थे। लेकिन आज उनकी तस्वीर और तकदीर दोनों बदल रहे हैं, वे मुख्य धारा में समाहित हो रहे हैं। हमारे यहाँ 'पेसा' कानून लागू किया गया, जिससे जनजाति के भाई-बहनों का सम्मान बढ़ेगा, साथ ही उनकी जो संपत्तियां हैं, वे संरक्षित और सुरक्षित होंगी। माननीय मोदी जी की सरकार दृढ़ इच्छाशक्ति के साथ अनुसूचित जाति-जनजाति समाज के उत्थान का इरादा रखती है। अगर वित्तीय आवंटनों पर सरसरी नजर डालें, तो आपको यह स्पष्ट दिखाई देगा।

महोदय, इस विभाग के बजट में 2013-14 में मात्र 4,000 करोड़ रुपये थे। आज अगर आप देखेंगे, तो यह रकम बढ़कर 9,000 करोड़ रुपये हो गई है, यानी इनके उत्थान के लिए यह राशि दोगुनी से भी ज्यादा बढ़ा दी गई है। 'वनबंधु कल्याण योजना' के माध्यम से लगभग 27,000 करोड़ रुपये व्यय किए हैं, साथ ही विभिन्न मंत्रालयों द्वारा अनुसूचित जाति/अनुसूचित जनजाति के विकास हेतु लगभग 80,000 करोड़ रुपये व्यय किये जा रहे हैं।

माननीय प्रधानमंत्री जी ने 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' से भी आगे बढ़कर अनुसूचित जाति/अनुसूचित जनजाति वर्ग की सेवा में बहुत कुछ अर्पित करने का मार्ग प्रशस्त किया है, जो भारत के असली मालिकों को मालिकाना हक देने जैसा है। आज मैं आपके सामने अनुसूचित जाति/अनुसूचित जनजाति के कुछ दर्द और उनके उद्धार के बारे में चर्चा करके अपने आपको गौरवान्वित महसूस कर रही हूँ। मैं माननीय प्रधान मंत्री, मोदी जी का भी धन्यवाद करती हूँ। जय हिन्द, जय भारत!

श्री बी. लिंग्याह यादव (तेलंगाना): ऑनरेबल वाइस चेयरमैन सर, आपने मुझे बात करने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। We are supporting the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022. But such piecemeal Bills will not do justice to the SC and ST communities of the country. Similar requests and demands are coming from different States. We have unanimously passed reservation Bill in the Telangana Assembly. एसटीज़ रिज़र्वेशन को छः परसेंट से बढ़ाकर दस परसेंट करने के लिए हमारे सीएम, के.सी.आर. साहब ने सेंट्रल गवर्नमेंट को प्रस्ताव भेजा, लेकिन उन्होंने उसे एक्सेप्ट नहीं किया। इसके साथ ही, एससी/एसटीज़ के ऊपर वीकर सेक्शन को ए.बी.सी.डी. कैटेगरी में डिवाइड करने की डिमांड की, जिससे उन लोगों को ज्यादा बेनिफिट हो, इसके लिए स्टेट असेम्बली से पास करके सेंट्रल गवर्नमेंट को प्रस्ताव भेजा, लेकिन उसको भी सेंट्रल गवर्नमेंट ने एक्सेप्ट नहीं किया। सर, यह रिज़र्वेशन का इश्यू स्टेट्स को देना चाहिए। अगर स्टेट्स को आप यह अधिकार देंगे, तो एससी-एसटीज़ के रिज़र्वेशन को किधर बढ़ाना है, किधर कम करना है, वे अच्छी तरह से देख सकते हैं। इसे स्टेट्स ही देख सकते हैं, इसलिए यह अधिकार स्टेट्स को ही देना चाहिए।

हमारे तेलंगाना में हमारी बीआरएस पार्टी से के.सी.आर. जी ने आठ सालों से एससी/एसटीज़ के लिए बहुत काम किया। हमारी स्टेट में 'दलित बंधु' के नाम से हम एक स्कीम लेकर आए हैं, जिसमें एक-एक फैमिली को 10 लाख रुपए फ्री दिए गए। No bank, no repayment. सर, हम उनको दस लाख रुपये दे रहे हैं। हमारी गवर्नमेंट 17 लाख फैमिलीज़ को यह बेनिफिट देने के लिए प्लान कर रही है। सर, हमारी स्टेट में 119 कॉस्टिट्युएंसीज़ में से हर एक कॉस्टिट्युएंसी में 600 फैमिलीज़ को हम यह बेनिफिट दे रहे हैं। हमारी गवर्नमेंट 17 लाख फैमिलीज़ को कॉटीन्युअसलि यह बेनिफिट देने के लिए तैयार है। हमारी गवर्नमेंट ने एसटीज़ को रिज़र्वेशन देकर हर ग्राम पंचायत में एसटीज़ को सरपंच बनाया है। हमारी स्टेट में एक 'मिशन भागीरथ' स्कीम है। अभी मैडम ने भी हर घर में पानी देने की बात कही।

महोदय, हमारे राज्य में के.सी.आर. द्वारा 'मिशन भागीरथ स्कीम' लाकर हर घर को पानी पहुंचाया गया है। हर घर में नल के द्वारा टीआरएस सरकार के द्वारा पानी दिया जा रहा है। हम हर समूह और हर दिलत वर्ग के व्यक्ति को पानी दे रहे हैं। हमारे राज्य में 'आसरा पेंशन स्कीम' लागू की गई है। देश में अन्य कोई राज्य नहीं है, जहां यह स्कीम लागू की गई हो। हमारे राज्य में हर एससी, एसटी और सारे गरीब लोगों को 2,116 रुपये की पेंशन हर महीने दी जा रही है। हम एससी, एसटी लोगों को आगे बढ़ाने के लिए यह पेंशन दे रहे हैं।

इसके अलावा हम एग्रीकल्चर के लिए हर एससी, एसटी किसान को 24 घंटे बिजली दे रहे हैं, वहां एक मिनट के लिए भी बिजली नहीं जा रही है। इसके अलावा हमारे राज्य में रायथु बंधु हर किसान को तेलंगाना राज्य में दस हजार रुपये फ्री दे रहे हैं। रायथु बीमा के तहत तेलंगाना सरकार पांच लाख रुपये प्रीमियम, यदि कोई राहत मांगे तो उसे पांच लाख रुपये दे रही है।

इसके अलावा 'कल्याण लक्ष्मी-शादी मुबारक स्कीम' लागू की गई है, चाहे कोई भी गरीब परिवार हो, उनके यहां शादी के समय हमारी सरकार 1,00,116 रुपये हर परिवार को दे रही है। मैं बीजेपी सरकार से पूछना चाहता हूं कि यदि ऐसी स्कीम्स पूरे देश में लागू की जाएं, तो देश में रहने वाले एससी और एसटी लोगों को आगे बढ़ाने में बहुत मदद मिलेगी।

अंत में मैं माननीय प्रधान मंत्री जी से कहना चाहता हूं कि आपकी सरकार भी ऐसी स्कीम्स पूरे देश में लागू करे। आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

PROF. MANOJ KUMAR JHA (Bihar): Hon. Vice-Chairman, Sir, I thank you for giving me this opportunity. मैं पूरी शिद्दत के साथ इस बिल के समर्थन में खड़ा हुआ हूं। ...(व्यवधान)... नहीं, यह तीसरी बार है। मैं मंत्री जी को प्रसन्न और सजग देखना चाहता था। मंत्री जी झारखंड के सबसे मासूम और कद्दावर नेता हैं। ...(व्यवधान)... Having supported the Bill, सब इनकी मोहब्बत है, लेकिन मैं क्या कहूं, किन्तु कुछ चीजें जो मेरे सहयोगियों ने कहीं, मैं उन बातों को सामने रखता हूं, क्योंकि पार्लियामेंट में इन दिनों प्लैटफॉर्म नहीं बचा है कि कॉलिंग अटेंशन हो या कोई शॉर्ट ड्यूरेशन डिस्कशन हो।

महोदय, यदि आप गौर करें, तो बीते कुछ महीनों और वर्षों में कई सारी फेलोशिप्स खत्म कर दी गई हैं और उन फेलोशिप्स के खत्म होने का नतीजा क्या होता है, उसका प्रभाव सबसे ज्यादा इन वंचित वर्गों के ऊपर पड़ता है, जिनमें शेड्यूल्ड कास्ट्स, शेड्यूल्ड ट्राइब्स, ओबीसी और अन्य जातियों के गरीब लोग होते हैं। ओवरसीज़ स्कॉलरशिप के बारे में मैंने खुद मंत्री जी को लिखा, कई दफा बातें उठाईं, एक छोटा सा तर्क है कि भारत की संस्कृति, भारत की जाति व्यवस्था को समझने के लिए हम विदेश में क्यों अध्ययन करेंगे? साहब यहां तो अध्ययन का माहौल ही नहीं है। सेकेंडरी सोर्स वहां काफी है। आर्काइवल मैटीरियल है और अगर आप इन चीजों से लोगों को महरूम कर रहे हैं, तो जाहिर है कि आपका रेटोरिक विश्व गुरु बनना, असल में आप विश्व गुरु बनने की ओर अग्रसर नहीं होना चाहते हैं।

उपसभाध्यक्ष महोदय, I also thought of bringing in something which is very fundamental to our core discussion these days, and where DMK and Rashtriya Janata Dal share a uniform thread of unity. I believe very strongly that हमारे भाजपा के कई साथी भले ही सामने न कहें, परंतु उनके अंदर भी ये मनोभावनाएं गाहे-बगाहे जाग्रत होती रहती हैं। बीते दिनों ईडब्ल्यूएस रिजर्वेशन को लेकर माननीय सर्वोच्च न्यायालय का फैसला आया, फैसला स्प्लिट था, स्प्लिट फैसले में कई संभावनाएं होती हैं, उसमें भविष्य के लिए कई प्रतिबद्धताएं छुपी हुई होती हैं। लेकिन हमारा आशय यहाँ दो चीजों से है। माननीय मंत्री महोदय, मैं आपसे इसलिए अपील कर रहा हूँ कि आपके अन्दर कम से कम इन वर्गों और समूहों के लिए, बावजूद कि ईकोसिस्टम आपके समर्थन में नहीं है, आपके अन्दर एक दर्द है। यह मैं कई वर्षों से जानता हूँ। मैं सिर्फ इतना कहना चाहूँगा कि अब इंदिरा साहनी जजमेंट या बालाजी जजमेंट रिडंडेंट हो चुका है, गैर-प्रासांगिक हो चुका है। चूँकि यह गैर-प्रासांगिक हो चुका है और सीलिंग की बात खत्म हो गयी, तो जब मंडल कमीशन वॉल्युमिनस डेटा के साथ आया था, तो 52 प्रतिशत

ओबीसी की आबादी तय की गयी थी। इस पीसमील लेजिस्लेशन की आपको जरूरत नहीं पडेगी। उस 52 प्रतिशत को सिर्फ 27 प्रतिशत में इसलिए मेहदूद किया गया, क्योंकि सीलिंग का मामला था, टोटल 49.5 परसेंट होना था। अब जब सीलिंग खत्म हो गयी है, hon. Vice-Chairman, Sir, immediately, the Government should go for 52 per cent reservation for OBC communities. Immediately! अगर आप डिनाई कर रहे हैं, तो आपकी मनसा, वाचा और कर्मणा में फर्क है। दूसरी बात, immediately go subsequently for caste-based census. सर, यह जातिगत जनगणना की कितनी आवश्यकता है, इस देश में इसके कई मिथक तैर रहे हैं। Myths have actually substituted history or even facts. इसलिए मैं कह रहा हूँ, हमारे दल की लगातार पोजिशन रही है, हमने सदन में रखा है, हमने बिहार में इस पर राज्य के स्तर पर कहा है। मैं धन्यवाद देता हूँ कि भाजपा भी हमारे साथ है, अगर बिहार की भाजपा हमारे साथ है, तो देश की भाजपा क्यों अलग है? आप देश के स्तर पर जातिगत जनगणना में जाइए, ताकि यह पता चले कि यहाँ बाहर मूँगफली बेचने वाला कौन है, ट्रैफिक लाइट्स पर जो दिन में भारत के 10-20 झंडे बेचता है, वह बच्चा कौन है, किसका बच्चा है, उसकी पृष्टभूमि क्या है? जब तक आपके पास ये वैज्ञानिक आंकडे नहीं होंगे, तब तक आपकी नीति और नीयत दोनों में खोट रहेगी। हम विपक्ष में हैं, इसलिए ऐसा नहीं कह रहे हैं। हम चाहते हैं, हम आपको इलेक्टोरली हराना चाहते हैं, लेकिन हम आपको रिडिक्यूल नहीं करना चाहते हैं। हम आपको सिर्फ इतना बताना चाहते हैं कि अगर संविधान की शपथ ली है, तो प्रस्तावना की पंक्तियों के अनुकूल आप जातिगत जनगणना में फौरी तौर पर जाइए, तब तक ओबीसी के लिए 52 प्रतिशत आरक्षण सूनिश्चित कीजिए और अम्बेडकर साहब की मूर्ति पर जब माल्यार्पण कीजिए, तो कम से कम अम्बेडकर साहब की कुछ बातों को अंतर्मन में ग्रहण भी कीजिए। माल्यार्पण सबसे आसान क्रिया है, अंतर्मन में ग्रहण करने में आपकी बहुत सारी बाध्यताएँ, जो वैचारिकी से आती हैं, पश्चिम के एक नगर से, पश्चिम भारत के एक नगर से, वे दूर होंगी। जय हिन्द, सर, धन्यवाद।

श्री खीरू महतो (बिहार): उपसभाध्यक्ष महोदय, आपने मुझे बोलने का जो मौका दिया है, इसके लिए मैं आभार व्यक्त करता हूँ और अपने माननीय मुख्य मंत्री नीतीश कुमार जी का भी हार्दिक अभिनन्दन करता हूँ कि उन्होंने मुझे इस सभा में भेजने का काम किया है।

महोदय, सरकार अनुसूचित जाति, अनुसूचित जनजाति की सूची शामिल करने के लिए जो बिल लेकर आयी है, उसका मैं समर्थन करता हूँ। इसके अलावा मैं यह कहना चाहता हूँ कि अभी हमारे जितने भी सदस्यों ने अपने विचार रखे, मैं उनका समर्थन करता हूँ। महोदय, दूसरी तरफ आपके माध्यम से माननीय मंत्री जी को मैं यह कहना चाहता हूँ कि चूँकि यह मामला अभी सामने आया कि उत्तर प्रदेश में कुछ जिलों को अनुसूचित जनजाति में शामिल किया जा रहा है और कुछ जिलों को शामिल नहीं किया जा रहा है। हम तो माननीय मुख्य मंत्री महोदय से निवेदन करेंगे कि जब राज्य में किसी भी जाति को, किसी भी वर्ग को अनुसूचित जाति, जनजाति या पिछड़ा वर्ग में जहाँ भी शामिल किया जाए, तो पूरे राज्य में किया जाए।

महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि इससे पहले हमारे झारखंड में भी बीजेपी की सरकार रही। वहाँ एक 'कमार' जाति है। 'कमार' और 'करमाली' दो जातियाँ हैं। 'करमाली' आदिवासी में है और 'कमार' पिछड़ी जाति में है। वहाँ संथाल परगना एक प्रमंडल है। हमारे

झारखंड में पाँच प्रमंडल हैं, जिनमें संथाल परगना भी एक प्रमंडल है। वहाँ की सरकार ने उस प्रमंडल के लिए उसको आदिवासी सूची में डाल दिया। हमने माननीय मंत्री जी से मिल कर इस पर अपनी आपित दर्ज कराई थी कि पूरे राज्य के लिए एक शेड्यूल बनना चाहिए, न कि एक प्रमंडल की सूची बननी चाहिए। इस बात को ध्यान में रख कर सरकार को काम करना चाहिए। कमार और करमाली, इन दोनों जातियों का आपस में शादी-विवाह होता है और अगर खितयान देखा जाए, तो एक गाँव की सीमा के दोनों तरफ अगर एक ही रैयत की जमीन है, तो एक में करमाली है और दूसरे में कमार है। जिसमें 'कमार' लिखा हुआ है, वह पिछड़ी जाति का हो गया और जिसमें 'करमाली' लिखा हुआ है, वह आदिवासी हो गया। सरकार इस तरह की स्थित बनाती है। अगर यह राजनीतिक तौर पर भी करती है, तो यह ठीक बात नहीं है। मेरी यह माँग है कि किसी भी जाति को पूरे राज्य में एक ही सूची में रखनी चाहिए। मैं माननीय मंत्री जी से यह माँग करता हूँ कि अगर किसी भी राज्य में इस तरह की स्थिति है, तो उसमें सुधार करके पूरे राज्य के लिए एक शेड्यूल बनना चाहिए, तािक लोगों को इसके कारण से कोई तकलीफ न हो। ऐसी स्थिति होने से यह होता है कि लोगों के मन में यह भाव आता है कि हम दोनों जातियाँ आपस में शादी, विवाह आदि सब कर रहे हैं, लेकिन हममें से एक जाति पिछड़ी जाति में है और एक जाति आदिवासी में है। मेरी यह माँग है कि इस तरह की स्थिति नहीं बननी चाहिए।

दूसरी बात यह है कि झारखंड में घटवार जाति के लोग रहते हैं, वे भी बहुत दिनों से अपने को अनुसूचित जनजाति में शामिल करने के लिए संघर्ष कर रहे हैं। वे लोग यह चाह रहे हैं कि घटवार जाति को अनुसूचित जनजाति में शामिल किया जाए। मैं आपके माध्यम से माननीय मंत्री जी से यह निवेदन करना चाहता हूँ कि वहाँ के घटवार जाति के लोगों को अनुसूचित जनजाति की सूची में शामिल किया जाए।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह निवेदन करना चाहता हूँ कि वहाँ पर कुर्मी जाति की जनसंख्या 22 प्रतिशत है। पश्चिमी बंगाल, झारखंड और ओडिशा राज्य में कुर्मी जाति आदिवासी की सूची में पहले से थी। वे लोग 1931 तक आदिवासी थे। उनको आदिवासी की सूची से बाहर कर दिया गया है। पटना हाई कोर्ट, कोलकाता हाई कोर्ट तथा ओडिशा हाई कोर्ट का यह आदेश है कि कुर्मी आदिवासी की सूची में है। झारखंड सरकार के द्वारा भी इस तरह की अनुशंसा करके यहाँ पर भेजी गई थी, लेकिन किस कारण से यह अभी तक नहीं हो पाया है, यह मुझे मालूम नहीं है। अगर कहीं कोई भूल हो गई हो, तो उसमें सुधार करके उसको आदिवासी की सूची में शामिल करना चाहिए।

महोदय, कुर्मी जाति को आदिवासी की सूची में शामिल करने के लिए पश्चिमी बंगाल, ओडिशा तथा झारखंड के सांसद, विधायक, मंत्री तथा लोग कल जंतर-मंतर में धरने पर बैठे हुए थे। माननीय मंत्री जी झारखंड के ही रहने वाले हैं, ये बहुत सीनियर हैं, मित्र हैं, बड़े भाई हैं। महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह निवेदन करना चाहता हूँ कि पश्चिमी बंगाल, ओडिशा और झारखंड के कुर्मी को आदिवासी की सूची में शामिल करने की कृपा की जाए। अगर माननीय प्रधान मंत्री नरेन्द्री मोदी जी के पास इस लोकमहत्व की बात की जानकारी जाएगी, तो वे इसको जरूर आदिवासी की सूची में शामिल करेंगे। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Mahtoji. Yours is a maiden speech. You could have spoken for a longer time. Now, Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P (Kerala): Sir, I had a chance to take part in a similar kind of discussion soon after my entry to this august House. That was the 256<sup>th</sup> Session of the Raiya Sabha and the issue was almost same, the inclusion of a particular community to the list of STs. As you know, there are demands from various communities throughout the country for the inclusion in this particular list. But I think this august House and, especially, the Government should seriously think about the status of adivasis and dalits in this country, the plight of adivasis and dalits in this country. Will this inclusion, changing, shifting, exclusion alone help the upliftment of adivasis? This is the most important, in a way, million dollar question. So why am I raising this question once again? For example, kindly think about the nomadic tribes. You must be aware of the term 'denotified tribes'. In 1871, in the British India, the Britishers declared certain tribes as criminals and listed as notified tribes. Why were they notified? It was because they were in the fight against the Britishers. Soon after the Independence, it was in the year 1949 that one of the finest pieces of legislation happened in the Independent India which was denotification of these tribes. Now we have 11 crores of nomadic tribes, denotified class of tribes in this country. To substantiate my point, this is the data of 2011 Census. Do you have anything related to the status of nomadic tribes in this country? What about their rate of unemployment? Leave all other things, education, employment, everything, do you have anything related to the fundamental rights of these nomadic tribes which are more than 11 crores in this country? The Government should seriously think of it.

Secondly, as most of my fellow speakers have pointed out, unemployment, lack of educational facilities are also haunting the tribes in this country. So what do we need apart from other things? It is reservation in the private sector. Do you have any plan to introduce reservation in private sector? आप बहुत सारी बातें बोल रहे हैं, सबका साथ, सबका विकास, सब कुछ बोल रहे हैं, but do you have any real plan to get it implemented in the private sector? I think you don't have any plan.

Thirdly, there is the question of untouchability. In this country, even the Dalit Panchayat Presidents, *Sarpanchs* are facing the threat of untouchability. It is happening in almost all parts of the country except some States like Kerala, especially, in North India. This is not to blame my friends in North India, but you have to seriously think about this issue and try to change this situation.

Fourthly, as Prof. Manoj Kumar Jha had already demanded, we need a caste Census in this country because there are hundreds of castes with their own codes and everything. There must be a caste Census. Your move to introduce UCC will endanger the prospects of all these tribes and *dalits*. So what I demand--and it is the demand of my party also-- is that we need caste Census.

Finally, I would like to tell you that in Kerala, we have an institution called KIRTADS to study the details and make a scientific study about the status of dalits and tribes. It is only after a scientific study that we include a particular caste to that of Yes, of course, in Uttar Pradesh, there were long-pending demands, movements, everything was there, but you should conduct a scientific study. Without a proper study, you cannot include a particular tribe or group into another group. There must be anthropological study. Have you conducted any kind of anthropological study before changing this? It should not be a political slogan alone. There are demands from various parts of the country, as I told you, but in Kerala, the practice is that. Of course, this is happening in many parts of the country, dalits were converted to that, listed in the tribes list. There is nothing new in it. For example, the Mavilan community in Kerala was part of dalits and they were transferred to the list of tribes; it happened. It may happen in future also. But that was based on a scientific study. Do you have any kind of institution in Uttar Pradesh and other parts of the country to study it into detail?

It should not be just because of the political movement. So, these are the points which I want to make. And, with these cosmetic changes, this is not going to help the Adivasis and Tribes. I don't want to further elaborate other points because all my fellow speakers have spoken about these issues. So, kindly think about the Dalits and Adivasis very seriously. This should not be an election manifesto. This should not be just for cosmetic changes. That is what I would like to request.

श्री समीर उरांव (झारखंड): आदरणीय उपसभाध्यक्ष महोदय, आपने मुझे संविधान (अनुसूचित जातियां और अनुसूचित जनजातियां) आदेश (दूसरा संशोधन) विधेयक, 2022 पर बोलने का अवसर प्रदान किया, इसके लिए मैं आपका बहुत आभार व्यक्त करता हूँ।

महोदय, जब देश के प्रधान मंत्री अपने उद्बोधन को शुरू करते हुए भगवान बिरसा मुंडा का जयघोष करते हैं, देश के आदिवासी समाज को भारत की आस्था, सभ्यता, संस्कृति और आज़ादी का बड़ा संरक्षक कहते हैं तथा भगवान बिरसा मुंडा के जन्म दिन को 'जनजातीय गौरव दिवस' के रूप में मनाने का निर्णय लेते हैं, तब आदिवासी समाज के लिए सरकार की नीयत और नीति सभी के लिए स्पष्ट हो जाती है।

महोदय, स्वतंत्रता के बाद देश में नियमों के जाल से सर्वाधिक आदिवासी समाज को उलझाया गया। प्रत्येक राज्य में आदिवासी समाज की अलग-अलग समस्याएँ हैं। पहले की सरकारों ने आदिवासी समाज को गंभीरता से नहीं लिया और उनकी समस्याओं को भी नहीं सुना, बल्कि अगर देखा जाए तो पिछली सरकार ने उनकी मानसिकता को कुंठित करने का ही काम किया है। महोदय, अभी कांग्रेस के एक माननीय सदस्य कह रहे थे कि भारतीय जनता पार्टी के नेता फाइव स्टार होटल से खाना लेकर ...(व्यवधान)... सेवन स्टार होटल से खाना लेकर आदिवासी परिवार में जाकर सिर्फ उनके बर्तन का उपयोग करते हैं। लेकिन, मैं बताना चाहता हूँ कि जो कांग्रेस के नेता हैं, वे फाइव स्टार होटल में रहते हैं और एक गरीब की झोपड़ी में रात्रि विश्राम करके ढोंग रचने का काम करते हैं।

उपसभाध्यक्ष महोदय, हमारी भारतीय जनता पार्टी के नेता 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' के साथ अगर आदिवासी परिवार में भोजन करने जाते हैं, तो वे पारंपरिक तरीके से बनाए गए उनके व्यंजन को ग्रहण करते हैं। हमारी भारतीय जनता पार्टी के तत्कालीन अध्यक्ष, आदरणीय अमित शाह जी झारखंड के एक आदिवासी परिवार के यहाँ भोजन करने के लिए गए थे। माननीय अर्जुन मुंडा जी और मैं भी उनके साथ वहाँ गया था। उन्होंने वहाँ के पारंपरिक भोजन को जमीन पर बैठकर ग्रहण करने का काम किया है, उसका मैं साक्षी हूँ। आज हमारी सरकार आदिवासी समाज की सभी समस्याओं को गंभीरता से लेते हुए उनका समाधान करने की ओर बढ़ रही है। हम सब दिन-प्रतिदिन सुनते हैं कि आदिवासी समाज से संबंधित किसी न किसी योजना के माध्यम से सरकार उनकी समस्याओं का समाधान कर रही है और उनके आर्थिक एवं सामाजिक विकास के लिए गंभीरतापूर्वक कार्य कर रही है। मैं बताना चाहता हूँ कि स्वतंत्रता संग्राम के आंदोलन में भगवान बिरसा मुंडा जी जिस प्रकार गाँव-गाँव में जाकर गाँवों को सशक्त करने के साथ-साथ उनको आत्मिनर्भर और आत्मावलम्बी बनाने का कार्य कर रहे थे...उसी दिशा पर हमारे देश के यशस्वी प्रधान मंत्री जी आत्मिनर्भर, स्वावलम्बी बनाने के लिए हमारे गांव के लोगों को आगे बढ़ाने का कार्य कर रहे हैं।

उपसभाध्यक्ष महोदय, निश्चित रूप से इस विधेयक के माध्यम से उत्तर प्रदेश के कुछ जनपदों में गोंड समुदाय के लोगों को अनुसूचित जाति की श्रेणी से अनुसूचित जनजाति की श्रेणी में शामिल किए जाने का प्रावधान किया गया है।

मैं आपको बताना चाहता हूं कि उत्तर प्रदेश में गोंड समुदाय के लोगों को नियमों के जाल में इतना उलझा दिया गया था कि स्वतंत्रता के 75 वर्ष बाद भी वे अपने अधिकारों के लिए लड़ाई लड़ रहे थे। महोदय, गोंड समुदाय मध्य प्रदेश, छत्तीसगढ़ आदि राज्यों में एक बड़े जनजाति वर्ग के रूप में स्थापित है। उत्तर प्रदेश में बड़ी संख्या में गोंड समुदाय के लोग रहते हैं, परंतु स्वतंत्रता के बाद इनको अनुसूचित जाति की श्रेणी में रखा गया। सबसे पहले वर्ष 2002 में स्वर्गीय श्री अटल बिहारी वाजपेयी जी ने गोंड समुदाय की समस्याओं को गंभीरता से लेते हुए उनका समाधान करने की ओर प्रयास किए।

उत्तर प्रदेश के कुछ जनपदों में गोंड समुदाय के लोग अनुसूचित जनजाति की श्रेणी में हैं, परंतु कुछ जनपदों में वे अनुसूचित जाति की श्रेणी में है। अब यदि किसी लड़की का विवाह उस जिले में हो जाता है जहां गोंड समुदाय अनुसूचित जाति में आता है, तो ऐसी स्थिति में उस लड़की के लिए पहचान का संकट खड़ा हो जाता है। महोदय, गोंड समुदाय उत्तर प्रदेश में ऐसी अनेकों समस्याएं झेल रहा है। अब माननीय प्रधान मंत्री जी ने गोंड समुदाय की समस्या को समझते हुए इस विधेयक के माध्यम से पिछले दिनों 13 जनपदों में अनुसूचित जाति के लोगों को अनुसूचित जनजाति में लाने का काम किया है। कुछ और जातियां इसमें शामिल हों, इसके लिए गोंड समुदाय की पांच उपजातियां धूरिया, नायक, ओझा, पथारी, राजगोंड आदि को इसमें शामिल करने का इस विधेयक में प्रावधान किया गया है, जिसके लिए मैं अपने देश के यशस्वी प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी और जनजातीय कार्य मंत्री श्री अर्जुन मुंडा जी का आभार व्यक्त करता हूं।

महोदय, आज सरकार द्वारा किए जा रहे प्रयासों से देश का जनजाति समाज दिन-प्रतिदिन आर्थिक, शैक्षणिक और सामाजिक उन्नित की ओर बढ़ रहा है। आज आदिवासी समाज के युवा शिक्षित हो रहे हैं और देश के निर्माण में अपना योगदान भी दे रहे हैं। देश के इतने बड़े वर्ग को पिछली सरकारों ने हमेशा शोषित, वंचित रहने के लिए छोड़ दिया था, किंतु आज जनजाति समाज की समस्याओं का समाधान हो रहा है। मुझे विश्वास है कि इसी प्रकार से सरकार जनजाति समाज के हितों की रक्षा हेतु कार्य करती रहेगी और आदिवासी समाज के हितों की रक्षा होती रहेगी। इसलिए मैं इस विधेयक का समर्थन करता हूं। ...(समय की घंटी)...

महोदय, मैं बताना चाहता हूं कि हमारे कांग्रेस के नेता कह रहे थे कि वे आदिवासियों के हिमायती थे, उन्होंने ही आदिवासियों के लिए सब काम किए हैं, लेकिन मैं बताना चाहता हूं कि अगर उन्होंने सब काम किए थे, तो अभी इन्हें करने की आवश्यकता क्यों हो रही है? महोदय, जहां आदिवासियों के क्षेत्र हैं, वहां खनिज सम्पदाएं हैं। इन लोगों ने वहां के लिए भी कुछ नहीं किया। इन्होंने जनता के लिए तो कुछ नहीं किया, साथ ही उनके साथ रहने वाले आदिवासियों के लिए भी इन लोगों ने क्या किया है - मैं झारखंड का उदाहरण देता हूं कि वहां एक मुख्य मंत्री बनाया गया और उसका इतना दोहन और शोषण किया गया कि उसे जेल की सलाखों के पीछे भेज दिया गया। अभी भी \* ये कांग्रेस पार्टी के लोग आदिवासियों के साथ ऐसा व्यवहार करने का काम कर रहे हैं। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Samirji, thank you very much. Don't rake up a controversy. Please conclude.

श्री समीर उरांव: आज आदिवासी समाज गौरवान्वित हो रहा है। ...(व्यवधान)... आज देश को आदरणीय नरेन्द्र मोदी जी एक ऐसे प्रधान मंत्री मिले हैं, जो जनजातियों के सम्मान को बढ़ाने का काम कर रहे हैं। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Samirji, thank you very much. You have spoken enough. The discussion is going on very well. It is a very important discussion. Don't rake up a controversy. Please sit down.

<sup>\*</sup> Expunged as ordered by the Chair.

श्री समीर उरांव: इसलिए मैं प्रधान मंत्री जी और अर्जुन मुंडा जी को आभार व्यक्त करते हुए अपनी वाणी को विराम देता हूं, धन्यवाद।...(व्यवधान)...

SHRI P. WILSON (Tamil Nadu): Sir, please expunge his reference to the Chief Minister....(Interruptions)....

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Yes.

PROF. MANOJ KUMAR JHA: Samirji has very good potential. He should be promoted to BJP hierarchy in Jharkhand.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): No suggestions, please. Shri M. Shanmugam.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I stand to speak on the Constitution (Scheduled Tribes) Orders (Second Amendment) Bill, 2022. Tribals are known as adivasi, vanavasi, nomadic, shepherd, primitive, pazhangkudiyinar etc. They are the original people and they are the first doctor, first dietician, first therapist, first weatherman, first protector of environment and forest. They are the people who are in sync with mother nature and learn to live with it. Even if you see their life style, it is always sustainability of the environment. Gandhiji said, "There is enough for everybody's need but not for everybody's greed." Now, we so-called civilized people call them as wild, uncivilized. But if you observe their life style, food habits, community, discipline, they are the most civilized people and we have to learn a lot from them. The hon. Minister of Tribal Affairs, Shri Arjun Munda, is himself a tribal leader and has brought this Bill. The State Government of Uttar Pradesh has requested to exclude Gond community living in the newly created districts of Sant Kabir Nagar, Kushinagar, Chandauli and Sant Ravidas Nagar from the list of Scheduled Castes and to include Gond, Dhuria, Nayak etc., living in the districts of these districts in the list of Scheduled Tribes. I fully appreciate the spirit of this Bill and support it. It should have been done long back, but it is better late than never. Sir, I urge upon the Government to see that caste based census should be published and reservation for SC, ST and OBC should be reworked. Even though the reservation for the SC/ST has been given for 70 years, but they have not reached equally in the society. Hence, never ever dream of abolishing reservations. In the same way, our Tamil Nadu Government headed by Thalapathi Thiru Stalin had requested to include Narikoravans along with Kuruvikaran communities in the list of ST. It is in respect of Tamil Nadu. Their case is long pending and the previous Government did not bother to take up that case. Our party, in the pursuit of social justice to the oppressed and depressed class has taken up their cause and recommended to the Union Government to give them ST status. I hope the hon. Minister would place it before this House for consideration and passing, once it is passed by Lok Sabha. Similarly, there are other nomadic tribals who migrated from their tribal belt for the last 100 years, for various purposes, like, to work for the Railway project or Defence project in romote areas. The State where they migrated, their community is not in the ST list, and hence they are not able to get community certificate. Instead, they are treated as forward community and denied all benefits meant for them. I would request the hon. Minister to examine such cases and they should be issued Community Certificate, so that they are not denied the benefits quaranteed by the Constitution. Thank you.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Mr. Vice-Chairman, Sir, I am very thankful to you for giving me this opportunity to participate in the discussion on this important Bill. I rise to support the Bill. But, at the same time, I wanted to bring certain facts to the notice of the hon. Minister.

Sir, this Bill seeks to remove certain Scheduled Castes from the List pertaining to the State of Uttar Pradesh and paves the way for including those castes in the List of the Scheduled Tribes. I welcome the move of the Government and also support the Bill.

Sir, I would like to draw the attention of the Government to the demand of Valmiki community i.e., Boya community living in Telugu-speaking States. This community people are in large numbers in the State of Andhra Pradesh after bifurcation of the State in 2014. As on date, Boya or Valmiki enjoy ST status only in certain areas in the State of Andhra Pradesh. Valmikis or Boyas living in other areas, which do not fall under the Tribal Development Agency, are denied this. So, their demand is to provide ST status throughout the State.

Sir, in 2017, Telugu Desam Party had passed a unanimous Resolution in this regard and sent the same to the Central Government with a request to provide ST status to Valmiki/Boya throughout the State. I would like to request the Government to take immediate steps for granting ST status to Valmiki/Boya community in Telugu-speaking States.

Sir, mere including certain communities in the ST list and giving the status is not sufficient. It is the duty of the Government to create infrastructure like drinking water, housing, hygienic conditions, healthcare, education, etc.

DR. JOHN BRITTAS (Kerala): And, employment.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Employment comes after that.

Sir, without creating any infrastructure and mere giving ST status is of little use, because they are living in very pathetic conditions. I will give an example of the State of Andhra Pradesh. My senior colleague has already mentioned about the schemes being implemented by the present Government. But, unfortunately, the situation is pathetic in the State of Andhra Pradesh. Sir, SCs and STs are facing a lot of problems. They are living in pathetic conditions. Many villages have no infrastructure, even drinking water! Sir, if a pregnant woman wanted to go to a hospital for delivery, their relatives have to carry her 4-5 kms. from her Girijana Thanda i.e., tribal village!

SHRI PRABHAKAR REDDY VEMIREDDY: Sir, he is not speaking on the subject.

SHRI KANAKAMEDALA RAVINDRA KUMAR: So, they are facing so many troubles. The Government is not providing infrastructure and medical facilities. They have to be provided by the State Government. It is the State Subject and the State Government miserably failed to create such facilities.

Another major issue is this. We have to protect lands of STs. Sir, some of the lands belonging to tribals is being occupied by the ruling party leaders taking advantage of innocence of tribal people in the State of Andhra Pradesh.

SHRI PRABHAKAR REDDY VEMIREDDY: Sir, let him speak on the subject. He has to be serious on the subject.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, there is an Act to protect tribal land. But, the State Government chose not to implement this Act! The reason behind is that the officers are in the hands of the ruling party.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Ravindra garu, you please speak on the Bill.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Yes, Sir. It is the subject with regard to the State of Andhra Pradesh.

Another important aspect is that the Central Government has allocated certain funds under the SC Sub-Plan to the State of Andhra Pradesh as has been given to other States. But, the Government of Andhra Pradesh totally diverted the funds. ...(Interruptions)... In order to substantiate my contention, the Member, National Commission for Scheduled Tribes, Shri K. Ramulu, visited the State of Andhra Pradesh and found that there was diversion of funds by the State Government from SC Sub-Plan.

SHRI PRABHAKAR REDDY VEMIREDDY: Mr. Vice-Chairman Sir, please ask him to stick to the subject. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Ravindraji, thank you very much. ...(Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, there are some other important issues. ...(Interruptions)... Under the ST Sub-Plan, the Government had allocated certain funds. From 2019 to 2021, the social welfare funds to the extent of Rs. 8,400 crores were diverted by the State Government, for other purposes, by issuing GOs and Memos contrary to the rules made by the Central Government. Likewise, Tribal Welfare Funds to the extent of Rs. 1,000 crores were diverted by the Government...(Interruptions)...

DR. JOHN BRITTAS: Sir, whatever the hon. Member is saying must be substantiated. On what basis is he speaking? ...(Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Yes, there are GOs. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Mr. Ravindra, please listen to me. ...(Interruptions)... This Bill is on Tribals, but it pertains to Uttar Pradesh. ...(Interruptions)... So, please speak on that. ...(Interruptions)... In fact, your time is over. ...(Interruptions)... Please sit down; your time is over. ...(Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Just last sentence, Sir. Our State is not in a position to give salaries even to the State Government employees. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): I call upon Shri Ajay Pratap Singh. ...(Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: I request the Government of Andhra Pradesh not to divert the funds ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Shri Ajay Pratap Singh. Nothing else will go on record. ...(Interruptions)...

श्री अजय प्रताप सिंह (मध्य प्रदेश): माननीय उपसभाध्यक्ष महोदय, आज सदन में संविधान (अनुसूचित जातियां और अनुसूचित जनजातियां) आदेश (दूसरा संशोधन) विधेयक, 2022 प्रस्तुत हुआ है और मैं इसके पक्ष में बोलने के लिए खड़ा हुआ हूं।

उपसभाध्यक्ष महोदय, वैसे तो इस बिल का जो मज़मून है, वह पूरे तरीके से उत्तर प्रदेश से जुड़ा हुआ है। मैं मध्य प्रदेश का रहने वाला हूं, फिर भी मैंने इस बिल पर बोलने की इच्छा प्रकट की और मेरे नेतृत्व ने मुझे बोलने का अवसर दिया, इसके लिए मैं अपने नेतृत्व को बहुत-बहुत धन्यवाद देता हूं। मैंने इच्छा इसलिए प्रकट की कि उत्तर प्रदेश के जिन जिलों का जिक्र है, वे सब जिले मेरे पड़ोसी जिले हैं और इसलिए इस बिल का क्या महत्व है, इस बिल के माध्यम से क्या सामाजिक असर आयेगा, मैं इसको बहुत अच्छे तरीके से समझता हूं।

यह बिल वैसे तो देखने में बहुत साधारण है, दो पंक्तियों का बिल है, लेकिन यह जितना छोटा बिल है, उसके पीछे का संघर्ष उतना ही लम्बा है, उतना ही बड़ा है। आखिर इस बिल को लाने की आवश्यकता क्यों पड़ी? इस बिल को लाने की आवश्यकता इसलिए पड़ी कि जब उत्तर प्रदेश राज्य का विभाजन हुआ और उत्तराखंड राज्य का निर्माण हुआ, तब उत्तर प्रदेश राज्य में अनुसूचित जनजातियां लगभग समाप्त हो गयीं, क्योंकि उससे पहले जो उत्तर प्रदेश में अनुसूचित जनजातियां थीं, वे लगभग सारी की सारी अनुसूचित जनजातियां उत्तराखंड क्षेत्र से चिन्हित हुआ करती थीं। अनुसूचित जनजातियां समाप्त होने के कारण उत्तर प्रदेश विधान सभा में भी, जो उनका स्थान था, जो उनकी सीटें थीं, वे भी समाप्त हो गयीं। ऐसी परिस्थिति में उत्तर प्रदेश में रहने वाला जो गोंड समाज है, उसने अगुवाई सम्भाली, उसने संघर्ष किया, उसने सड़कों पर संघर्ष किया, धरने दिये, आंदोलन किया। उसने न्यायालय का दरवाजा खटखटाया, हाई कोर्ट और सुप्रीम कोर्ट तक लड़ाई लड़ी और वहां से उसको न्याय मिला। इसका परिणाम यह हुआ कि गोंड जनजाति को उत्तर प्रदेश में भी जनजाति की मान्यता मिली और इसके परिणामस्वरूप उत्तर प्रदेश विधान सभा में दो सीटें अनुसूचित जनजाति के लिए आरक्षित हुईं।

#### 4.00 P.M.

अब दूसरी समस्या यह हो गई कि जो इस आंदोलन का नेतृत्व कर रहे थे, वे सामान्यतः मिर्जापुर और सोनभद्र के गोंड जनजाति के लोग थे। उनको सफलता मिलने के पश्चात्, जो उनके स्वजाति भाई थे, जो अन्य चार जिलों में भी निवास करते थे, अभी तक जिनका स्टेटस अनुसूचित जाति का था, उन्होंने भी यह कहना शुरू किया कि हम भी गोंड हैं, हमें भी अनसूचित जनजाति का स्टेटस दो। महोदय, इस बात के लिए इस बिल की आवश्यकता पड़ी और इस बिल में इसी का प्रावधान किया गया है कि गोंड जनजाति का जो रहवास क्षेत्र है, उसका विस्तार किया गया है कि केवल दो जिलों में गोंड नहीं रहते, बल्कि छह जिलों में गोंड रहते हैं, इसलिए उस अनुसूची के तहत इसमें छह जिलों को शामिल किया जाए। इसके साथ-ही-साथ जो अन्य जातियाँ थीं, जो कि वास्तव में जनजातियाँ हैं, उनके अंदर भी जागरूकता आई और उन्होंने भी कहा कि हमें भी अनुसूचित जाति वर्ग में से निकालकर अनुसूचित जनजाति वर्ग में सम्मिलत किया जाए और उसके लिए यह जो दूसरा प्रावधान किया गया है कि पाँच जातियाँ, जिनका इस बिल में उल्लेख है, जिनमें नायक है, धूरिया है, पथारी है, एक-दो जातियाँ और हैं, उन जातियों को भी अनुसूचित जाति वर्ग में से निकालकर अनुसूचित जनजाति वर्ग में शामिल किया गया और उनका विस्तार भी इन सभी छह जिलों में स्वीकार किया गया। इस बिल का प्रमुख रूप से यह मज़मून है।

मान्यवर, केवल इतना भर ही नहीं हो रहा है, बल्कि इस बिल का प्रभाव राजनीति के साथ-साथ समाज पर भी पड़ रहा है। अभी दो विधान सभा सीट्स आरक्षित हैं। हो सकता है कि सारी जातियों के सम्मिलित होने के पश्चात् इनका विधान सभा में और प्रतिनिधित्व बढ़े, हो सकता है कि आने वाले दिनों में एकाध लोक सभा सीट भी अनुसूचित जनजाति वर्ग के लिए उत्तर प्रदेश में आरक्षित हो जाए। जिस दिन यह परिस्थिति निर्मित होगी, उस दिन कुछ और जनजातियाँ हैं, जो मेरी नज़र में हैं, जिनका मैं उल्लेख भी कर सकता हूं, जैसे खैरवार जाति है, अगरिया जाति है, ये भी वास्तव में जनजाति वर्ग के हैं, लेकिन अभी अनुसूचित जाति वर्ग में सम्मिलित हैं। हो सकता है कि भविष्य में ये जातियाँ भी क्लेम करें कि हमें अनुसूचित जाति वर्ग में से निकालकर अनुसूचित जनजाति वर्ग में सम्मिलित करो, तब उनको भी न्याय मिलेगा, क्योंकि मोदी सरकार न्याय के लिए ही प्रसिद्ध है। इसका दूसरा असर यह पड़ेगा कि जो वन अधिकार अधिनियम है, उस वन अधिकार अधिनियम के तहत यह प्रावधान है कि 2005 से पहले जो जनजातियाँ वन क्षेत्र में निवास करती हैं, उनको वनाधिकार अधिनियम के तहत पट्टा पाने का अधिकार है, जमीन का स्वामित्व पाने का अधिकार है। अभी तक ये अनुसूचित जाति वर्ग में थे, इसलिए वनाधिकार के दायरे में नहीं आते थे, लेकिन अब, जब ये अनुसूचित जनजाति वर्ग की श्रेणी में सम्मिलित हो गए हैं, तो सारी की सारी जातियाँ, जो वन क्षेत्र में निवास करती हैं, वहाँ पर काबिज़ कास्ट हैं, इसके होने के कारण अब उनको वनाधिकार अधिनियम का लाभ मिलेगा और इसके माध्यम से, जिन जंगलों पर वे एक लंबे समय से अपना स्वामित्व रखे हुए थीं, उसका भी वैधानिक रूप से अधिकार प्राप्त हो जाएगा।

दूसरा विषय, जो मैंने इन जनजातियों के लिए बोलने हेतु विशेष रूप से चुना है, उसके पीछे कारण यह है कि जिस तरीके से यह समस्या है, उसी तरीके से एक और समस्या हमारे मध्य प्रदेश क्षेत्र में भी है। हमारे श्री समीर उरांव भी बहुत सही बात कह रहे थे कि यह जो समाज का वर्ग है, यह बहुत सेंसिटिव वर्ग है। यद्यपि हमारे भारत में छुआछूत और ऐसा दुराव एक बुराई के रूप में

है और यह सभी वर्गों में है, इसके कारण लोग बड़ा नाप-तौलकर व्यवहार करते हैं और इसका असर भी समाज पर पड़ता है। हमारे मध्य प्रदेश में भी कई जातियाँ ऐसी हैं कि नदी के इस पार उनका स्टेटस दूसरा है और नदी के उस पार दूसरा स्टेटस है, जैसे कि मैं पनिका जाति की बात करता हूं। यदि नर्मदा नदी के दक्षिण में चले जाइएगा, तो पनिका जाति पिछड़े वर्ग में है, लेकिन यदि नर्मदा नदी के उत्तर में आ जाएइगा, तो पनिका जाति इधर जनजाति वर्ग में है। हमारे रीवा, शहडोल संभाग में आ जाइएगा, तो प्रजापति अनुसूचित जाति में सम्मिलत है और यदि इसके बाहर चले जाइएगा, तो यह सामान्य वर्ग में आ जाती है। मान्यवर, ऐसी अनेक जातियाँ हैं और यह स्थिति लगभग सभी प्रांतों में है। महोदय, इस बिल के माध्यम से - यद्यपि हम अभी उत्तर प्रदेश की चर्चा कर रहे हैं, लेकिन मेरा सरकार से आग्रह है कि सरकार एक बड़े पैमाने पर जो इस तरह की विसंगति है - जो परस्पर शादी-ब्याह करते हैं, जिनके परस्पर रक्त संबंध हैं... जिनका परस्पर खान-पान है, ऐसी जो विसंगतियां हैं, उन समाजों को चिन्हित करके एक साथ लायें, जिससे कि उनका जो सामाजिक ताना-बाना है, वह भी दुरुस्त रहे और उनको जो प्रशासनिक और राजनैतिक संरक्षण चाहिए, जो प्रशासनिक और राजनैतिक संरक्षण चाहिए, जो प्रशासनिक और राजनैतिक आरक्षण चाहिए, उसका भी वे लाभ ले सकें।

मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूं। बहुत-बहुत धन्यवाद।

DR. L. HANUMANTHAIAH (Karnataka): Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity.

[THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY) in the Chair.]

Sir, this Bill is pertaining to Uttar Pradesh, and the important thing which I wanted to ask the Minister is, why are you removing it from the Scheduled Caste List and putting it to Scheduled Tribe List. What are the reasons? Sir, if there are reasons that this fit-in in Scheduled Tribe List is better than Scheduled Caste, then there are so many communities in the List of Scheduled Castes across the country and in the List of Scheduled Tribes across the country which have to be looked into. That is what my request is. Sir, you have to do that during your period.

Number two is, this Government wanted to strengthen the Scheduled Castes and Scheduled Tribes. I have been hearing from a lot of Members that a lot of measures have been taken by this Government that they wanted to be strengthened and they should be given more facilities as not being given all these years.

Sir, my first question is, if that is a fact, there is a provision in the Government. In the year 1975, the Planning Commission had suggested that the budgetary allocation for Scheduled Castes and Scheduled Tribes has to be given, has to be made available as per their population; and why the Government of India is not making up its mind to bring a law to make provisions of the budgetary allocations as

per the population of Scheduled Castes and Scheduled Tribes? If that is done, Sir, I wanted to tell you, the budgetary allocation, which is now being given to them, will be three-times more than what you are giving now. I think that is the major step a Government can take to strengthen the Scheduled Castes and Scheduled Tribes. It is not just making them into the List of Scheduled Castes or in the List of Scheduled Tribes. If a community comes into that, they will not be strengthened; their problems will not be solved. You cannot solve their problems. Please allow the budgetary allocations to those people. Then only you can strengthen them. That is what my first demand is.

Sir, in the whole country, there are only two States which have made this law. One is Andhra Pradesh and the second is Karnataka, that is, SCP and TSP, Special Component Programme for Scheduled Castes and Special Component Programme for Scheduled Tribes. These two provisions have been made in Andhra Pradesh and Karnataka, and, on account of that, the budgetary allocation in Karnataka per year has been increased from Rs. 20,000 crores to Rs. 29,000 crores. Sir, during the Congress period, between 2013 and 2018, the total amount spent on Scheduled Castes and Scheduled Tribes was Rs. 89,000 crores which had not happened in the past, and no other State in the country, including the Government of India, is spending so much of money according to their population as per the provisions of the law.

Through you, Sir, I would request the Government to initiate the Special Component Programme so that increased budgetary allocations are made for these communities. That is the first part. Secondly, I would like to know the reasons behind the recent decision of the Central Government to stop the pre-Metric scholarship for marginalized communities like SC, ST, OBCs and minority communities. Education is the basic element with which you could strengthen them. Unless you make provisions for education, no other initiative would help them. Education would make them respectable citizens. Only then would they become the real citizens of this country. Unless you strengthen them educationally, no other facilities that you give them would help them much. Only then can they become respectful citizens of this country. That is important. Despite free education, scholarships are essential because they are the real incentives. In many States, incentives are given for primary education, where Scheduled Caste and Scheduled Tribe boys and girls go to schools. Even today, inspite of all these initiatives, 25 per cent of the Scheduled Caste and Scheduled Tribe boys and girls are away from the schools; they do not attend schools. What are the reasons? The Government has to take note of this and bring in these kinds of initiatives. Only then can we strengthen them.

Sir, the other important issue that the Government must take up is to try and stop the atrocities being meted out to the Scheduled Castes and Scheduled Tribes. After this Government came into power, as per the National Crime Records Bureau, atrocities on Scheduled Castes and Scheduled Tribes have increased. increased by about seven per cent. In 2017, 47,911 cases of atrocities were reported. In 2019-20, it has gone up to 30.7 per cent. Sir, the National Crime Records Bureau, again, says that the pending cases of atrocities on dalits is 96.5 per cent. What are we going to do about this? There are 96.5 per cent cases of atrocities on dalits pending in various courts. Some States have made fast-track courts. In spite of that it is not being solved and the atrocities have not reduced. Instead it has increased. Sir, I must give you some examples of the kind of atrocities meted out to the Scheduled Castes and Scheduled Tribes in this country. In the Bulandshahar district of Uttar Pradesh, in 2017, a dalit woman and her unborn child were killed by an upper caste woman just because she was defiling in a bucket. This was the reason. A dalit youth was assaulted by upper caste men and forced to abuse Dr. B.R. Ambedkar in Meerut in July, 2018. In 2021, two minor dalit boys were tied to a tree and thrashed mercilessly in Lakhimpur Kheri by an upper caste man as punishment for plucking some fruits from his property. ...(Interruptions)... What is the problem? ...(Interruptions)... I think you are not in a position to understand what the effect of this is. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please address the Chair.

DR. L. HANUMANTHAIAH: You are not in a position to understand, what can I do for that? ... (Interruptions)... I am sorry, it is your problem. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Hanumanthaiah ji, please address the Chair.

DR. L. HANUMANTHAIAH: You want to bring a law for Scheduled Tribes and when their community is punished, you enjoy it. That is the problem. We bring law in the Parliament; we bring law in States, but they have been thrashed, killed and raped, and the Government is silent on that. Is it not a shame on our part? That is what I am talking now. That is what the sense I am talking about. The Government has to take

some measures. Just making and passing laws will not solve the problem unless they take measures. Therefore, I demand that a caste census has to be done by the Government of India. You have to take the situation into consideration. Everybody is quoting Dr. Ambedkar that only for ten years, reservation has to be there. It is a wrong notion. What Dr. Ambedkar said then was this: You have to review the reservation implementation after ten years each, and you have to find out whether they have come to the mainstream of the society at par with other communities. If it is not so, then you have to continue with it. But if that is achieved, you may not continue the reservation. But what is happening today? In almost all the fields, we have made reservation as vote bank. Cutting across political parties, I can tell you that it has become vote bank and we are extending it without reviewing what is happening in the country. I just want to bring it to your kind notice one more important thing. \*leaders have committed atrocities on dalits. I must quote this. It is the ruling party in the country; it is in the State as well; it is a double-engine Government. But how the leaders of that party are behaving is an important thing for people like me. I must tell you that they call themselves double-engine Government. Fine! I don't say, 'No'. But how are the leaders of that double-engine party behaving? I must give you an example. A local \* leader called \* in Balrampur was booked for thrashing a dalit Gram Rozgaar Sevak. ... (Interruptions)... He was booked....(Interruptions)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): No. ...(Interruptions)... Dr. Hanumanthaiah, you know the rules. You cannot name anybody who is not a Member of this House. He or she cannot defend himself or herself. Therefore, don't say the name of the party and the person.

DR. L. HANUMANTHAIAH: Sir, I will withdraw the name of the person, but that is a fact....(Interruptions)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): And also the party.

DR. L. HANUMANTHAIAH: I can give one more example. I may not quote that name, but he is leader of some ruling party. I will not even quote the name of the party. He is a ruling party leader. I want to tell you as to what he did. He is accused of

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<sup>\*</sup> Not recorded.

assaulting a *dalit* journalist called \* who is also not a Member of this House. ...(Interruptions)... The fact remains. He was assaulted. The hon. Minister has to listen to this. The cases of crimes against Scheduled Tribes were 8,272 in 2020. ...(Interruptions)..

**डा**. राधा मोहन दास अग्रवाल (उत्तर प्रदेश): सर, मेरा एक व्यवस्था का प्रश्न है।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : आपको अगर कोई प्वाइंट ऑफ ऑर्डर उठाना है, तो रूल के मुताबिक ही उठाना पड़ेगा।

कई माननीय सदस्य : पहले आप रूल बताइए। कौन सा रूल है?

DR. L. HANUMANTHAIAH: Let him rise under the rule. But let me complete. Afterwards, you can examine it.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): I am on the Chair. ...(Interruptions)...

डा. राधा मोहन दास अग्रवाल: माननीय उपसभाध्यक्ष महोदय, किसी महिला का नाम लेना और यह कहना कि वह उस घटना की शिकार हुई, यह कहां तक उचित है? यहां पर इस तरह किसी महिला का नाम नहीं लिया जा सकता।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): I will verify the records. ...(Interruptions)...

डा. राधा मोहन दास अग्रवाल: सर, किसी महिला का नाम नहीं लेना चाहिए। ...(व्यवधान)... मैं यह कह रहा हूं कि किसी पीड़ित महिला का नाम लेना पूरी तरह से अनुचित है, फिर इसके लिए नियम की क्या जरूरत है? ...(व्यवधान)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : मेरा कहना है ...(व्यवधान)...

प्रो. मनोज कुमार झा : इन्होंने नाम नहीं लिया।

**डा. राधा मोहन दास अग्रवाल** : नाम लिया है। ...(व्यवधान)...

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<sup>\*</sup> Not recorded.

DR. L. HANUMANTHAIAH: No, Sir. I have not taken the name. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): There is no question of any debate. ... (Interruptions)... We shall verify the records and if it is found, it will be expunged.

DR. L. HANUMANTHAIAH: Sir, I must bring to the notice of the hon. Minister the fact that atrocities on Scheduled Tribes have increased from 9.3 per cent to 14 per cent. There were only 8,272 cases in 2020, which in 2021, increased to 8,802. These cases are increasing year by year. Sir, we are including many communities in the lists of Scheduled Tribes; we are increasing their facilities. We are all happy for that. We are definitely supporting such Bill. But the Government must take measures to reduce the atrocities on these unfortunate communities. If we do not do that, if we do not protect them, if we do not help them and strengthen them by way of budgetary allocations by the Government, what is the point in including them in the lists of Scheduled Caste, Scheduled Tribe or Other Backward Classes? What is going to happen? Please look into that. Then only this law will have some meaning, and, for us, in passing this Bill, we will have some decorum and decency. Thank you very much, Sir.

DR. M. THAMBIDURAI (Tamil Nadu): Respected Vice-Chairman, Sir, first of all, I thank you for giving me the opportunity to speak on the Bill introduced by the hon. Minister. Sir, this Bill seeks to include Gond tribe in Scheduled Tribes list in certain Districts of Uttar Pradesh.

Sir, I would like to make it clear that reservation policy was first introduced by Tamil Nadu. Tamil Nadu is the pioneer as it set an example for other States and the Union Government. Thanthai Periyar, our forefather, was the man, who fought for the reservation for the oppressed classes, scheduled castes, scheduled tribes and other backwards classes. He never bothered about the vote bank. Hon. Members mentioned that reservation is done for vote banks. It is not like that. In Tamil Nadu, only for social justice, the Dravidian Movement fought for reservation. Sir, in 1927, in Madras Province Dr. Subbarayan was the Chief Minister of the State. At that time, when Justice Party was ruling, for the purposes of social justice, reservation was first introduced in Tamil Nadu, and, an example was set for others. Only after that, the other State Governments and the Union Government did it. Therefore, the Dravidian Movement was its architect, and, supporting the oppressed and backward classes, dalit people is our motto. Therefore, Sir, if somebody criticizes Dravidian Movement,

I oppose that, and, it happened recently. Dravidian Movement is the only... ... (Interruptions)... I am telling that .... (Interruptions)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): No side talks please. Allow the hon. Member to speak.

DR. M. THAMBIDURAI: Social justice is the most important thing for development of the country. Without social development, there cannot be any economic development of any country. That is our motive.

Secondly, Sir, in Tamil Nadu, we introduced 69 per per cent reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes and others. This was done during the period of my leader Puratchi Thalaivi MGR. At that time, 69 per cent reservation was given. Afterwards, our leader, Madam Jayalalitha, when she became the Chief Minister, she passed a Resolution in the Assembly and also brought it to the Parliament, to see that it is included in the 9<sup>th</sup> Schedule of our Constitution. We made it 69 per cent in Tamil Nadu and set an example for other States for reservation that has to be done.

My next point is regarding tribal people. We have to include them. There has been a long-pending demand from Tamil Nadu to include Narikuravas and Kuravars in the list of Scheduled Tribes. That has been a long-pending demand. Recently, the Tamil Nadu Government also sent a Resolution requesting for the same. Not only the present Government, but previously also, our AlADMK Government went on insisting that these communities have to be included in Scheduled Tribes as they are tribal people. I think the Government will consider bringing them in Scheduled Tribes.

Regarding what our hon. MP from Andhra said, the Valmiki community and the Boyar community are Scheduled Tribes in Karnataka, but in Tamil Nadu they are Backward Classes. We have been demanding for a long time that not only the Valmiki community and the Boyar community but the Badaga community in Ooty area also should be included in Scheduled Tribes. This is what we have been requesting. Some people may have been developed economically, but we have been asking for giving them social justice, for giving them some kind of status. When you have included so many communities in Scheduled Tribes, why are you not considering when the State Government of Tamil Nadu is sending you requests? That is our worry, Sir. Whatever requests the State Government is sending, that should be taken into consideration. This is a federal system. Our Modi ji is always for cooperative federalism. He is praising that. In such a situation, I am saying that when he is for

that, whenever a State Government sends a request, please try to consider the same. Whatever Modi ji dreams, that has to be fulfilled. I am requesting for that.

Sir, when we are making reservation, as hon. Member Hanumanthaiah ji said, still so many atrocities are taking place on the oppressed classes. That is a fact. There are some people who are some kind of dons or some kind of rich people who still want to oppress these people. This is a very serious matter. Government or that Government, we have to take this matter very seriously when the oppressed people are given such kind of treatment. It has to be the duty of the Parliamentarians to see that not only the laws are made but they are also implemented strictly. We have to see that social justice is given to these people. ...(Interruptions)... I don't want to take much of your time. My humble request is whatever we are discussing here, it has to come practically also because, as our hon. Member has said, only for namesake, making reservation and all that will not help. We have to create facilities and see that the laws are implemented properly. As Hanumanthaiah ji said, it has to be taken into consideration whether we have really benefited these people or not. Therefore, once again, I am requesting the hon. Minister to consider the demand of the Tamil Nadu people and include the Valmiki community, Boyar community, Badaga community, Narikurava community and Kuravars community into the Scheduled Tribes. Thank you, Sir.

श्री ज्रगलिसंह लोखंडवाला (गुजरात) : उपसभाध्यक्ष महोदय, इस अनुसूचित जाति और जनजाति बिल पर मैं अर्जुन मुंडा जी का समर्थन करता हूँ। इस महत्वपूर्ण बिल पर मैंने काफी सारे सदस्यों की बातें सुनीं। मुझे लगता है कि इस महत्वपूर्ण बिल पर हम सबको साथ देना चाहिए, क्योंकि कई जातियों को हम लोगों ने काफी सालों से, मतलब आज देश की आज़ादी का 75वाँ साल, 'अमृत काल' चल रहा है, लेकिन आज की तारीख में भी हम लोग उन समुदायों को साथ लेकर नहीं चल रहे हैं। अपोज़िशन जिस तरह की टीका-टिप्पणी और जिस तरह बात करता है कि उस समय के दौरान उसने क्या किया, तो ये जो ट्राइबल समुदाय हैं, इनको न तो शिक्षा, न बिजली, न पानी और न ही कोई सुविधा उन लोगों ने दी थी और आज लोकतंत्र के इस मन्दिर के अन्दर ये बड़ी-बड़ी बातें करते हैं! उनको मालूम नहीं है कि इसको पूरा भारत देख रहा है और दुनिया भी देख रही है कि आप लोग क्या बात कर रहे हैं। उनके हित के लिए जो बात करनी चाहिए, आप वह नहीं करते हैं, बल्कि दूसरी-दूसरी बातें करके लोकतंत्र के मंदिर का टाइम खराब कर रहे हैं। ...(व्यवधान)... माननीय प्रधान मंत्री मोदी जी की सरकार में माननीय मंत्री अर्जून मुंडा जी यह विधेयक लेकर आए हैं। उन्होंने इसमें बताया है कि यूपी के छः जिलों की जो ट्राइब्स हैं, चूँकि उनको न्याय मिलना चाहिए, इसलिए उनको ट्राइबल समुदाय में शामिल करने के लिए यह विधेयक लाया गया है। मुझे तो समझ में नहीं आता है कि इतनी सारी चर्चाएँ होने के बाद भी गलत ट्रैक पर जाकर गलत बात क्यों बतायी जाती है? इसको पूरा भारत देख रहा है। मैं इतना ही कहूँगा कि हम इसको सर्वसम्मति से पास करें। जिन लोगों को 75 साल के बाद भी न्याय नहीं मिल रहा है - आज की तारीख में वहाँ न सड़क है, न पानी है, न बिजली है, इसके माध्यम से उस समुदाय को भी न्याय मिले, उनको भी शिक्षा मिले, उनके बच्चे भी पढ़ें और आगे जाएं। महोदय, मैं आपके माध्यम से यही कहना चाहता हूँ, धन्यवाद, जय हिन्द!

## उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : डा. फौजिया खान जी।

डा. फोजिया खान (महाराष्ट्र): उपसभाध्यक्ष महोदय, मैं उत्तर प्रदेश के पिछड़े समाजों को न्याय देने के लिए लाये गये इस विधेयक का स्वागत करती हूँ। सर, हर पिछड़े समाज को, अगर वह सामाजिक, शैक्षणिक तौर पर पिछड़ा हो, तो उसको न्याय मिलना ही चाहिए। यहाँ पर बार-बार 'सबका साथ, सबका विकास' की बात की जा रही थी। 'सबका साथ, सबका विकास' होना चाहिए, लेकिन जिस तरह से जितनी जातियों के नाम यहाँ पर लिए गए, उससे यह ज़ाहिर होता है - सम्माननीय सदस्यों ने अनेक जातियों के नाम लिए, जो अभी भी इन सुविधाओं से वंचित हैं - इससे यह दिखता है कि आज भी दूर-दराज में ऐसे समाज मौजूद हैं, जिनको न्याय मिलने की आवश्यकता है।

उपसभाध्यक्ष महोदय, महाराष्ट्र में धनगर समाज कई वर्षों से न्याय के लिए वंचित है। कहा जाता है कि धनगड़ और धनगर, ये दोनों एक ही समाज है। महाराष्ट्र में इसको धनगर कहा जाता है तथा अन्य जगहों पर इसको धनगड़ कहा जाता है। सिर्फ एक अक्षर की वजह से यह बात रह गई है और कई वर्षों से यह समाज इस सुविधा से वंचित है।

उपसभाध्यक्ष महोदय, एक सम्माननीय सदस्य ने यहाँ पर कहा कि नियमों के जालों में अटका हुआ विषय, यह विषय उसी तरह से नियमों के जालों में अटका हुआ है। एक अक्षर के कारण महाराष्ट्र के इतने बड़े समाज को न्याय क्यों नहीं मिल रहा है? उपसभाध्यक्ष महोदय, एक बहुत अच्छा शेर है, जिसको मैं यहाँ पर कह रही हूँ:

"रहे दो दो फ़रिश्ते साथ, अब इंसाफ़ क्या होगा। किसी ने कुछ लिखा होगा, किसी ने कुछ लिखा होगा।"

उपसभाध्यक्ष महोदय, बात इसी तरह से अटकी हुई है। चरवाहा समाज, जो जानवर चराता है, जो पहाड़ों में, दूर-दूर इलाकों में जानवर चराने का काम करता है, मुझे तो लगता है कि अब वह उस व्यवसाय में 5 फीसदी भी नहीं रह गया है। बाकी लोग उस व्यवसाय से भी दूर हो गए हैं। कहीं न कहीं इसको सुविधा तो मिलनी चाहिए, लेकिन ये जो नियमों का जाला है, इसको दूर करने का काम आसानी से संसद में हो सकता है। संसद को हर चीज़ का अधिकार है। जो कोर्ट के निर्णय हैं, जिनकी वजह से कहा जाता है कि 50 फीसदी आरक्षण की मर्यादा है, उसे दूर करने का काम भी संसद में हो सकता है और मुझे लगता है कि यह होना भी चाहिए, क्योंकि धनगर समाज को अनेक वादे किये गये, अनेक सपने दिखाये गये, महाराष्ट्र में भी अनेक वादे किये गये। हर बार कहा जाता है कि जैसे ही हमारी सरकार आएगी, वैसे ही हम पहली कैबिनेट में यह प्रस्ताव लाएंगे,

लेकिन अब इसे भी कई बरस हो गये हैं। उपसभाध्यक्ष महोदय, धनगर समाज की व्यथा तो इस तरह होगी -

## "तेरे वादे पर जिये हम तो ये जान झूठ जाना कि खुशी से मर न जाते अगर एतिबार होता।"

महोदय, किस तरह एतबार करें? हम बात तो सबके साथ, सबके विकास की करते हैं, लेकिन अगर इतने हज़ारों समाज वंचित हैं, तो कहीं न कहीं हमें इस बात पर विचार करना चाहिए। \*"अंत में उपसभाध्यक्ष महोदय, मेरी केवल यही मांग है कि आप धनगर समाज को न्याय दिलाएं। यह कहते हुए कि किसी अन्य समुदाय के आरक्षण को प्रभावित किए बिना धनगर समुदाय को अनुसूचित जनजाति के आरक्षण का लाभ दिया जाए, यही बात कह कर मैं अपना भाषण समाप्त करती हूँ। धन्यावाद।"

کو سماجوں پچھڑے کے اتر پر دیش میں، مہودے ادھیکش سبھا آپ: (مہار اشٹر) خان فوزیہ رڈاکٹ وہ اگر ،کو سماج پچھڑے ہر ،سر ہوں۔ کرتی سُواگت کا وِدھیک اس گئے لائے لیے کے دینے نیائے کاسب' بار بار پر یہاں چاہیئے۔ ملناانصاف کو اس تو ،ہو پچھڑا پر طور شیکشک ساماجک، جس لیکن ،چاہئے ہونا وکاس کاسب ،ساتھ کاسب' تھی۔ جارہی کی بات کی وکاس کاسب ،ساتھ سے اس ہیں۔ وَنجِت سے سُویدھاؤں ان بھی ابھی جو ،گئے لیے پر یہاں نام کے جاتیوں جتنی سے طرح آوشیکتا کی ملنے نیائے کو جن ،ہیں موجود سماج ایسے میں دراز دور بھی آج کہ ہے دکھتا یہ

وَنچِت لیےکے نیےائےسے سالوں کئی سماج دھنگر میں مہار اشٹر ،مہودے سبھاادھیکش اُپ کو اس میں مہار اشٹر ہے۔ سماج ہی ایک دونـوں یہ ،دھنگـر اور دھنگـڑ کہ ہے جاتـا کہا ہے۔ صرف ہے۔ جاتـا کہا دھنگـڑ کو اس پرجگہوںدوسری اور ہے جاتـا کہا دھنگـر

ہے۔ ونچتسے سہولیت اسسماج یہ سے سالوں کئی اور ہے گئی ہربات یہ سے وجہ کمحرف ایک میں جالوں کے نیموں کہ کہا پر یہاں نے سدسئیے سمّانئیے ایک ،مہودے سبھاادھیکش اُپ سے وجہ کمحرف اس ہے۔ ہوا اٹکا میں جالوں کے نیموں سے طرح اسی وشے یہ وشے، ہوا اٹکا ایک ،مہودے سبھاادھیکش اُپ ہے؟ رہا مل نہیں کیوں نیائے کو سماجبڑے اتنے کے مہار اشٹر ے بی کہہ پر پہاں میں کوچس ،ہے شعر اچھا بہت

،ساتھ فرشتے دو دو رہے'' ہوگا۔ کیا انصاف اب ،ہوگا لکھا کچھنے کسی ''ہوگا۔ لکھا کچھنے کسی

جانور جو ،سماج چرواہا ہے۔ ہوئی اٹکیسےطرح اسیبات،مہودے سبھاادھیکش اُپ تو مجھے ،ہے کرتا کام کا چرانے جانور میں علاقوں دور دور ،میں پہاڑوں جو ،ہے چراتا

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<sup>\*</sup> Hindi translation of the original speech delivered in Marathi.

<sup>&</sup>lt;sup>†</sup> Transliteration in Urdu script.

کاروبار اسلوگ باقی ہے۔ گیا رہ نہیں بھیفیصدی پانچ میں کاروبار اس وہ اب کہ ہے لگتا جالہ کی نیموں جو یہ لیکن ،چاہیے ملنی تو سُویدھا کو اس کہیں نہ کہیں ہیں۔ ہوگئے دور بھی ہے ۔ ادھیکار کا چیز ہر کو سنسد ہے۔ ہوسکتا میں سنسدسے آسانی کام کا کرنے دور کو اس ہے مریادا کی آرکشنفیصدکپچاس کہ ہے جاتا کہاسے وجہ کی جن ،ہیں فیصلے کے کورٹ جو ہونا ہی کہ ہے لگتا مجھے اور ہے ہوسکتا رہی مسنسد یہ کام کا کرنے دور اسے ہے ،گئے دکھائے سے ناگتا مجھے اور ہے ہوستان وعدے مکئی سے سماج دھنگر کہ وریک ،ےی چاہئ سرکار یہمار یہ سے یہ کام کا کرنے کی وعدے میک وعدے میک وعدے میک عبہ رہم مہار اشٹر میک میہ اسے اب کنی ل ،گے رہی لائ پرستاؤ می رہی ٹیبنی کی پہل ہم یہ سے یو ،یگ آئے می ہوگئے برس می ہوگئے برس حی ہوگئے برس حی ہوگئے برس حی ہوگئے برس

"ہوتا اعتبار گر ہم جاتے نہ مر سے یخوش کہ

کے رتے یک وکاس کے سب ،ساتھ کے سب تو بات ہم ں؟یکر اعتبار طرح کس ،مہودے کرنا وچار پر بات اس ریہم ریکہ نہ ریکہ تو ،ریہ وَنچِت سماج ہزاروں اتنے اگر کنیل ،ری اے کی چاہ

श्री जयंत चौधरी (उत्तर प्रदेश): उपसभाध्यक्ष जी, आज सभी दल के नेताओं ने इस बिल पर अपनी भावना व्यक्त की है। यह चीज़ काफी रेअर है कि सब लोग इस कानून को लेकर आपके सहयोग के लिए खड़े हुए हैं। मैं भी इस बिल का पूरा समर्थन करता हूँ, लेकिन मैं आपको चेताना भी चाहता हूँ।

मंत्री जी, आप खुद बहुत संवेदनशील हैं, सामाजिक न्याय के विषय को लेकर गंभीर हैं, इन बारीकियों को अच्छी तरह समझते हैं। यहाँ पर कई सांसदों ने अपनी चिंता जाहिर की, अपने प्रदेश की बात की। उस तरफ से एक माननीय वरिष्ठ सांसद ने बताया कि नदी के एक छोर पर एक जाति का दर्जा दूसरा होता है और नदी के दूसरे छोर पर उस जाति का दर्जा दूसरा होता है। अभी वरिष्ठ सांसद फौजिया जी ने धनगर समाज की बात की। इसी समाज की उत्तर प्रदेश में भी माँगें हैं। 'र' और 'ड़' एक व्यंजन के चक्कर में पूरे समाज को, पूरी जाति को रोका गया है। ...(व्यवधान)... आप दूसरी जाति की बात कर रहे हैं। यह बिल बहुत सरल है। यह नौबत क्यों आई कि चार जिलों में एक जाति को अनुसूचित जाति से हटाकर अनुसूचित जनजाति में जोड़ना पड़ा? मैं चाहता हूँ कि मंत्री जी और बड़ा दिल दिखाएं और हिम्मत से काम लें। ऐसे मौके बार-बार नहीं आएंगे, जब पूरा सदन आपके सहयोग में खड़ा हो। ऐसी कितनी ही जातियाँ हैं, कितने ही विषय हैं, जो सरकारी जाल में फंसे हुए हैं, आप इसका आकलन कीजिए, सर्वेक्षण कीजिए।

महोदय, मैं कोल जाति की बात करना चाहता हूँ। उत्तर प्रदेश में कोल समाज के लगभग साढ़े सात लाख लोग विराजमान हैं, पूर्वांचल के कई जिलों में विराजमान हैं, जैसे मिर्जापुर, सोनभद्र और कौशांबी में हैं। बुन्देलखण्ड के कई जिलों में कोल समाज है और उनकी भी यही माँग है कि हम आदिवासी लोग हैं, हमारे पूर्वज शबरी जी थे, हम जंगल में रहते हैं, भूमिहीन हैं, हमें वंचित रखा जा रहा है और हम जनजाति की इस श्रेणी में आना चाहते हैं। वर्ष 2002 में प्रदेश की सरकार ने केन्द्र सरकार को एक चिट्ठी लिखी थी। वर्ष 2013 में कोल समाज की आर्थिक और सामाजिक स्थितियों पर दोबारा अध्ययन हुआ, विचार हुआ और 2014 में फिर चिट्ठी लिखी गई। जब सरकार आपको प्रस्ताव भेजती है, आपको कई राज्यों से तमाम प्रस्ताव भेजे गये, यहाँ सांसदों ने कई जातियों के विषय उठाये हैं, मैं चाहता हूँ कि मंत्री जी, आप थोड़ा सा बड़ा दिल करके,

हौसले के साथ फैसला लें और एक बड़ा मसौदा तैयार करें, जिस पर हम लोग सही रूप से अपनी बात रख पाएं। हमारे वरिष्ठ सांसदों ने बात रखी कि आज तो हमें पता ही नहीं है कि स्थिति क्या है। चार बच्चे हैं और हम तीन को भोजन देकर संतृष्ट हैं। जब तक हम आकलन नहीं करेंगे, हमने आँखों पर जो पट्टी बाँधी है, उसे नहीं उतारेंगे और देखेंगे नहीं कि क्या स्थिति है -- जब सरकार से पूछो कि कितने किसानों ने आत्महत्या की है, तो सरकार कहती है कि डेटा नहीं है। सदन में अनएम्प्लॉयमेंट पर सवाल होता है, तो सरकार कहती है कि डेटा नहीं है। किसान मोर्चे पर जो किसान शहीद हो गये, उनका कोई डेटा, कोई जानकारी सरकार के पास नहीं है। कम-से-कम इस मसौदे पर जो जानकारी आप इकट्ठा कर सकते हैं, उसे तैयार कीजिए। महोदय, मैं आज सदन में जाति गणना के समर्थन में खड़ा हूँ। मैं इस अवसर पर बहुत मजबूती के साथ यह कहना चाहता हूँ कि जब तक हम गिनती नहीं करेंगे, तब तक हम किस आधार पर फैसले ले पाएँगे? बाकी, जैसा मैंने कहा कि यह बिल बहुत सरल है, लेकिन यह ऊँट के मूँह में जीरा है। वास्तविक स्थिति यह है कि आदिवासी और वंचित समाज के लोग, जो आज भी मुख्यधारा में नहीं हैं, उन्हें ऐसा लगता है कि जब हम लोग चुनाव लड़ने जाते हैं तो उनके लिए मीठी-मीठी बातें करते हैं, उनको गृड दिखाते हैं और जब हम सरकार में आते हैं तो सरकारी तंत्र उनको डरा मारता है। इसलिए, उनके साथ न्याय होना चाहिए। मैं मंत्री जी को पुनः इस बात के लिए धन्यवाद देता हूँ कि उन्होंने यह मसौदा इस सदन में रखा और हमें मौका दिया, धन्यवाद।

श्रीमती रिमलाबेन बेचारभाई बारा (गुजरात): माननीय उपसभाध्यक्ष जी, मैं इस विधेयक के समर्थन में बोलने के लिए खड़ी हुई हूँ। मैं आपके माध्यम से माननीय मंत्री जी का धन्यवाद करती हूँ। उत्तर प्रदेश के नवनिर्मित चार जिले- संत कबीर नगर, कुशी नगर, चंदौली और संत रिवदास नगर में रहने वाले गोंड समुदाय की वर्षों की जो पीड़ा थी, उनको उस पीड़ा से मुक्त करने का आज पिवत्र काम माननीय मंत्री जी कर रहे हैं। इसके साथ-साथ, इन जिलों में रहने वाले धूरिया, नायक, ओझा, पथारी और राजगोंड समुदाय के लोगों को भी अनुसूचित जनजातियों की सूची में रखने का प्रावधान इस बिल में किया गया है, इसलिए मैं माननीय मंत्री जी का धन्यवाद करती हूँ।

माननीय उपसभाध्यक्ष श्री, मैं भी ट्राइबल हूँ और दूर-दराज के गाँव से आती हूँ। मैं इस सदन में यह कहना चाहती हूँ कि जो ट्राइबल लोग हैं, वे ज्यादातर गाँवों और शहरों से दूर जंगलों और दुर्गम पहाड़ों में रहते हैं और वे वर्षों से अनेक पीड़ाएँ झेल रहे हैं। लेकिन, ट्राइबल की समस्या और पीड़ा के अंत की शुरुआत का श्रीगणेश स्वर्गीय अटल जी की सरकार के आने के बाद से हुआ। उनके लिए पुरानी सरकारों ने कोई काम नहीं किया, बल्कि उन्होंने ट्राइबल को मात्र यूज किया। लेकिन, आज मैं यह कहना चाहती हूँ कि जब स्वर्गीय अटल जी की सरकार आई, तब ट्राइबल लोगों को एक नया मंत्रालय मिला, उनको अपना एक मंत्री मिला, उनको बजट मिला और तब से विकास की बरसात शुरू हुई। आज मैं गर्व से कहूँगी कि जब 2014 में हमारे लोकप्रिय मोदी जी की सरकार आई, तब विकास की बरसात की शुरुआत हुई। जैसा कि मैंने पहले बताया कि ट्राइबल लोग दूर-दराज में रहते हैं और वे अनेक समस्याओं से पीड़ित हैं। उनके लिए मोदी जी और अर्जुन मुंडा जी की सरकार ने जो योजनाएँ बनाईं, वे उन लोगों को ध्यान में रखते हुए बनाईं। आज उन योजनाओं पर अमल हो रहा है और आज विकास के माध्यम से ट्राइबल लोगों का कायापलट हो रहा है, यानी आज ट्राइबल समाज में विकास का सूर्योदय हो रहा है।

महोदय, मैं इसके साथ-साथ यह भी कहना चाहती हूँ कि भगवान बिरसा मुंडा जैसे हमारे कई आदिवासी क्रांतिवीर हुए हैं, लेकिन पुरानी सरकारों ने हमारे आदिवासी क्रांतिवीरों की गणना नहीं की, बल्कि उन लोगों को एक कोने में धकेल दिया गया, लेकिन जब हमारे मोदी जी की सरकार आई, तो उसने हमारे क्रांतिवीर आदिवासी समाजों को, उनके गौरव को हमारी आने वाली पीढ़ियों के लिए अमर करने का काम किया। इतना ही नहीं, पहले ज्यादातर आदिवासी समूदाय उपेक्षित होते थे। तब उनके बच्चों का क्या होता था, उनके माता-पिता का क्या होता था, उनके रोज़गार का क्या होता था, इसके बारे में किसी ने नहीं सोचा। इन सब समस्याओं का समाधान करने का काम हमारे मोदी जी की सरकार ने किया। इतना ही नहीं, ट्राइबल एरियाज़ में ऐसे कई स्थान हैं, जो हिस्टॉरिकल प्लेसेज़ हैं। मोदी जी ने उनको डेवलप किया, उनको डेवलप करके दुनिया के समक्ष रखा, फिर वहाँ टूरिज्म को डेवलप करके आदिवासी समुदाय के हाथों में रोज़गार देने का काम किया। इसलिए मैं यह कहना चाहती हूं कि आज तक आदिवासी समुदाय की जो भी समस्याएं थीं या जो समस्याएं हैं, आज हमारी सरकार उन समस्याओं का उकेल ला रही है। मैं इस बिल का स्वागत करते हुए माननीय मंत्री जी से कहना चाहती हूं, यहां कई माननीय सदस्यों ने बताया कि उनके स्टेट में अमुक प्रश्न बाकी है, उनके समुदाय का अमुक काम बाकी है, इसलिए मैं आपके माध्यम से माननीय मंत्री जी से निवेदन करना चाहती हूं कि पूरे देश के राज्यों की अनुसूचित जनजातियों की जो समस्याएं हैं, उनकी जो मांगें हैं, उनका त्वरित न्यायिक उकेल लाया जाए और उन लोगों को न्यायिक लाभ भी दिया जाए। मैं इस बिल का स्वागत करते हुए अपनी बात समाप्त करती हूं, धन्यवाद।

SHRI G.K. VASAN (Tamil Nadu): Sir, I stand here to welcome this Bill. The Gond Community in Uttar Pradesh has its own population status when Census was taken in 2011 itself. It is in the merit to take its right and to get the privilege of the State and Central Government Schemes. At the same time, it is to be noted that there are a lot of other communities which are on merit not only in Uttar Pradesh but also in many States in our country and are in pending to get the status which has to be looked by the hon. Minister.

The process to include tribes in the ST list begins with the recommendation from the respective State Governments. In that case, the Tamil Nadu Government had recommended, the previous Government had recommended and the Opposition parties, today, are together so that the Union Government has approved the proposal of the Ministry of Tribal Affairs for the inclusion of Narikoravan along with the Kurivikkaran Community in respect of the State of Tamil Nadu through the introduction of the Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022 in Parliament to amend the Constitution (Scheduled Tribes) Order, 1950. I only request the Government and the hon. Minister of Tribal Affairs that this Bill is a very important Bill. The Narikoravan Community is waiting for a long time and they are on

merit. They are very poor. They have to be uplifted. So, the Central Government has to bring this Bill in this Session positively and give them justice.

Sir, to conclude, I would also like to say that communities like Valmiki, Boyars, Badugas from Ooty and Kurubas are all in the pending list which have the status to get the rights from the State and the Central Government and to prosper their lives in the free India.

I, therefore, request the Central Government to keep this in mind and see that these communities are also to be brought to the mainstream by the Central Government. Thank you, Sir.

श्री बृजलाल (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, मैं सरकार द्वारा प्रस्तुत संविधान (अनुसूचित जातियां और अनुसूचित जनजातियां) आदेश (दूसरा संशोधन) विधेयक, 2022 के समर्थन में खड़ा हुआ हूं। महोदय, इस संशोधन से उत्तर प्रदेश के चार जिलों संत कबीर नगर, कुशी नगर, चंदौली और संत रविदास नगर के जिलों में रहने वाले गोंड, धूरिया, नायक, ओझा, पथारी और राजगोंड समुदाय के लोगों को अनुसूचित जनजाति में शामिल होने का मौका मिला है।

महोदय, मैं सबसे पहले माननीय प्रधान मंत्री नरेन्द्र मोदी जी को धन्यवाद देना चाहता हूं कि उनके द्वारा अनुसूचित जाति और अनुसूचित जनजाति के उत्थान के लिए बड़े पैमाने पर पहल की गई है। महोदय, 1989 में एक एक्ट पास हुआ था -- The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, उसमें कुछ अत्याचार की धाराएं शामिल की गई थीं। जो एससी/एसटी एक्ट में आते थे और पनिशमेंट मिलती थी। उसके बाद जो उत्पीडित व्यक्ति होते हैं, उनकी आर्थिक सहायता के लिए उस समय की सरकार को छह बरस लग गए और 1995 में, the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules बना और उसमें आर्थिक सहायता का प्रावधान किया गया। उस प्रावधान में आर्थिक सहायता कम मिलती थी। उसमें पहले मुकदमा दायर होता था, उसके बाद चार्जशीट दाखिल होती थी और इन्वेस्टिगेशन के बाद पीड़ित व्यक्ति को आर्थिक सहायता मिलती थी और वह आर्थिक सहायता भी बहुत कम होती थी। सर, 2014 में माननीय नरेन्द्र मोदी जी की सरकार आई और सितम्बर 2015 में कार्रवाई शुरू की गई और एससी/एसटी एक्ट 1985 में व्यापक परिवर्तन किए गए। अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) संशोधन अधिनियम, 1989, 1.1.2016 को लागू हुआ और ऐसी तमाम धाराएं उसमें शामिल की गईं, जिनकी पहले किसी सरकार ने चिंता नहीं की थी। मैं यू.पी. में एससी/एसटी कमीशन का चेयरमैन रहा हूं, इसलिए मुझे इस बारे में काफी जानकारी है। मैं बताना चाहता हूं कि माननीय नरेन्द्र मोदी जी के कार्यकाल में क्या-क्या हुआ? कुछ धाराएं ऐसी हैं, जो शामिल की गईं। पहले केवल 22 अपराध शामिल थे, लेकिन मोदी जी के कार्यकाल में 25 और शामिल किए गए और अब एससी/एसटी एक्ट में 47 किस्म के अपराध शामिल हैं। मान्यवर, जूतों की माला पहनाना, नग्न या अर्धनग्न घुमाना-यह एक्ट में कहीं परिवर्तित नहीं था, यह मोदी जी के कार्यकाल में लागू हुआ। बलपूर्वक उसकी मूंछ मुंडा देना, यह कहीं नहीं था, यह शामिल हुआ। दक्षिण भारत में देवदासी एक प्रथा थी। अनुसूचित जाति की स्त्री या लड़की जिदंगी भर देवदासी बनी रहती थी, उसका शोषण होता

था। उपसभाध्यक्ष महोदय, मोदी जी ने एससी/एसटी एक्ट में देवदासी प्रथा को प्रतिबंधित किया। एक बात यह थी कि अनुसूचित जाति या ट्राइबल को वोट नहीं देने देना। कुछ सीटें रिज़र्व होती हैं और उन पर एससी/एसटी ही खडा हो सकता है, लेकिन जो दबंग लोग होते थे, वे उसको नॉमिनेशन फाइल नहीं करने देते थे। वे अपने घर के नौकर और चरवाहे के नाम से नॉमिनेशन फाइल करवाकर उसके नाम पर खुद उसकी शक्तियों का इस्तेमाल करते थे। माननीय मोदी जी इसके संशोधन में इसे लाए और इसमें मतदान करने, निर्देशन और नॉमिनेशन फाइल करने पर रोकने वाले को एससी/एसटी एक्ट के जूर्म में लाया गया। महोदय, हमारी पंचायत में तमाम प्रधान बन जाते हैं, नगर-निकायों में बन जाते हैं, लेकिन वहां का जो दबंग आदमी होता है, वह उन पर प्रेशर डालता है कि तुम वही करोगे, जो मैं कहूंगा। माननीय मोदी जी ने एससी/एसटी एक्ट में इसको अपराध घोषित किया कि किसी पदाधिकारी को, जो पंचायत सदस्य है, नगर-निगम में है, अगर उसको काम करने से रोका जाता है, तो यह एससी/एसटी एक्ट का जूर्म है। तमाम ऐसी चीज़ें हैं। दलित संत, बाबा साहेब के अपमान में सितंबर 2016 में गाज़ियाबाद में एक नेता ने कहा था कि ये मूर्तियां जो उंगली उठाए खड़ी हैं, ये कहती हैं कि मैं जिस प्लॉट में हूं वह भी मेरा है और सामने का प्लॉट भी मेरा है। बाबा साहेब को भू-माफिया कहा था। सर, मोदी जी ने इस एक्ट में शामिल किया कि अति श्रद्धा से माने जाने वाले किसी दिवंगत व्यक्ति का शब्दों द्वारा या किसी अन्य साधन द्वारा अनादर करना। उस नेता के खिलाफ मुकदमा कायम हुआ था। यह काम मोदी जी ने किया है। अनुसूचित जातियों की स्त्रियों को उनकी मर्जी के बिना टच करना भी अपराध में शामिल किया गया। इस तरह से तमाम अपराध हैं। महोदय, समय कम है, मैं बताना चाहता हूं कि एक और अपराध होता था। मैं एक पुलिस अधिकारी रहा हूं, इसलिए मैंने उस समस्या को देखा कि यदि कोई दलित घोड़े पर बारात निकालता था, तो उसको निकालने नहीं दी जाती थी। ...(समय की घंटी)... एक समय आगरा में दंगा हुआ था। ...(व्यवधान)...

प्रो. मनोज कुमार झा: सर, आज भी होता है। ...(व्यवधान)... अभी हुआ है। ...(व्यवधान)...

श्री वृजलाल: महोदय, यह सब मोदी सरकार अपराध की श्रेणी में लाई है और उसको दूर किया है। महोदय, मुझे दो मिनट का समय और दीजिए। एक एक्ट में जो किसी ने नहीं किया, वह माननीय मोदी जी ने किया। उन्होंने क्या किया? उन्होंने किया कि अगर किसी अनुसूचित जाति के व्यक्ति की हत्या होती है, तो उसके लिए आर्थिक सहायता सवा आठ लाख रुपये की है। चार लाख साढ़े बारह हज़ार की राशि एफआईआर पर और चार लाख साढ़े बारह हज़ार की राशि चार्जशीट पर - सवा आठ लाख एक मुश्त राशि की व्यवस्था की। महोदय, इतना ही नहीं, अगर वह घर का कमाऊ सदस्य है, ब्रेड विनर है, तो उसकी विडो को, उसके परिवार को, उसके बच्चों को डीयरनेंस अलाउंस के साथ पांच हज़ार रुपये पेंशन की व्यवस्था की। मैं योगी आदित्यनाथ जी को धन्यवाद देता हूं कि उन्होंने उत्तर प्रदेश में इसको लागू किया। मैं दावे के साथ कह सकता हूं ...(समय की घंटी)... तमाम अत्याचार की बातें अपनी स्टेट में जाकर देख लें। मैं दावे के साथ कहता हूं कि 80 परसेंट स्टेट गवर्नमेंट्स इसका पालन नहीं करती हैं।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): अब आप समाप्त कीजिए।

श्री बृजलाल: महोदय, केवल आर्थिक सहायता ही नहीं, बल्कि इसके साथ उसके बच्चों को ग्रेजुएशन तक फ्री एजुकेशन, मकान नहीं है, तो मकान और घर के तीन महीने के खर्च की व्यवस्था आदि जो कुछ भी किया है, वह माननीय मोदी जी द्वारा किया गया है।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : ठीक है, धन्यवाद बृजलाल जी।

श्री बृजलाल: दलितों के लिए जो सबसे हितैषी सरकार रही है, वह माननीय मोदी जी की सरकार रही है। मैं खुद अनुसूचित जाति का हूं। अब जहां तक बिल की बात है...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : आप आठ मिनट बोल चुके हैं।

श्री बृजलाल: उत्तर प्रदेश में जहां ट्राइबल ज्यादा हैं - चंदौली, मिर्जापुर और सोनभद्र। मेरा सौभाग्य रहा है कि जब मैं प्रदेश का एडीजी और स्पेशल डीजी, लॉ एंड ऑर्डर था, तो उनके बीच में तीन महीने में दो दिन बिताता था। महोदय, वहां पर जो जातियां हैं, उनको यह सहायता मिल रही है, लेकिन कुछ जातियां ऐसी हैं, जो छूट गई थीं, गोंड, राजगोंड छूट गई थीं, लेकिन कुछ जातियां ऐसी हैं...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): धन्यवाद, बृजलाल जी। श्री सकलदीप राजभर जी, आप बोलिए।

श्री बृजलाल: गोंड और खरवार के सर्टिफिकेट ले रही हैं। ...(व्यवधान)... उसको भी रोकना होगा।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): श्री सकलदीप जी, आप बोलिए। मैंने उनका का नाम लिया है, बृजलाल जी, आप बैठ जाइए।

श्री बृजलाल: सर, मैं अपनी बात समाप्त करता हूं और इस बिल का सपोर्ट करता हूं। मैं यह भी कहना चाहता हूं कि फर्जी तौर पर जो अनुसूचित जाति और जनजाति का फायदा ले रहे हैं, उनको भी रोकना चाहिए।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): धन्यवाद, बृजलाल जी। श्री सकलदीप राजभर जी, आप बोलिए।

श्री सकलदीप राजभर (उत्तर प्रदेश): महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस महत्वपूर्ण विधेयक पर बोलने का अवसर दिया। हमारी सरकार जो संविधान (अनुसूचित जातियां) आदेश, 1950 और संविधान (अनुसूचित जनजातियां) (उत्तर प्रदेश) आदेश, 1967 का संशोधन करने वाले विधेयक को लेकर आई है। मैं इसका समर्थन करने के लिए खड़ा हुआ हूं।

महोदय, इस विधेयक का नाम है - संविधान (अनुसूचित जातियां एवं अनुसूचित जनजातियां) आदेश (दूसरा संशोधन) विधेयक, 2022. मैं बताना चाहता हूं कि उत्तर प्रदेश के चंदौली, कुशी नगर, संत कबीर नगर और संत रविदास नगर जिलों के गोंड समुदाय को पहले अनुसूचित जाति की श्रेणी में रखा गया था, हालांकि अब केंद्र सरकार ने इस संशोधन बिल के तहत इन्हीं चार जिलों के गोंड समुदाय को अनुसूचित जनजाति की श्रेणी में डालने का प्रस्ताव किया है। यह बिल लोक सभा में पेश किया गया था। इसे लोक सभा से पारित कर दिया गया था और अब यह राज्य सभा में आया है।

महोदय, उत्तर प्रदेश सरकार की काफी समय से मांग थी कि नए जिलों - संत कबीर नगर, कुशी नगर, चंदौली और संत रविदास नगर के गोंड समुदाय को अनुसूचित जाति की श्रेणी से हटाया जाना चाहिए और इसके साथ ही उत्तर प्रदेश सरकार ने यह भी मांग रखी थी कि इन जिलों के गोंड, धूरिया, नायक, ओझा, पथारी और राजगोंड समुदायों को अनुसूचित जनजाति की श्रेणी में डाला जाना चाहिए।

#### 5.00 P.M.

अब उत्तर प्रदेश सरकार की इसी मांग को पूरा करने के लिए केन्द्र सरकार राज्य सभा में इस विधेयक को लेकर आई है। उपसभाध्यक्ष महोदय, ये सभी समुदाय सदियों से उपेक्षा का शिकार रहे हैं, लेकिन मुझे खुशी है कि अब हमारी सरकार इस कल्याणकारी विधेयक को लेकर आई है, जिसका भरपूर लाभ इन समुदायों को अवश्य मिलेगा।

उपसंभाध्यक्ष महोदय, मैं यहां बताना चाहता हूं कि हमारे आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में अनुसूचित जनजातियों के विकास एवं कल्याण का कार्य बड़ी तेजी से और प्रतिबद्धता के साथ किया जा रहा है और इन्हीं प्रयासों के तहत बहुत सी विसंगतियों को भी दूर किया जा रहा है। जैसा कि हम सभी जानते हैं कि देश आज़ादी का अमृत महोत्सव धूमधाम से मना रहा है। हमारी सरकार का यही संकल्प है कि जब देश 100 साल पूरे करे, तो देश के आदिवासी मुख्यधारा का एक महत्वपूर्ण हिस्सा बनकर उभरें। वे देश के विकास में अपना भरपूर योगदान दें और सभी क्षेत्रों में आगे बढें।

हमारा अनुसूचित जनजाति समाज हमेशा से ही पिछड़ा रहा है, शिक्षा और सुविधाओं से दूर रहा है, लेकिन जब से आदरणीय नरेन्द्र मोदी जी की सरकार आई है, इस समाज पर ध्यान दिया जाने लगा है और इस समाज को देश की मुख्यधारा में लाने का काम हमारी सरकार द्वारा किया जा रहा है। मैं इसके लिए आदरणीय प्रधान मंत्री जी का और माननीय मंत्री जी का दिल से आभार व्यक्त करता हूं।

उपसभाध्यक्ष महोदय, हमारी सरकार ने "सबका साथ, सबका विकास, सबका प्रयास और सबका विश्वास" का जो नारा दिया है, यह विधेयक उसको पूरी तरह से सार्थक करता है। इसके अलावा मैं माननीय मंत्री जी को सुझाव देना चाहता हूं कि उक्त चार जिलों के अलावा भी उत्तर प्रदेश के अनेक जिलों में उक्त जातियां हैं तथा इस स्तर की कई जातियां भर, राजभर, तुरहा, तुरैया, केवट, बिन्द, मल्लाह, पटवा, कोल, धनगर आदि जातियों को अनुसूचित जनजाति में शामिल किया जाए, ताकि इनके बच्चों के भविष्य उज्ज्वल हो सकें और इनके भी अच्छे दिन आ सकें।

माननीय उपसभाध्यक्ष जी, इन्हीं शब्दों के साथ, मैं इस विधेयक का समर्थन करता हूं और अपनी बात समाप्त करता हूं, बहुत-बहुत धन्यवाद।

## उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : धन्यवाद। श्री विनय दीनू तेंदुलकर।

श्री विनय दीनू तंंदुलकर (गोवा): उपसभाध्यक्ष महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद। इसके साथ ही मैं अपनी पार्टी भारतीय जनता पार्टी का भी धन्यवाद करता हूं। महोदय, यह बिल उत्तर प्रदेश के लिए है और बहुत सोच-समझकर लाया हुआ बिल है। महोदय, 22 साल पहले गोवा में गोवा के शेड्यूल्ड ट्राइब्स बंधुओं ने आंदोलन किया था कि उनको शेड्यूल्ड ट्राइब्स का स्टेटस मिले। वर्ष 2003 में स्वर्गवासी मनोहर परिकर जी गोवा के मुख्य मंत्री थे - आज उनकी जयंती का दिन है, जन्म दिन है, उन्होंने शेड्यूल्ड ट्राइब्स को सम्मान दिया था। उस समय केन्द्र में भारतीय जनता पार्टी की सरकार थी और तब गोवा में गावड़ा, कुन्बी, वेलिप, धनगर के लिए आंदोलन चल रहा था। उनके समय में उनको ट्राइब्स का स्टेटस मिल गया, लेकिन उसमें से एक धनगर कम्युनिटी बची हुई है, वह एक टेक्निकल वर्ड की वजह से बच गई और उनको ट्राइब्स का स्टेटस नहीं मिल पाया। पिछले बहुत सालों से धनगर समाज गोवा में - जैसे महाराष्ट्र के बारे में हमारी बहन ने अभी उल्लेख किया, वैसे ही गोवा में धनगर समाज है, जो पहाड़ पर रहता है। उस धनगर समाज को ट्राइब्स का स्टेटस मिलना बहुत जरूरी है। पिछले 20 सालों से वे आंदोलन कर रहे हैं। मैं सरकार से और माननीय मंत्री जी से विनती करता हूं कि गोवा और महाराष्ट्र के धनगर समाज को न्याय मिले, बहुत-बहुत धन्यवाद।

श्री बिप्नव कुमार देव (त्रिपुरा): 'जतना खुलुम्का', सभी को नमस्कार। उपसभाध्यक्ष जी, मैंने अभी जो शब्द बोला 'जतना खुलुम्का', उसके लिए मैं बताना चाहता हूं कि हमारे यहाँ के ट्राइबल लोग इस भाषा में बात करते हैं, इसीलिए मैंने उसी से बोलना शुरू किया और आपको नमस्कार किया। निश्चित तौर पर यह जो बिल लाया गया है, जो उत्तर प्रदेश से संबंधित है, मैं इस बिल के अमेंडमेंट का समर्थन करता हूं। वैसे मैंने इस बिल पर बोलना नहीं था, मैं ऐसा चाह रहा था कि अनुसूचित जाति और अनुसूचित जनजाति के जो सभी सांसद हैं, वे ही इस बिल पर बोलें, किंतु मैंने देखा कि नॉर्थ-ईस्ट में एक बड़ी मात्रा में एस.टी. लोग रहते हैं। हमारी आठ स्टेट्स हैं, लेकिन उनमें से कोई भी प्रतिनिधि बोल नहीं रहा था, तब मैंने माननीय उपसभापति जी से अनुरोध किया कि मैं इस बिल पर बोलना चाहता हूं। पहले तो मैं यह कहना चाहता हूं कि माननीय प्रधान मंत्री जी के नेतृत्व में, एनडीए की सरकार आने के बाद उत्तर पूर्वांचल के जो आठ राज्य हैं, उन आठ राज्यों में से चार मुख्य मंत्री एस.टी. वर्ग के हैं। राज्य छोटा हो सकता है, जैसे हमारे त्रिपुरा राज्य में महोदय, मैं त्रिपुरा राज्य से आता हूं, वहाँ 32 परसेंट एस.टी. वर्ग के लोग हैं, 18 परसेंट एस.सी. वर्ग के लोग हैं, मतलब 50 परसेंट हो गया। मैं यह भी कहना चाहता हूं कि एस.सी./एस.टी. वर्ग को राजनीतिक तौर पर सिद्धि तक पहुँचाना माननीय प्रधान मंत्री जी का लक्ष्य है। आईन जहाँ

बनता है, असेम्बली हो, लोक सभा और राज्य सभा हो, इन तीनों में एस.सी./एस.टी. वर्ग के ज्यादातर लोग आएं और यह प्रमाणित हो - ऐसा काम भारतीय जनता पार्टी की सरकार ने और दल ने किया है, जैसे त्रिपुरा असेम्बली में एस.सी. वर्ग के लिए 10 सीट्स आरक्षित हैं। जब 2018 में इलेक्शन हुए थे, तो भारतीय जनता पार्टी ने एस.सी. वर्ग के लिए जो 10 सीट्स संरक्षित हैं, उनमें तो प्रतिनिधित्व दिया ही है, इसके साथ ही दो जनरल सीट्स से भी एस.सी. कैंडिडेट्स दिए और आज दोनों जीतकर विधायक बने हुए हैं। इनमें से एक को तो एस.सी. कॉरपोरेशन का चेयरमैन भी बनाया गया है। भारतीय जनता पार्टी की सरकार और पार्टी बोलती नहीं है, बल्कि प्रमाणित करती है। आप लोग माननीय प्रधान मंत्री जी को देखिएगा कि उन्होंने हमारी जनजातियों का, हमारी मूल अनुसूचित जनजाति वर्ग का सम्मान किया है। महोदय, उन्हें क्या चाहिए? उन्हें प्रतिष्ठा चाहिए, सम्मान और आदर चाहिए। मैं गर्व करता हूं कि मैं नॉर्थ-ईस्ट से आता हूं। हमारे त्रिपुरा राज्य में 20 ट्राइब्स हैं और सब ट्राइब्स भी बड़ी मात्रा में हैं। पूरे नॉर्थ-ईस्ट में बड़ी मात्रा में एस.सी. और एस.टी. जाति के लोग हैं। आप माननीय प्रधान मंत्री जी को देखिएगा कि वे जब भी अपना परिधान पहनते हैं, हमारे नॉर्थ-ईस्ट के हर एस.टी. व्यक्ति के गले में जो रेशा रहता है, जो कि हमारे एस.टी. समाज के सम्मान का परिधान होता है, वे उसको समय-समय पर पहनते हैं और जब हमारा एक एस.टी. भाई जंगल से यह देखता है कि माननीय प्रधान मंत्री जी ने हमारा परिधान पहना हुआ है, तो वह एक सम्मानबोध महसूस करता है और मानता है कि मैं भारतवासी हूं, मैं हिंदुस्तानी हूं। यह दिशा माननीय प्रधान मंत्री जी ने दी है। नॉर्थ-ईस्ट में लंबे समय से कांग्रेस और उसके सपोर्ट में सरकार थी, लेकिन नॉर्थ-ईस्ट को क्या माना जाता था? मैंने अभी बोला कि चार मुख्य मंत्री तो एस.टी. ही हैं, लेकिन ऐसा माना जाता था कि नॉर्थ-ईस्ट मतलब वहाँ पर इन्सर्जेंसी है, वहाँ उग्रवादी हैं, वहाँ सब अत्याचारी रहते हैं - इस तरीके से बोलकर एस.टी. के व्यक्ति का अपमान किया जाता था। आज माननीय प्रधान मंत्री जी के नेतत्व में सरकार आने के बाद 42 सालों में जो नागालैंड में प्रॉब्लम थी, उसका समाधान किया गया है। माननीय प्रधान मंत्री जी ने इसका समाधान किया है। आज नॉर्थ-ईस्ट में किसी भी जगह पर एस.टी. के व्यक्ति को, किसी भी हालत में उग्रवादी व एक्सट्रिमिस्ट के नाम से नहीं जाना जाता है, बल्कि भारतवासी के नाम से जाना जाता है। माननीय प्रधान मंत्री जी के नेतृत्व में नॉर्थ-ईस्ट से एक्सट्रिमिस्ट और उग्रवादी नाम धो-माँजकर हमेशा के लिए चला गया है। आज एस.सी./एस.टी. समाज के लिए जो काम भारतीय जनता पार्टी की सरकार ने किया है, वह प्रमाणित है। काम करना और काम को प्रमाणित करना -यह माननीय प्रधान मंत्री जी ने किया है। मैंने स्वाभाविक तौर पर इस बिल को देखा है, जो उत्तर प्रदेश के चार जिलों की अनुसूचित जाति/अनुसूचित जनजाति को जोड़ने के संबंध में है। जब मैंने देखा कि हाउस में बहुत सारे लोग माननीय प्रधान मंत्री जी के, भारतीय जनता पार्टी के एट्रोसिटीज़ बिल की आलोचना, समालोचना कर रहे थे, तो मुझे उठकर बोलना पड़ा, क्योंकि यह देखना पड़ेगा कि प्रमाणित कौन है? आज देश में सबसे ज्यादा एस.सी. वर्ग के सांसद किसके पास हैं, एस.टी. वर्ग के सांसद किसके पास हैं, कॉरपोरेटर्स किसके पास हैं? मुख्य मंत्री किसके पास हैं, भारतीय जनता पार्टी के, नरेन्द्र भाई मोदी के पास हैं। आज सरकार में जो मंत्री हैं, कोटे से एक एस.टी. है तो एक ही आएगा, एक एम.ओ.एस. है तो एक ही आएगा। आज एस.टी. का कोई कोटा नहीं है, कितने मंत्री हैं, हो सकता है कि हम सब लोग नहीं जानते हों। एस.सी./एस.टी. कोटे से आजकल मंत्री नहीं बनता, वह इसके बाहर होता है। एस.सी./एस.टी. कोटे से माननीय प्रधान मंत्री जी के नेतृत्व में मंत्री नहीं बनाया जाता है, आज एस.सी./एस.टी. कोटे से बहुत ज्यादा मंत्री बने हुए हैं। यह मोदी जी ने करके दिखाया है, इसलिए मैं इस बिल को सपोर्ट करता हूं।

साथ-ही-साथ माननीय प्रधान मंत्री जी की जो प्रामाणिकता है, इसको और भी नीचे तक लेकर हम सब लोग मिलकर काम करेंगे, यही मैं आशा करता हूं। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Hon. Members, hon. Minister will reply to the debate tomorrow. Therefore, we shall, now, take up the Special Mentions. Shri Ghanshyam Tiwariji.

### **SPECIAL MENTIONS**

### Need for stringent measures to prevent the misuse of antibiotics

श्री घनश्याम तिवाड़ी (राजस्थान): माननीय उपसभाध्यक्ष महोदय, पिछले कुछ दशकों में बैक्टीरियल (जीवाणु) संक्रमण से होने वाले रोगों में ज्यादा वृद्धि हुई है। एंटीबायोटिक दवाइयों के अंधाधुंध प्रयोग की वजह से जीवाणुओं ने अपनी प्रतिरोधक क्षमता को बढ़ा लिया है। इन पर अब एंटीबायोटिक दवाइयों का असर ही नहीं हो रहा है और ये 'सुपरबग' बन गए हैं।

भारत में एंटीबायोटिक दवाइयों का धड़ल्ले से इस्तेमाल किया जा रहा है और इसके नतीजे बेहद गंभीर हैं। भारतीय चिकित्सा वैज्ञानिक अनुसंधान परिषद् (आईसीएमआर) के ताजा अध्ययन के अनुसार भारत के हर तीन स्वस्थ वयस्कों में से दो का शरीर एंटीबायोटिक रेज़िस्टेंट हो चुका है, यानी उन पर एंटीबायोटिक दवाएं बेअसर हैं। यदि स्थिति पर नियंत्रण नहीं हो पाया, तब हर साल लगभग एक करोड़ लोग एंटीबायोटिक रेज़िस्टेंस की वजह से काल-कवलित होंगे और 2.4 करोड़ लोग गरीबी की रेखा से नीचे जीने के लिए मज़बूर होंगे।

अतः आपके माध्यम से मेरा निवेदन है कि एंटीबायोटिक दवाइयों के दुरुपयोग को रोकने के लिए सरकार द्वारा कठोर कदम उठाए जाएं तथा डब्लू.एच.ओ. के दिशा-निर्देशों का गंभीरता से पालन किया जाए। साथ ही वैकल्पिक चिकित्सा पद्धतियों को बढ़ावा दिया जाए।

श्री धनंजय भीमराव महादिक (महाराष्ट्र) : महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय के साथ स्वयं को सम्बद्ध करता हूं।

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

# Need for district-wise evaluation of New Green Field Airports, under regional connectivity scheme in Uttar Pradesh

डा. लक्ष्मीकांत बाजपेयी (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, देश में अपरिचालित एवं अल्पपरिचालित हवाई अड्डों से क्षेत्रीय हवाई संपर्क को बढ़ावा देने तथा आम जनता के लिए हवाई यात्रा को किफायती बनाने हेतु नागर विमानन मंत्रालय ने क्षेत्रीय संपर्क योजना 'उड़ान' (उड़े देश का आम नागरिक) शुरू की है। 'उड़ान' एक सतत योजना है, जिसके अंतर्गत और अधिक गंतव्य स्टेशनों तथा मार्गों को शामिल करने के लिए समय-समय पर बोलियों के चरण आयोजित किए जाते हैं। भारत सरकार ने राज्य सरकारों, भारतीय विमानपत्तन प्राधिकरण, सार्वजनिक क्षेत्र के उपकरण और सिविल एन्क्लेवों के मौजूदा परिचालित, अल्पपरिचालित हवाई अड्डों/हवाईपट्टियों के उद्धार हेतु 4,500 करोड़ रुपये के बजट का अनुमोदन भी किया है। इस योजना की शुरुआत के बाद से अब तक एक करोड़ से अधिक हवाई यात्रियों ने 'उड़ान' योजना का लाभ उठाया है। यह योजना देश में टियर-2 और टियर-3 शहरों के बीच संपर्क पर ध्यान केंद्रित करती है। हमने यह भी देखा है कि कोविड महामारी का इस योजना पर प्रतिकूल प्रभाव पड़ा है। कुछ मार्गों के परिचालन में देरी तथा मार्गों पर प्रचालन बंद करने के कारण भी इस योजना की गति पर फर्क पड़ा है। अवार्ड किए गए मार्गों पर प्रचालनों की निरंतरता का कायम न रहना भी एक मुख्य कारण देखा गया है, साथ ही चयनित एयरलाइन प्रचारकों का तैयार न होना भी विलम्ब का एक कारण है।

अतः मेरा आपके माध्यम से माननीय नागरिक विमानन मंत्री जी से निवेदन है कि इस योजना के अंतर्गत बनाए जाने वाले नए ग्रीनफील्ड विमानपत्तनों और उत्तर प्रदेश राज्य में बनाए जाने वाले नए ग्रीनफील्ड विमानपत्तनों की स्थिति का जिलेवार मूल्यांकन करके उनमें सुधार लाया जाए। साथ ही देश भर के सभी हवाई अड्डों पर जो मंत्रालय द्वारा चयनित किए गए हैं, उन पर लम्बित कार्य और औपचारिकताओं को पूर्ण करके उड़ान आरम्भ की जायें, जिससे कि देश का आम नागरिक भी अपने शहर से उड़ान भरने का आनन्द ले सके।

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Shri Elamram Kareem — Not present. Shri Shanmugam.

# Need for time-bound completion of Vikravandi-Kumbakonam National Highway project in Tamil Nadu

SHRI M. SHANMUGAM (Tamil Nadu): Sir, Vikravandi-Kumbakonam National Highway Project, namely, NH-45C, was proposed and started during the UPA regime, keeping in view the demand for hassle-free transport in the Delta Region. After feasibility report and Budget grants, the project work was started in March 2018, and it is still going on at snail's pace. In some sections, the road conditions are very poor and the people are facing a lot of inconveniences while travelling. For example, in Koliyanpur-Pinnalur section, the road conditions are very bad. Coleroon, Kollidam river bridge in Annaikarai collapsed during construction stage and, therefore, immediate action should be taken to construct the bridge and reinforce the strength of the bridge. Vikravandi-Sethiathopu section of NH-45C is not getting completed, so also the Cholapuram-Thanjavur section. People are facing a lot of difficulties in commuting in these places. Different contractors are taking up this project and the execution work is going very slow. I would request the hon. Minister for Road Transport and National Highways to direct the NHAI authorities to closely monitor these projects and should ensure that the road construction projects in these sectors

are completed in a time-bound manner. For this purpose, they should depute a monitoring team to supervise and expedite the project.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with what the hon. Member has said.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : डा. अनिल सुखदेवराव बोंडे।

डा. अनिल सुखदेवराव बोंडे: उपसभाध्यक्ष महोदय, मैं आपके माध्यम से महाराष्ट्र के विदर्भ एरिया में संतरा उत्पादक किसानों और संतरा निर्यातक किसानों के लिए न्याय माँग रहा हूँ। सर, विदर्भ का नागपुर और अमरावती डिवीजन संतरे के लिए प्रसिद्ध है।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): एक मिनट, आप सुनिए। स्पेशल मेंशन के लिए आपने ऑफिस में जो स्क्रिप्ट जमा की है, उसी का पाठ करना है। आप उसके स्थान पर इम्प्रॉम्प्टु नहीं बोल सकते हैं, भाषण नहीं दे सकते हैं।

### डा. अनिल सुखदेवराव बोंडे : \*

### Need for relief to exporters of Orange fruits from Vidarbha region in Maharashtra to Bangladesh

DR. ANIL SUKHDEORAO BONDE (Maharashtra): Sir, you are aware that in Maharashtra State, Amravati and Nagpur Division is recognized as Vidarbha. It is also the highest orange-fruit producer and exporter in the country. Total 1,26,000 hectares of area is occupied for production of orange fruits in Amravati and Nagpur Division. Around seven lakh metric tonnes of oranges are produced in the season of Ambiya and Mriga bahar.

The farmers and producer company exporters of this Division have yearly been exporting around 1.25 to 1.50 lakh metric tonnes of oranges to Bangladesh. But, due to hike in Import Duty by Bangladesh Government from Rs. 32 to Rs. 62 per Kg, the orange export to Bangladesh has totally been stopped this season. Due to multiple-time hikes in Import Duty and devaluation of currency of Bangladesh, total orange export from Vidarbha has suffered.

I urge upon the Government to interfere in this matter to impress upon the Government of Bangladesh to reduce the Import Duty or support orange exporters by providing 25 to 30 per cent subsidy to continue orange export to Bangladesh.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with what the hon. Member has said.

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

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<sup>\*</sup> Not recorded.

## Need for implementation of recommendations of Swaminathan Commission and loan waiver to farmers

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): महोदय, मैं आपको धन्यवाद देती हूं कि आपने मुझे किसानों के इतने महत्वपूर्ण विषय पर बोलने का अवसर दिया। आज खेती करना मुनाफे का सौदा नहीं रहा है। पेट्रोल-डीज़ल के दाम बढ़ रहे हैं, खाद और बीज की कीमत बढ़ रही है, बिजली के दाम कम नहीं हो रहे हैं। देश का किसान कर्ज़ लेकर खेती कर रहा है, जिसे वह चुकाने में असमर्थ है।

खेती में बढ़ रही लागत और फसलों का लाभकारी मूल्य नहीं मिलने के कारण 80 प्रतिशत से अधिक किसान भारी कर्ज़ में हैं। जगह-जगह किसान आत्महत्या कर रहे हैं और सड़कों पर आन्दोलन कर रहे हैं। किसान कर्ज़ से तभी निकल पाएगा, जब स्वामीनाथन आयोग की सिफारिशों के आधार पर, सभी फसलों के लिए सी2+50% के फार्मूले से एमएसपी की गारंटी का कानून बनाया जाए।

अतः आपके माध्यम से मेरा सरकार से निवेदन है कि सभी किसानों के सभी प्रकार के कर्ज़ माफ किए जाएं और स्वामीनाथन आयोग की सिफारिशों के आधार पर एमएसपी देने के लिए एमएसपी गारंटी का कानून बनाया जाए।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

## Need for stringent norms to regulate India's Pharma Sector in view of recent deaths in Gambia

DR. FAUZIA KHAN (Maharashtra): Sir, the Indian pharmaceutical sector is the third largest in the world by volume, and thanks to its ethical procedures, it has created a name for itself, and India is now frequently referred to in certain circles as "The Pharmacy of the World." In this regard, in the fiscal year 2021-22, India exported medicines worth Rs.1,75,040 crore. I am sorry, Sir, I am having sore throat. Can I speak a little later?

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): You lay it. No problem.

DR. FAUZIA KHAN: "However, in light of the recent 66 fatalities in Gambia, caused by the presence of a toxin that causes irreversible kidney damage, WHO has issued an alert on four cough syrups manufactured and sold by a Haryana-based Pharma Company, putting Indian pharma's worldwide image at jeopardy. Penalties without a deterrent impact, it is claimed, will not encourage violators to reform. As a result, the Centre's New Drugs and Cosmetics Bill, which will replace the colonial-era law, must incorporate lessons learned from this tragedy and embarrassment. A strict regulatory structure along with stricter ensuring of compliance by pharma companies is, therefore, required to guarantee that India stays the world's pharmacy and continues to deliver inexpensive medications to the lowest sectors of society. Furthermore,

<sup>\*</sup> Laid on the Table.

considering that the pharmaceutical business in India is predicted to reach USD 120-130 billion by 2030, tougher regulations are required to regulate India's pharma sector in the coming years."

DR. V. SIVADASAN (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

## Need to regulate advertisement of High Fat Sugar and Salt (HFSS) products across various media

DR. SANTANU SEN (West Bengal): Sir, as per the National Family Health Survey 2019-20, the proportion of obese women in India has gone up to 24 per cent from

20.6 per cent in 2015-16 and that of obese men has increased to 22.9 per cent from 18.9 per cent in 2015-16. The relationship between obesity in adulthood and consumption of High Fat Sugar and Salt (HFSS) products has been examined and substantiated. A Centre for Science and Environment survey with over 13,000 children (9-17 years) shows that high screen time and the related exposure to advertisements is linked with frequent consumption of packaged food, beverages and fast food. Among the children who had screen time of over two hours per day, 73 per cent consumed such foods at least once a day; this percentage was 44 per cent for those with less than two hours. Kids consuming content online or on TV along with parents makes it easier for them to influence household consumers choices. The health costs of obesity in the long term, in terms of cardio-vascular diseases, diabetes etc., can be mitigated to a great extent by regulating High Fat Salt and Sugar ads in the short term. There should be a comprehensive legally binding framework for regulation of High Fat Salt and Sugar ads.

The advertising of High Fat Salt and Sugar products needs to be regulated across various media, TV, Radio, online and even outdoors. A timeslot in the evening when children viewership is small should be reserved for High Fat Salt and Sugar advertisements and these advertisements should not be permitted to air during children's programmes like cartoons and games.

MS. DOLA SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

#### Need to introduce the concept of Family Doctor under the National Health Mission

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, my Special mention is on 'Need to introduce the concept of Family Doctor under the National Health Mission.'

Sir, 75 per cent of the healthcare facilities in India are concentrated in urban areas, catering to just 27 per cent of the population. There is an urgent need to decentralize healthcare in rural areas, and, for this, the tradition of family doctor must be revived.

Family doctors provide general healthcare services to patients at grassroot levels. They address a wide range of health problems, either through direct treatment or by referring to specialist doctors. By filtering healthcare needs in rural areas at the initial stage, the family-doctor model can provide three benefits.

First, it will bring down the dependence on informal healthcare providers. Second, it will reduce avoidable hospitalizations through better diagnostic accuracy. Third, it will ensure cost-efficiency by minimizing the burden on secondary and tertiary healthcare sectors.

Sir, the Andhra Pradesh Government, under the leadership of hon. CM, Shri Y.S. Jagan Mohan Reddy garu, is already leading by example. It has implemented the family-doctor model on a pilot basis in select districts. However, to ensure universal healthcare for all Indians, the family-doctor model should be incorporated at national level.

Sir, for this, I urge the Government to adopt the family doctor system within the National Health Mission. This will ensure accessibility, affordability and adequacy of quality healthcare to all Indians. Thank you very much.

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I would like to associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

DR. JOHN BRITTAS (Kerala): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

#### Need to open a Medical College in Sidhi district in Madhya Pradesh

श्री अजय प्रताप सिंह (मध्य प्रदेश): महोदय, सीधी जिला मध्य प्रदेश के दूरस्थ अंचल में छत्तीसगढ़ की सीमा को छूता हुआ स्थित है। इस जिले में सात तहसील एवं लगभग 12 लाख लोगों की आबादी रहती है। इस आबादी में बहुतायत संख्या में अनुसूचित जाति, अनुसूचित जनजाति एवं पिछड़ा वर्ग की अनेक जातियां एवं उपजातियां निवास करती हैं। इनकी औसत आमदनी अत्यंत न्यून है। अतः बिना सरकारी मदद के स्वास्थ्य एवं चिकित्सकीय चुनौती का सामना करना यहां के निवासियों के लिए अत्यंत किठन है। इसकी आवश्यकता पड़ने पर आपात स्थिति में इन गरीब निवासियों को रीवा, जबलपुर, नागपुर और वाराणसी दौड़ना पड़ता है। परदेस में जाकर वहां चिकित्सा कराना इन लोगों पर भारी आर्थिक बोझ है तथा इन स्थानों पर आपात स्थिति में पहुंच

पाना भी अत्यंत चुनौतीपूर्ण है। परिणामस्वरूप अनेक रोगी असमय ही चिकित्सकीय सहायता न मिल पाने के कारण काल के गाल में समा जाते हैं। वर्तमान समय में सीधी जिला मुख्यालय में जिला अस्पताल स्थित है, जिसके आधार पर वहां एक मेडिकल कॉलेज निर्मित किया जा सकता है, जिसकी सीधी जिला को अत्यंत आवश्यकता भी है।

महोदय, केन्द्र सरकार एवं राज्य सरकार की दृढ़ इच्छा है कि मेडिकल सुविधाओं का विस्तार हो, इसलिए विगत वर्षों में केन्द्र सरकार ने मध्य प्रदेश में सोलह मेडिकल कॉलेजेज़ दिये थे। मैं केन्द्र सरकार से मांग करता हूं कि अगले चरण में जब आप और नये मेडिकल कॉलेज खोलने का निर्णय करें, तब हमारे गृह जिले सीधी को भी उसमें स्थान दें और वहां एक नवीन मेडिकल कॉलेज स्थापित करें, धन्यवाद।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would like to associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

### Need to restore concessions given to senior citizens prior to covid-19 pandemic

श्री कैलाश सोनी (मध्य प्रदेश): महोदय, कोविड-19 के पूर्व सभी वरिष्ठ नागरिक जनों को रेलवे में 40 प्रतिशत की छूट, 60 वर्ष से अधिक आयु के लोगों को, प्रदान की जाती थी, जो अब बंद हो गई है, जिससे देश भर में वरिष्ठ जनों को असुविधा एवं कष्ट का सामना करना पड़ रहा है। सरकार सभी तरह की चिंता न केवल वरिष्ठ जनों वरन् सकल समाज की कर रही है।

मैं आपके माध्यम से सरकार का ध्यान इस महत्वपूर्ण विषय की ओर आकृष्ट करना चाहता हूं, जिससे शीघ्रातिशीघ्र वरिष्ठ जनों को पूर्ववत सुविधा प्राप्त हो सके, धन्यवाद। श्री अजय प्रताप सिंह (मध्य प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

DR. JOHN BRITTAS (Kerala): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

#### Need to bring legislation to curb menace of lottery and online gambling in the country

SHRI SUSHIL KUMAR MODI (Bihar): Sir, while 15 Indian States and all Union Territories have banner paper-lotteries, Kerala, West Bengal, Punjab and some North-Eastern States continue to have legalized lotteries operating in the country. The Kerala and West Bengal Governments collected Rs. 4,911.52 crore (FY21) and Rs. 1,027.4 crore (FY19) as revenue from paper-lotteries, respectively. Moreover, with the advent of online betting and gambling platforms, this menace has absorbed people from all over the country.

The functioning of paper-lotteries and online betting has significant socio-economic ramifications. In Kerala, the amount spent on lotteries increased from Rs. 625 crore to Rs. 12,000 crore between 1967 and 2020. Moreover, such activities adversely affect the economically weaker sections of the population since they are more likely to purchase lottery tickets in a bid to secure monetary benefits. As a result, many lose a significant share of their income which otherwise could have been utilized for productive purposes and for catering to essential household needs. Online betting platforms too entail many associated risks that can range from addiction, debt creation and debt traps, disassociation from family life and society, medical illnesses, aggression, to loss of life. Such exploitative platforms also adversely affect the nation's children and youth.

In this light, I request the Government to bring suitable legislation for curbing the menace of lottery and online gambling to safeguard the social and economic interests of people.

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

### Need to declare the Eastern Rajasthan Canal Project as a National Project

श्री प्रमोद तिवारी (राजस्थान) : महोदय, पूर्वी राजस्थान नहर परियोजना राजस्थान की एक महत्वाकांक्षी परियोजना है, जिसमें मानसून के दौरान कुन्नू, कुल, पार्वती, काली सिंध, मेज निदयों के अधिशेष पानी को बनास, मोरेल, बाणगंगा, गंभीर, पार्वती और काली सिंध निदयों में पहुँचाने की परिकल्पना की गयी है।

परियोजना से राजस्थान के 13 जिलों में मनुष्य एवं पशुओं के लिए वर्ष 2051 तक पेयजल की उपलब्धता एवं बाढ़ और अकाल की परिस्थितियों में कमी लायी जाएगी। इसके अलावा 26 वृहद् और मध्यम सिंचाई परियोजनाओं तथा सिंचित क्षेत्रों का कायाकल्प एवं 2 लाख हेक्टेयर नये सिंचित क्षेत्रों की सिंचाई भी हो सकेगी। इसके साथ ही 67,615 हेक्टेयर भूमि का अधिग्रहण भी किया जाना है। इस महत्वाकांक्षी परियोजना की कुल लागत 37,247 करोड़ आंकी गयी है।

महोदय, राज्य सरकार द्वारा भारत सरकार से 'पूर्वी राजस्थान नहर परियोजना' को राष्ट्रीय परियोजना का दर्जा देने के लिए लगातार निवेदन किया जा रहा है, लेकिन इस सम्बन्ध में कोई सकारात्मक निर्णय नहीं लिया गया है।

अतः आपके माध्यम से सरकार से मेरा निवेदन है कि राजस्थान की 'पूर्वी राजस्थान नहर परियोजना' के महत्व एवं आवश्यकता को देखते हुए इसे शीघ्र राष्ट्रीय परियोजना का दर्जा दिया जाए, जिससे झालावाड़, कोटा, बूंदी, बारा, सवाई माधोपुर, टोंक, जयपुर, दौसा, अलवर, भरतपुर और धौलपुर की एक बड़ी आबादी को राहत मिल सके।

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the Special Mention made by the hon. Member.

### Need for News programme on Doordarshan to highlight issue of people of KBK region of Odisha

SHRI SUJEET KUMAR (Odisha): Sir, this is to draw your kind attention towards an issue agitating the people in the undivided KBK (Kalahandi, Balangir, Koraput) region of Odisha, at large, and people of Kalahandi district, specifically. KBK region happens to be amongst the most backward regions of India and also an LWE-affected region. All India Radio (AIR) and Doordarshan are the only credible media channels which connect the region to the entire nation and the people largely depend upon these channels for awareness regarding the existing policies and schemes of the Government as well as to highlight the issues and problems faced by the people.

In the region, Doordarshan Kenda (DDK) at the district headquarter of Bhawanipatna has been functioning since 03.09.2000 and has been telecasting programmes on various socio-economic aspects of people of this region via Doordarshan Kendra at Bhubaneshwar. However, no news programme is in place to telecast the sensitive issues of the region. Further, no repeated broadcast of the local programmes is being done via Doordarshan Kendra, Bhubaneshwar for the last two months which also included the two main celebrations of the district. *Maa Manikeswari's Chhatar yatra and Budharaja Dussehra* are the two of the most prominent events and festivals of the locality. This has caused deep anguish to lakhs of devotees and people of the region.

It is, therefore, requested that a programme for the news slot be permitted to Doordarshan Kendra at Bhawanipatna by Prasar Bharati, so that the problems of the people of the KBK region, at large, and Kalahandi district, in particular, can be brought to the limelight for redressal and also the re-broadcast of the local programmes be resumed.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

### Need to examine and address the grievances faced by LIC insurance agents

SHRI G.K. VASAN (Tamil Nadu): Sir, thank you for allowing me to raise an important relating to the difficulties faced by insurance agents.

According to the Life Insurance Agents' Federation of India, a set of proposals under the consideration of the Insurance Regulatory and Development Authority of India is likely to have an adverse impact on 13,26,000 agents of LIC who have helped to create a base of 35 crore policy holders throughout the country and, therefore, the proposals have to be decided upon after due consultation with all the stakeholders. The Federation has come up with a set of demands to boost the insurance sector and also protect the livelihood of agents.

The Federation has asked for GST on policies to be removed to attract new policyholders; reduction of interest rates on loans against policies, so that policyholders do not close their existing policies; a 2.5 per cent increase in the commission for agents on policies to cope with the general price rice; a group insurance scheme for agents up to 80 years of age on the lines of insurance for retired employees; a pension of Rs.5,000 as is being granted to small traders, mining sector and unorganised sector workers and medical cover for agents under the Ayushman Bharat Scheme.

With these words, I urge the Union Government to look into the demands of the Life Insurance Agents' Federation.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

#### Need to conduct comprehensive caste census in the country

SHRI SANDOSH KUMAR P (Kerala): Sir, understanding caste is necessary to understand disparity in South Asia, especially in India, where society still operates by the rules of the caste system. Caste plays a particularly significant role in politics. Caste manifests in social-economic, political and educational inequalities among various classes of the Indian society. Yet there is no official caste census available except of *dalits* and *adivasis* which are collected through the Census of India. In fact, a full caste census was last carried out about 90 years ago in 1931. Although an attempt was made in June 2011 to conduct socio-economic and caste census with an aim to understand the socio-economic status of rural and urban households, the complete report is yet to be published. The SECC data excluding caste data was

finalised and published by the two Ministries in 2016. Nothing has happened thereafter.

The enumeration of castes and their populations and collection of data regarding their social backwardness and educational and economic status would provide a concrete basis for the formulation of social and economic policies. Even the reservation policies can be redefined on the basis of the latest caste census. If we are seriously concerned about the social hierarchy, caste-based discriminations and under-representation of various castes and communities, there is a critical need to conduct a comprehensive caste census. Concrete policies cannot be formulated in the absence of concrete data. Hence, the Government should take serious effort to conduct comprehensive caste census in the country.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Special Mention made by hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the Special Mention made by hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by hon. Member.

## Need to change the limit of Suspended Particulate Matter from 80 to 300 to save the textile industry in Panipat

श्री कृष्ण लाल पंवार (हरियाणा) : माननीय महोदय, मैं आपके माध्यम से बताना चाहता हूँ कि सीएक्यूएम (कमीशन फॉर एयर क्वालिटी मैनेजमेंट) के निदेशों के तहत राष्ट्रीय राजधानी क्षेत्र में 31.12.2022 के पश्चात कोयला ईंधन को जलाना बैन कर दिया है व बायोमास ईंधन को मंजूर ईंधन घोषित कर दिया है, जिस पर एस.पी.एम (सस्पेंडिड पर्टिकुलेट मैटर) की लिमिट को 800 से घटाकर 80 कर दिया है। पानीपत, हरियाणा विश्व भर में टेक्सटाइल हब के नाम से विख्यात है व पानीपत के उद्योगपित भी पर्यावरण सुधार के लिए सजग हैं। पानीपत के उद्योगपितयों द्वारा अपने बॉयलरों में कोयला ईंधन को जलाना बंद कर दिया गया है। उन्होंने अपने बॉयलरों को बायोमास पर शिफ्ट तो कर लिया है, परंतु पानीपत के अधिकतर उद्योगपित सीएक्यूएम द्वारा निर्धारित एस.पी.एम. लिमिट को 800 से घटाकर 80 पर लाने में असमर्थ हो गये हैं, जिसके कारण पानीपत के 500 से अधिक लघु उद्योग बंद हो गये हैं। अतः मैं आपके माध्यम से भारत सरकार से निवेदन करना चाहता हूँ कि राष्ट्रीय राजधानी क्षेत्र में पानीपत के टेक्सटाइल उद्योगों को बचाने के लिए एस.पी.एम. लिमिट में बदलाव कर उसे 80 से 300 किया जाए।

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by hon. Member.

### Need to start daily train service from Belgaum to Mumbai and Hyderabad

श्री ईरण्ण कड़ाड़ी (कर्नाटक): महोदय, बेलगाम इतिहास, औद्योगिक और सांस्कृतिक दृष्टि से महत्वपूर्ण है और प्रतिदिन हजारों की संख्या में यात्री मुंबई और हैदराबाद तक की यात्रा शैक्षणिक, पर्यटन और उद्योग के उद्देश्य से करते हैं, जिसके लिए उन्हें घंटों का समय लगता है। मुंबई और हैदराबाद तक यात्रा करने के लिए अभी बस सेवा और राजमार्ग उपलब्ध हैं, लेकिन यातायात के कारण उसमें समय का नुकसान होता है। वर्तमान में बेलगाम से मुंबई/हैदराबाद तक कोई भी सीधी ट्रेन नहीं है और त्योहारों के समय बस से यात्रा करने के लिए लोगों को दोगुना या तीन गुना किराया देना पड़ता है। पिछले कई वर्षों से जनता की माँग है कि इन शहरों के बीच प्रतिदिन रेलवे सेवा शुरू की जाये, जिससे मेरे क्षेत्र के लोगों को सुगम तरह से यात्रा करने की सुविधा मिले। मेरा आपके माध्यम से सरकार से निवेदन है कि रेल मंत्रालय तत्काल इस पर विचार करे और बेलगाम से मुंबई/हैदराबाद जैसे महत्वपूर्ण शहरों को जोड़ने के लिए रेल सेवा शुरू करे, जिससे पर्यावरण प्रदूषण भी कम होगा और यात्रियों की संख्या ज्यादा होने से रेलवे को राजस्व भी मिलेगा।

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by hon. Member.

# Need to stop the reservation given to converted Scheduled Tribe people in the country

डा. किरोड़ी लाल मीणा (राजस्थान): महोदय, देश की जनजातियों के विकास एवं उन्नित के लिए संविधान निर्माताओं ने आरक्षण एवं अन्य सुविधाओं का प्रावधान किया था, किन्तु कालांतर में ईसाई होने की शर्त पर धर्मांतिरत हुए लोगों ने संस्कृति, आस्था एवं परंपराओं को त्याग दिया, फिर भी इन्हें आरक्षण का लाभ मिल रहा है। 17 नवंबर, 1969 को एक संयुक्त संसदीय समिति ने लोक सभा में इसको लेकर संशोधन प्रस्तुत किया था, जिसमें कहा गया था कि जिन लोगों ने धर्म परिवर्तन कर लिया है, उन्हें अनुसूचित जनजाति का सदस्य नहीं समझा जायेगा, किंतु ये लोग आरक्षण का बड़े पैमाने पर फायदा उठा रहे हैं और मूल जनजाति के लोग आरक्षण की सुविधाओं से वंचित हो रहे हैं। अपना धर्म त्याग कर ईसाई बन जाने वाले अनुसूचित जनजाति के आरक्षित स्थानों पर अधिकार जमाते जा रहे हैं। भारत में एस.सी. ने केरल सरकार बनाम चंद्रमोहन

एआईआर 2004 एस.सी. 1672 एवं एवना लांकेई रिम्बाई बनाम जयंतिया हिल्स डिस्ट्रिक्ट काउंसिल एवं अन्य, 2006 में अपने निर्णय में कहा है कि धर्मांतरण के बाद ऐसे लोगों को अजजा का नहीं माना जा सकता। संसद में अभी तक इस तरह का कोई संशोधन विधेयक नहीं लाया गया है, जिसमें भारतीय ईसाईयों को अजजा में रखा हो। संविधान (अजा अधिनियम 1960) कंडिका 2 में यह कहा गया है कि जो हिन्दू धर्म को छोड़कर अन्य धर्म को मानता हो, वह अजजा का सदस्य नहीं समझा जाएगा। अजा की भांति मूल जनजाति के आरक्षण में भी इस तरह का प्रावधान किया जाना बहुत आवश्यक है। यह विडम्बना है कि धर्मांतरित लोग अल्पसंख्यक का फायदा भी उठा रहे हैं, जो कि पूरी तरह असंवैधानिक है।

अतः में सरकार से माँग करता हूँ कि धर्मांतरित अनुसूचित जनजाति के लोगों को मिल रहे आरक्षण को बन्द किया जाए।

SHRI BINOY VISWAM (Kerala): Sir, it is anti-tribes, anti-Christians and ...(Interruptions)...

श्री सकलदीप राजभर (उत्तर प्रदेश) : महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।
श्री सतीश चंद्र दूबे (बिहार) : महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।
डा. अशोक बाजपेयी (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।
श्रीमती सीमा द्विवेदी (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करती हूँ।
सुश्री कविता पाटीदार (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करती हूँ।

श्री दिनेशचंद्र जेमलभाई अनावाडीया (गुजरात) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री रामभाई हरजीभाई मोकरिया (गुजरात) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

डा. लक्ष्मीकांत बाजपेयी (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करती हूँ। श्रीमती रिमलाबेन बेचारभाई बारा (गुजरात) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करती हूँ।

श्री घनश्याम तिवाड़ी (राजस्थान) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री सुशील कुमार मोदी (बिहार): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री जुगलिसंह लोखंडवाला (गुजरात) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्रीमती दर्शना सिंह (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करती हूँ।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SAMIR ORAON (Jharkhand): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI VINAY DINU TENDULKAR (Goa): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SIKANDER KUMAR (Himachal Pradesh): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. K. LAXMAN (Uttar Pradesh): Sir, I also associate myself with the Special Mention made by the hon. Member.

## Need for a solution to the issue of write-offs to Banks by Government and uniform policy for loan recovery

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, a Right to Information reply from the Reserve Bank of India to a newspaper has unearthed that there has been a huge amount of write-offs, of over Rs. 10 lakh crores in the last five years, to banks by the Government and an increase in non-performing assets. The sum of write-offs amounts to 61 per cent of India's gross fiscal deficit. According to data, 2,700 wilful defaulters were recorded in 2021-22. This number was 2,840 in 2020-21.

The Non Performing Assets have reduced considerably for banks. State Bank of India saw a Rs. 2.04 lakh crore reduction, Punjab National Bank saw a reduction of Rs. 67,000 crores and Bank of Baroda saw a reduction of Rs. 66,000 crores in the last five years. However, after receiving such write-offs repeatedly, the banks have no incentive to recover the said loans. This is evident in the fact that only 13 per cent of these loans have been recovered so far. Public sector banks account for 73 per cent of the write-offs reported.

There is no policy on recovery of such loans and manner of recovery, leaving the process of collection of loans entirely to the discretion of banks. Hence, there is a need to form a uniform policy for recovery of loans.

In this light, I urge the Government to find a solution to the concern of writeoffs to the banks and their recovery henceforth.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

## Need to ensure disbursal of benefits under the *Kisan Samman Nidhi* to all eligible farmers in a time-bound manner

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): महोदय, प्रधान मंत्री किसान सम्मान निधि योजना देश के किसानों के हित में उठाया गया एक सराहनीय कदम है। अब तक 2 लाख, 15 हज़ार करोड़ रुपया किसानों के खातों में जा चुका है। 6,000 रुपये सालाना मिलने का देश के किसानों ने भारी स्वागत किया है। देश के 14 करोड़ किसानों में से आयकर दाता, 10,000 रुपये से अधिक पेंशन पाने वाले, वर्तमान एवं पूर्व संवैधानिक पदों पर बैठे व्यक्ति, वर्तमान एवं सेवानिवृत्त सरकारी कर्मचारी, केन्द्र एवं राज्य के पूर्व एवं वर्तमान मंत्रीगण, स्थानीय निकाय के वर्तमान कर्मचारी, जिला पंचायत सदस्य, पूर्व एवं वर्तमान अध्यक्ष, नगर निगम के पूर्व व वर्तमान मेयर, डॉक्टर, इंजीनियर, सी.ए. एवं आर्किटेक्ट आदि को छोड़कर शेष कृषक पात्रता की सूची में आते हैं। पात्रता निर्धारित करने के लिए तहसीलदार सक्षम अधिकारी होता है। देश के करोड़ों किसान जो पात्र हैं, उन्हें किसान सम्मान निधि इसलिए नहीं मिल पा रही, क्योंकि उनकी पात्रता निर्धारित नहीं की गई। देश में अभी तक 10 करोड़ से अधिक किसानों को निधि मिल रही है। कुछ प्रदेशों ने तो इस योजना को वर्षों तक इसलिए लागू नहीं किया, क्योंकि इस योजना से यशस्वी प्रधान मंत्री जी का नाम जुड़ा हुआ है। कुछ ने लागू की है तो रेवेन्यू रिकॉर्ड ठीक नहीं कर रहे हैं। कई प्रदेशों में किसान तहसील और बैंक के बीच चक्कर काटता रहता है, लेकिन पात्र होने के बाद भी उसकी पात्रता निर्धारित नहीं हो पाती, जिससे देश के करोड़ों किसान वंचित रह रहे हैं।

मैं आपके माध्यम से सरकार से मांग करता हूं कि पात्रता हेतु तहसीलदार के साथ संबंधित बैंक प्रबंधक एक कृषि अधिकारी की कमिटी बनाकर एक निश्चित समय में सभी पात्र किसानों को सम्मान निधि दी जाए, ताकि पात्र किसानों को उत्पीडन से बचाकर यह लाभ दिलाया जा सके।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

### Need for direction to Assam Rifles to permit State Government of Tripura to open Sainik School in Udaipur or Teliamura

श्री बिप्लब कुमार देब (त्रिपुरा): महोदय, देश में 100 सैनिक स्कूल खोलने के माननीय प्रधान मंत्री श्री नरेंद्र मोदी जी के सपने को त्रिपुरा में साकार करने के प्रयास में प्रदेश सरकार ने असम राइफल्स से आग्रह किया है। इस मामले में केंद्रीय गृह मंत्रालय के साथ पत्र एवं अन्य माध्यमों से संवाद किया गया है। \*

आपके मार्फत मैं यह बताना चाहूंगा की राज्य सरकार ने प्रदेश के अलग-अलग हिस्सों में असम राइफल्स को ज़मीनें दी हैं। इन जमीनों में कुछ पर असम राइफल्स की कोई गतिविधि नहीं है। ऐसी ही ज़मीनों में उदयपुर और तेलियामुरा में असम राइफल्स की ज़मीनें हैं, जिन पर कोई गतिविधि नहीं है। इनमें से किसी एक ज़मीन पर सैनिक स्कूल खोलने के लिए असम राइफल्स की अनुमित मांगी गई है। अगर वह सैनिक स्कूल की अनुमित दे दे तो राज्य के बच्चों के हित के लिए लाभकारी रहेगा। \*

अतः असम राइफल्स इसकी अनुमित प्रदान करे, \* तािक हम सैनिक स्कूल बना सकें। आपसे आग्रह है कि आप इस मामले में हस्तक्षेप करें और सरकार को निर्देशित करें कि त्रिपुरा के उदयपुर या तेिलयामुरा में स्थित ज़मीन पर असम राइफल्स, राज्य सरकार को सैनिक स्कूल खोलने की अनुमित प्रदान करे।

महोदय, सैनिक स्कूल होने से त्रिपुरा के हमारे बच्चों को न केवल मूल्य आधारित उत्तम गुणवत्ता वाली शिक्षा मिल सकेगी, बल्कि देशभक्ति, सैन्य नेतृत्व, प्रशासनिक सेवाओं, न्यायिक सेवाओं और विज्ञान, प्रौद्योगिकी, उद्यमिता जैसे अन्य क्षेत्रों में तैयारी के लिए उन्हें उचित अवसर मिलेगा, धन्यवाद।

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<sup>\*</sup> Not recorded.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

### Need to review the criteria for opening new Eklavya Tribal schools

SHRIMATI MAUSAM NOOR (West Bengal): Sir, the Government has planned to set up 740 tribal schools called Eklavya Model Residential Schools (EMRS). Conceptualised in 1997-98, similar to the Kendriya Vidyalayas and Navodaya Vidyalayas, the EMRS have endeavoured to make high quality education accessible to tribal children while also retaining their cultural traditions. Earlier the scheme provided for the Union Government to sanction a certain number of schools and the States and Union Territories would seek more as required. The only requirement was a land area of 20 acres, and the funds would come from the grants under Article 275(1). We have 384 of these schools across the country presently.

The new guidelines require 15 acres, and for the school to be set up in sub-districts where more than 20,000 Scheduled Tribe people reside comprising at least 50 per cent of the population. However, this is likely to significantly disadvantage scattered populations of tribal people who will have to travel far distances to access education. The Parliamentary Standing Committee on Social Justice and Empowerment had also recommended that the criteria be reviewed, pointing out that many forest and hill districts would have trouble finding 15 contiguous acres of land for setting up of the school.

I urge the Ministry of Tribal Affairs and the National Education Society for Tribal Students to review the guidelines urgently.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

### Need to approve new trains from Visakhapatnam to Varanasi and other cities of Uttar Pradesh

श्री जी.वी.एल. नरिसंहा राव (उत्तर प्रदेश): महोदय, विशाखापत्तनम में उत्तर प्रदेश और बिहार के दो लाख से अधिक लोगों की एक बड़ी आबादी है, जिन्होंने विशाखापत्तनम को अपना स्थायी घर बना लिया है। वे पूर्वी नौसेना कमान, कई केंद्र सरकारी (सेंट्रल पीएसयूज़) निजी कंपनियों में काम कर रहे हैं। इसके अलावा लाखों तीर्थयात्री विशाखापत्तनम शहर/क्षेत्र से तीर्थ यात्रा के लिए वाराणसी जाते हैं। वे प्रयागराज, अयोध्या और गोरखुपर भी जाते हैं। विशाखापत्तनम से वाराणसी, प्रयागराज, गोरखपुर और लखनऊ तक ट्रेन कनेक्टिविटी की सख्त जरूरत है। दुर्भाग्य से विशाखापत्तनम से इन शहरों के लिए एक भी ट्रेन नहीं है। वाराणसी और उत्तर प्रदेश के अन्य प्रमुख शहरों के लिए सीधी ट्रेन कनेक्टिविटी का अभाव उत्तर प्रदेश के प्रवासियों और स्थानीय तीर्थयात्री, दोनों को बड़ी कठिनाई में डालता है।

महोदय, पांच साल पहले विशाखापत्तनम से वाराणसी के लिए शुरू होने वाली सुपरफास्ट एक्सप्रेस ट्रेन शुरू करने का फैसला किया गया था, लेकिन इसे कभी लागू नहीं किया गया। द्विसाप्ताहिक संबलपुर-वाराणसी एसबीपी बीएसबी एक्सप्रेस (ट्रेन संख्या 18311) को वापस विशाखापत्तनम तक विस्तारित करने के लिए ईस्ट कोस्ट रेलवे (ईसीओआर) जोनल रेलवे मुख्यालय, भुवनेश्वर द्वारा एक प्रस्ताव भेजा गया है। यह फैसला भी रेलवे बोर्ड के पास लंबित है। विशाखापत्तनम से वाराणसी और उत्तर प्रदेश के अन्य महत्वपूर्ण शहरों के लिए ट्रेनों के संचालन में देरी और तत्काल आवश्यकता को देखते हुए मैं रेल मंत्रालय और रेलवे बोर्ड से एसबीपी बीएसबी

एक्सप्रेस को तुरंत विशाखापत्तनम तक विस्तारित करने और उत्तर प्रदेश के अन्य शहरों के लिए नई ट्रेनों की शुरुआत को मंज़ूरी देने का अनुरोध करता हूं।

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्रीमती संगीता यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

Need to constitute a committee to examine the side-effect of covid in the light of sudden deaths of people in the country

श्री इमरान प्रतापगढ़ी (महाराष्ट्र): महोदय, मैं आज एक ऐसे जरूरी विषय के लिए खड़ा हुआ हूं, जिसका ताल्लुक सियासत से नहीं, बिल्क हम सबकी ज़िदंगियों से है। इन दिनों ऐसे-ऐसे विज़ुअल्स हमारे सामने आ रहे हैं, जिन्हें देखकर हम सबको एक ऐसी तबाही के बारे में सोचना शुरू करना होगा, जिस पर कोई बात ही नहीं कर रहा है। इस उच्च सदन की जिम्मेदारी है कि ऐसे गंभीर विषय पर यहां बात रखी जाए। हम देख रहे हैं कि जिम में वर्कआउट करते हुए लोग गिर कर दम तोड़ रहे हैं, क्रिकेट खेलते हुए एक बच्चा गिर कर दम तोड़ रहा है, डांस करते हुए लोग मर रहे हैं, जिसकी वजह से खुशियां मातम में बदल रही हैं। मेरठ में एक 16 साल के बच्चे ने

दोस्तों के साथ चलते-चलते सड़क पर गिर कर दम तोड़ दिया। ये विज़ुअल्स बहुत डरावने हैं, लेकिन कोई इस पर बात तक नहीं कर रहा है। मैं हेल्थ की स्टैंडिंग कमेटी का सदस्य हूं और मैंने वहां भी अपील की कि इस विषय पर रिसर्च की जाए, आखिर कौन-सी बीमारी है कि चलते-चलते लोग लम्हा भर में जान गवां रहे हैं। महोदय, मैं आपके माध्यम से देश को बताना चाहता हूं कि लोगों में डर का माहौल है, कोई इसे कोविड का साइड इफेक्ट कह रहा है।

मेरा अनुरोध है कि स्वास्थ्य मंत्रालय अर्जेंट्ली एक कमेटी गठित करे और जांच करे कि इन मौतों का कारण क्या है?

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Thank you. The House stands adjourned to meet at 1100 hours on Wednesday, the 14<sup>th</sup> December, 2022.

The House then adjourned at six of the clock till eleven of the clock on Wednesday, the 14<sup>th</sup> December, 2022.

